[Shri P. Shiv Shankar]

That this House concurs in the recommendation of the Lok Sabha that Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Hindu Marriage Act, 1955, and the Special Marriage Act, 1954 and resolves that the following seven Members of the Rajya Sabha be nominated to serve on the said Joint Committee:

(1) Dr. (Shrimati) Najma Heptulla
(2) Shri B. M. Deshmukh
(3) Shri M. R. Krishna
(4) Shri Jaswant Singh
(5) Shri Dinesh Goswami
(6) Shrimati Margaret Alva, and
(7) Shri V. Gopalsamy.

The question was put and the motion was adopted.

SHORT DURATION DISCUSSION UNDER RULE 176

Reported findings of the Commission of Inquiry relating to Jamshedpur Riots of 1979

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): We will now take up the next item—Discussion under Rule 176, Shri Harkishan Singh Surjeet. I have to inform you that the time allotted is roughly about three hours.

श्री हुक्मदेव नारायण यादव (बिहार): उपसभाध्यक्ष महोदय, मेरा एक प्वाइंट आफ आर्डर है। मेरा एक व्यवस्था का प्रश्न है जिस जमशेदपुर के दंगे के आयोग से संबंधित प्रतिवेदन पर इस सदन में विचार होने जा रहा है क्या भारत सरकार के जरिये उस आयोग के प्रतिवेदन को राज्य सभा के पटल पर रखा गया है? या भारत सरकार द्वारा उस जांच आयोग की प्रतिलिपि हम लोगों को दी गयी है ताकि इस संबंध में हम लोगों को पूरी जानकारी मिल सके? जब उस कमीशन का प्रतिवेदन ही हमारे सामने नहीं है तो किस आधार पर इस सदन में बहस होगी? नम्बर दो यह कि जैसे हम जमशेदपुर के दंगे के संबंध में उस पर बिठाये गये जांच आयोग की रिपोर्ट के संबंध में विचार करने जा रहे हैं मुझे खुशी होती और मेरी आत्मा को शन्ति मिलती यदि बिहार शरीफ जो जल रहा है उस पर भी गृह मंत्रालय विचार कराता। जमशेदपुर का कांड तो पुराना मुर्दा है, गड़ा हुआ और बिहार शरीफ अभी भी जल रहा है और उसके लिये वहां गांवों पर प्यूनिटिव फाइन किया गया है। उस पर बहस होने से वहां के सम्बन्ध में कुछ सफाई से बात होती। इस लिये मैं आप की व्यवस्था चाहूंगा कि बिना जांच कमीशन की रिपोर्ट आये इस पर बहस कैसे होगी?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Under rule 176, it is the right of the Chairman to decide the admissibility and he has already decided to have a discussion in this House on this as a matter of public importance. Yes, Mr. Surjeet.

SHRI JAGANNATHRAO JOSHI (Delhi): No, Sir. I have a submission to make. We are not discussing the general disturbance situation in the country. But we are discussing the findings of a Commission of Inquiry, a particular Commission of Inquiry. Normally, only when a report of a commission is placed on the Table of the House, whether it is the report of the Vigilance Commission or the UGC or some other Commission, we would be in a position to participate in the discussion meaningfully. We do not have the copies of this Report. Some copies have been distributed and we do not know to whom or for what purpose. When we are discussing the findings of a particular Inquiry Com-

mission, the Report of that Commission should be made available to the Members who would like to participate in the discussion. I think we are deviating from the normal practice of the House. Now, Sir, we are not discussing the general disturbance situation in this country or the communal situation in the country, but we are discussing only the findings of a particular Inquiry Commission the Report of which has not even been placed on the Table of the Vidhan Sabha and copies of which have not been made available to us also. So, now can we participate in this discussion? (*Interruptions*).

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You want me to dispose of all the points of order one by one?

SOME HON. MEMBERS: After hearing everybody.

SHRI JAGANNATHRAO JOSHI: No, Sir. I simply wanted to make a submission. That is all. Unless we have copies of the Report, unless the Report is placed on the Table of the Rajya Sabha and unless those copies are made available to the Members who would like to participate in this discussion, how can we proceed.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHI SITA RAM KESRI): Some copies are available in the Library. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I will first of all dispose of the point of order raised by the honourable Member, Shri Jagannathrao Joshi. Please let me dispose of it. Then I will call the others if they have any points to make. Now, Mr. Joshi, I do not see any point of order in your submission.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Sir May I request you to hear me?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Let me dispose of his point first.

SHRI NAGESHWAR PRASAD SHAHI: Why don't you hear all of us and then dispose of the points of order? My point of order is on the same thing.

SHRI PILOO MODY (Gujarat): Sir, it is on the same subject.

SHRI NAGESHWAR PRASAD SHAHI: Sir, it is true that the Chairman has ordered the discussion on this Report and actually we also demanded that this Report should be discussed. On the unanimous demand of the whole House, the Chairman acceded to it. But, Sir, there is a procedure as to how a report should be discussed. It is the duty of the Government to make a copy of that Report available to the House and to the Members of the House so that the Members may know what is contained in the Report. Without making that available to the Members, how can you proceed further?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That is all right.

SHRI NAGESHWAR PRASAD SHAHI: No 'That is all right'. When the Chairman ordered that the Report would be discussed, he also ordered that the copies of the Report should be made available. The Chairman did not order that the Members should discuss the Report without going through the Report. How can we discuss the Report without going through that? Sir, at least to the leaders of the parties copies should have been made available. While we have not been provided with the copies of the Report, I would like to tell you that, at the same time, the Speaker of the Lok Sabha has disallowed it.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I have understood you. Yes, Mr. Pande.

SHRI NAGESHWAR PRASHAD SHAHI: You did not hear me, Sir. I said that the Speaker of the Lok Sabha has disallowed it.

SHRI PILOO MODY: You did not hear him probably. He said that the Speaker has disallowed it.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): When I wanted to dispose of the points of order one by one, you said that I should do it after hearing everybody. So, wait and the other things will follow. Yes, Mr. Pande.

SHRI NARSINGH NARAIN PANDE (Uttar Pradesh): Sir, when this question arose from the Opposition benches, that the Report should be discussed, should be placed on the Table of the House, the Leader of the House told them at that time that the Report could not be placed on the Table of the House. And that Report will be placed in the Library. Members of the Opposition will see to it so that they may discuss...

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That is all right.

SHRI NARSINGH NARAIN PANDEY: This is the position at this stage. To raise this question, I do not think it is proper.

(*Interruptions*)

श्री राम लखन प्रसाद गुप्त (बिहार): उपसभाध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर यह है कि 15 तारीख को बिहार के चीफ मिनिस्टर जगन्नाथ मिश्र लगभग 500, 600 कापियां रिपोर्ट की लेकर बिहार भवन में आए थे। हम को निमन्त्रण दिया था। जब मैं वहां गया तो मैंने उनसे कहा इस रिपोर्ट की कापी हमें भी दी जाए। उन्होंने मुझ से कहा कि इस रिपोर्ट की कापी देने के लिये चपरासी जा चुका है। वह आपके घर पहुंच जाएगी। मैं घर पहुंचा तो देखा अभी तक वह देने नहीं आया था। मुझे मालूम हुआ कि कापी नोटिस आफिस से मिलती है। मैं नोटिस आफिस गया। वहां से मालूम हुआ कि यहां नहीं है। आपको नेता सदन के कार्यालय से मिल सकती है। जब मैं नेता सदन के कार्यालय में गया तो वहां से भी यही जवाब मिला कि यहां नहीं है आपको टेबल आफिस से मिल सकती है। मुझे इसकी कापी टेबल आफिस से भी नहीं मिली। इस तरह से मैं एक पोस्ट से दूसरे पोस्ट दौड़ता रहा लेकिन कापी नहीं मिली। यह कहना बिल्कुल सही है कि जब तक हमको कापी नहीं मिलेगी या टेबल पर नहीं रखी जाएगी तब तक बहस नहीं हो सकती। इस पर बहस नहीं होनी चाहिए।

(*Interruptions*)

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): I have to say something on the point of order. Mr. Vice-Chairman, Sir the Lobby Assitant had supplied some copies to some Members. One copy was given to me yesterday. I understand that some Members have not been given the copies. But I do not know whether the copy which has been given is an authentic report. It must be certified and it may be stated that it was placed before the Bihar State Assembly, or the Government must say that it is an authentic Report. Without verifying the authenticity of a Report of any Commission, if we go on discussing the matter, I think it will be a wrong precedent, and it will not be admissible under the Rules. Therefore, Sir, I do not know whether you have seen the copy which has been supplied. It is not shown anywhere whether this Report has been placed before the Bihar State Assembly or it has been submitted to the Government of India in a proper way. This must be clarified.

श्री शिव चन्द्र झा (बिहार): उपसभाध्यक्ष महोदय, मेरा प्वाइंट आफ

आर्डर भी इसी पर है । अभी जो आपने अध्यक्ष जी का फैसला सुनाया इस नियम के मुताबिक उन्होंने एक्सेप्ट किया है बहस के लिये । इसमें एक इम्प्लीसिट है that should be laid on the table of the House.

अगर ऐसी बात नहीं है तो आप बताएं कि कितनी ऐसी रिपोर्ट हैं जिन पर बहस हुई और वे रिपोर्ट टेबल पर नहीं रखी गई । मैं जानना चाहता हूं कि अध्यक्ष जी के फैसले के मुताबिक बहस होनी है तो उसके लिये सदन पटल पर रिपोर्ट रखी जानी चाहिये या सदस्यों को रिपोर्ट बांटना बहुत जरूरी है । इसके बिना बहस नहीं हो सकती । (व्यवधान)

AN HON. MEMBER: They are wasting the time of the House, so that this is not taken up. (*Interruptions*)

SHRIMATI HAMIDA HABIBULLAH (Uttar Pradesh): It is a serious matter and he is wasting the time. (*Interruptions*)

SHRI MANUBHAI PATEL (Gujarat) The report should be laid on the table of the House. (*Interruptions*) We cannot discuss the Report unless it is laid on the table of the House. (*Interruptions*)

SHRI K.K. MADHAVAN (Kerala) What is the urgency that this matter should be discussed before the Report is seen by the Members? What is the urgency? (*Interruptions*) What is the urgency to deviate from the rule or precedent or convention.

SHRI PILOO MODY: Sir, we had all agreed to discuss the matter. We see from the Order Paper today the manner in which this Motion is prepared. It says, "Discussion under Rule 176". There is a certain law and it is obligatory under the Commission of Inquiry Act that whenever a report under the Commission of Enquiry Act is discussed, it is tabled along with an 'action-taken report'. We have neither the report nor the action-taken report. It is obligatory that we should have these things. We are about to discuss somethings we do not have.

SHRI P. N. SUKUL (Uttar Pradesh.: So, you don't want to discuss.

SHRI MANUBHAI PATEL: We want to discuss in a general way. We want to criticise those who are guilty. But let us have the data before us.

SHRI P. N. SUKUL: Now, you want to back out of your own commitment.

SHRI NARSINGH NARAIN PANDEY: Sir, the whole House was concerned on that day and the House had taken a decision that this report will be placed in the Library. The opposion Members will go and other Members will go and look it in the library and then we will discuss it. Today, they are raising these points of order. It means that they are trying to back out of their commitment.

SHRI PILOO MODY: While we whole-heartedly agreed to discuss the matter, we kept telling the Government benches and the Leader of the House over and over again to please make copies available to us.

SHRI NARSINGH NARAIN PANDEY: It is in the proceedings of the House that it will be placed in the library.

SHRI PILOO MODY: When the Leader of the House said that he would make copies available in the library, we did not agree to that procedure and we said... (*Interruptions*) Mr. Vice-Chairman, Sir, you are not listening to me.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The Chair has to consult the Government as well as the Opposition and to find out a workable solution.

[Shri Arvind Ganesh Kulkarni]

So, it is in your interest that the Chair takes a little time.

SHRI PILOO MODY: When this suggestion about putting it in library was made, we said that it was wholly unacceptable to us. Then the Government pointed out that as the report had not been placed on the Table in Bihar, it could not be tabled here, it being a State matter. We also co-operated with the Government and said, "All right, don't table it in the House, but make it available through the publication counter." It is very strange indeed that all of a sudden 50 Members of Congress(I) are waiving the document and not one document is made available to us on this side of the House. This sort of loaded Parliament, loaded discussion and one-sided treatment is not only unparliamentary, but it smacks of a tremendous conspiracy.

SHRI P. N. SUKUL: Copies were placed in the Notice Office and we got them from there.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): Sir, when this matter came up before this House, permission was given by the Chair to discuss it and with the permission of the Chair, this matter has come here. The hon. Member says that the report of the Commision and the action-taken report should come before the House. I do not know under what provision of law he says that.

SHRI P. N. SUKUL: Copies were placed in the Notice Office.

SHRI SHIVRAJ V. PATIL The Commission of Inquiry Act is not applicable to Parliament. We discuss the matters in this House under the rules. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Why don't you listen when the Minister is making out a point? please listen to him.

SHRI SHIVRAJ V. PATIL: Sir, I was trying to submit that the hon. Member has not quoted any provisions of law under which it would be necessary to present the Report and the Action-Taken Report here. The matters which are discussed in this House are regulated by the rules which are framed by this House, and if once a decision is taken by this House that the matters will be discussed, and the permission of the Chair is given, and when everybody is ready for the discussion, there is no point in saying that the Report is not available. The Report is a public document.

SOME HON. MEMBERS: No, no.

SHRI SHIVRAJ V. PATIL: The Report is a public document. It is available in the Library; it is available in the Notice Office. And there is no point in shirking from discussing a Report of this nature which has attracted the attention of the entire nation.

SHRI PILOO MODY: We can also discuss your *janma patri*.

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHERJEE): Mr. Vice Chairman, Sir..!

SHRIMATI PURABI MUKHOPADHYAY (West Bengal): Mr. Leader, will you allow me for one minute and then reply?

Sir, the question is not whether we will discuss it or we will not discuss it. It has come as a subject matter of discussion for today. But what is exercising the minds of the Members of the Opposition is that there are certain rules of this House and also of the other House a document is officially placed before the House either by the State Legislature or the Central Government. If it is of a State Legislature, it has to be officially forwarded by the State Legislature to the Parliament to be placed before the Parliament. And if it is a Central Government Inquiry Com-

mission, it comes straight to the Table of the House. In this particular case, though we are willing and we are eager to discuss this because communal tension is a matter which should be a Non-controversial matter in our condemnation.... (*Interruptions*) You hear me first and then you judge it.

SHRIMATI HAMIDA HABIBULLAH: Don't waste the time of the House. It is a matter of great importance (*Interuptions*)

SHRIMATI PURABI MUKHOPADHYAY: Madam, there are certain Rules of this House. Perhaps, you are not interested in the Rules of the House, but we are. So, Mr. Leader of the House, I wanted you only to clarify the position about the authenticity of this document and how and why you could not make it an official document. Suppose, tomorrow I bring a document from an unofficial source. Even a Chief Minister bringing a document is unofficial if it is not forwarded by the...

SHRI JAGANNATHRAO JOSHI: Even without the consent of the Prime Minister, her name was used by one Chief Minister. How can we believe even a Chief Minister?

SHRIMATI PURABI MUKHOPADHYAY: That is why, at least, we on our side—whether this Party or that Party—have always stood for the communal harmony of this country. That is why we are exercised over this document. Will you explain under which rules and procedures we could accept it as an official document to be discussed?

SHRI PRANAB KUMAR MUKHERJEE: Sir, so far as the Rule is concerned, the hon. Member knows that under Rule 176 we are going to have a discussion on it. And, Sir, you are aware that under Rule 176, we have raised a number of discussions even on the basis of newspaper reports.

SHRIMATI PURABI MUKHOPADHYAY: Not a discussion of a Report of an enquiry commission.

SHRI PRANAB KUMAR MUKHERJEE: I am just coming to your point So far as this discussion is concerned, it is not a discussion under Rule 170 where we have to place a substantive motion and the House has to take a view. It is a short duration discussion. Under Rule 176, if the Members feel that it is necessary to raise a discussion on a matter of urgent public importance and if they can convince the hon. Chairman and get his approval, then they are entitled to raise that discussion. Therefore, Sir, so far as the rule is concerned, it is under rule 176 that the matter has been raised for discussion. Now the question is whether the document which is going to be discussed is an official document, or authenticated document, or not. To my mind, Sir, this is not...

SHRI PILOO MODY: The question is whether the document exists or not....

SHRI PRANAB KUMAR MUKHERJEE: Mr. Piloo Mody, you may extend it to that. But so far as I am concerned it is not very relevant in the sense that, as I have mentioned, you will get a number of cases where we have raised discussion even on newspaper reports under rule 176 and that is why when Mr. Surjeet raised this question whether I am going to lay this report, he is not saying that we are going to discuss the Inquiry Commision's report on Jamshedpur, and when Mr. Piloo Mody and certain other hon. Members from the other side suggested to me whether I am going to lay it on the Table of the House or whether I am going to place it in the library, the position I took...

SHRI PILOO MODY: Mr. Minister, please let me clarify, before you came in I said that while we accept the Government's difficulty in placing it on the Table of the House, we urge

(Shri Piloo Mady)
the Government to make it available through the publicity, that we do not want to go to the library to get a copy. Do you know with what difficulty I managed to get a copy? I do not think it is fair to the House to be put to this trouble to get a copy of the report which is going to be discussed under rule 176 or whatever it is. We can discuss any matter. You are quite right, whatever is decided. So a general matter of communal disturbances can be dissussed. Any matter can be discussed. But when you want us to discuss a specific report, it is only fair that you make some effort to see that that report is available to the Members. I say that just sending some copies to the library is not making that effort and is treating us unfairly.

SHRI PRANAB KUMAR MUKHERJEE: I am not going into either fair or unfair. I am just explaining the position.

SHRIMATI PURABI MUKHOPADHYAY: I have got the Hindi translation of the Supplementary Agenda, where it is specifically mentioned "jaunch report"....

SHRI PRANAB KUMAR MUKHERJEE: That is the subject which has been given to raise a discussion on the reported findings of the Commission of Inquiry relating to Jamshedpur.

SHRIMATI PURABI MUKHOPADHYAY: It is the Commission's report; it is written there.

SHRI PRANAB KUMAR MUKHERJEE: Therefore, what I was trying to point out is, what is the background of this discussion. The background of this discussion is that Members from both sides of the House wanted to have a discussion on it and everybody is on record as having agreed to have a discussion on it. Therefore, so far as the discussion part is concerned, nobody is disputing that we would not like to have a discussion. The moot question is whether the report which has made certain observations, wheher we should treat it as an official report or not. You may treat it as an official report, you may not treat it as an unofficial report, that is irrelevant so far as the discussion is concerned. Even if a copy of the report was not available to me, on the basis of the news items in the Hindustan Times if I could convince the Chairman that this is an occasion where a discussion on the floor of the House is necessary under rule 176, I could have made a discussion under rule 176, wherein the House is not going to form any opinion, wherein the House is not going to pass a Resolution, the House may completely have a discussion on a reported news item under rule 176. Therefore, we are not going to discuss the Inquiry Commission's Report. We are going to discuss a certain matter reported.... (*Interruptions*). I do not know which Order Paper you are seeing. But the Supplementary List of Business...

SHRIMATI PURABI MUKHOPADHYAY: Both English and Tindi Order Paper..

SHRI NAGESHWAR PRASAD SHAHI: We have to discuss the judicial findings.

जांच आयोग के कथित निष्कर्षों पर

SHRI PRANAB KUMAR MUKHERJEE: The reported findings of the Inquiry Commission we have got in the newspaper. (*Interruptions*) Reported findings, .. let me complete it.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH GULKARNI): Let the Leader of the House complete.

SHRI PRANAB KUMAR MUKHERJEE: What would be the motion after Thursday when we met even when I was rather accused that I am not allocating time for the discussion. After all that exercise and when we have formulated some mode of discussion I do not find any reasons why

we should go for technicalities. If you do not want to take the cognisance of the report, do not take it; but we are....

SHRI PILOO MODY: Will you please give me five seconds, please? Mr. Minister, will you please answer one question? I cannot understand this obduracy. You have enough number of copies of the report. Why have you refused to distribute it through the Notice Office or the Puplication Branch or whatever it is? I want to know what the difficulty is.

SHRI FRANAB KUMAR MUKHERJEE: I will tell you, but you have not permitted me to complete my sentence. If I just wanted to circulate them through the Notice Office, or if you wanted me to circulate the way calendars or diaries are circulated, that is another issue. But I cannot, as Leader of the House, ask the Rajya Sabha Notice Office to circulate a document which I am not prepared to authenticate, because nobody has authorised me to do so. I cannot do it because nobody—neither the Bihar Government nor the Bihar Chief Minister—has authorised me that I should circulate this document. So I cannot instruct the Notice Office of the Rajya Sabha, as Leader of the House, that you circulate a particular document. So, we wanted to ensure that sufficient copies are made available in the library. I am not interested in having advertisment of calendars or diaries so that I will bring some copies and circulate to M.Ps.

SHRIMATI PURABI MUKHERJEE: You did not hear me probably; the stand I took as about the authenticity of the report. I am not for availability of the report. I am not for non-availability or non-availability; my point was whether this report can be taken into consideration.

SHRI LAL K. ADVANI (Gujarat): Sir, so far as the issue is concerned, all sections of this House wanted a discussion. But at that particular point of time, all of us from this side pointed out that if there is taken an objection to a copy of the report being laid on the table on the ground that it is a State Government's Commission, at least so far as the discussion is concerned, that discussion can be properly held only if copies are circulated. Everyone insisted on this. Sir, it is significant—and the Leader of the House should note it—that in the other House, the Speaker has disallowed a discussion on this very ground that how can we discuss this report, which is not a report of the commission of Inquiry set up the Central Government? It is by the State Government. It has not even been laid on the table of the Assembly, So the question of discussing it in the Lok Sabha does not arise. No doubt, we are masters of our own business and there can be occasions when the Lok Sabha takes one view...(*Interruptions*)...and the Rajya Sabha takes another. It has happened so many times. And I for one have been pressing that we are not bound by the decisions of the Lok Sabha. But, Sir, it should be regarded as a significant procedural matter and, therefore, all that we said was, even though we did not insist upon the procedural propriety, we had insisted upon a substantial, meaningful debate taking place, and that cannot take place unless copies are distributed. I do not see any reason whatsoever as to why the Government should have failed in this matter, particularly when the Chief Minister came over here with 500 or 600 copies with him, particularly when the Chief Minister come to the Leader of the House himself—I was there when he was in his chamber—and I do not see any reasons of the excuse that is being given as to how and why can you authenticate. We did not insist upon your authenticating it We only wanted copy of this report to be circulated. But, Sir, at that particular point of time, all that was insisted upon was to see that a meaningful debate could take place only when copies are circulated to all Members This is not fair that all Members of the ruling party have copies which they keep on flourishing and we are told that copies...

SHRI PRANAB KUMAR MUKHERJEE: One more point and this is precisely....

SHRI GHOUSE MOHIUDDIN SHEIKH (Andhra Pradesh): But, Sir.... (*Interruptions*).

SHRI VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARIO): When your Leader is speaking, why should you obstruct him?

श्री रामेश्वर सिंह (उत्तर प्रदेश) : एक मिनट ।

उपसभाध्यक्ष : श्री अरविन्द गणेश कुलकर्णी) · वन मिनट होगा नहीं, एक घंटा चलेगा ।

श्री रामेश्वर सिंह : नहीं होगा, तो सुनना होगा आपको । उपसभाध्यक्ष महोदय, मेरा कहना है कि कमीशन को नियुक्त कर्पूरी ठाकुर की सरकार ने की थी । बिहार के भूतपूर्व चीफ मिनिस्टर करपूरी ठाकुर ने इस कमीशन को नियुक्त किया था । तो मैं यह जानना चाहता हूं, आप कौन-सा तरीका अख्तियार कर रहे हैं ? वहां की असेम्बली में इस रिपोर्ट को पेश नहीं किया गया, यहां लोक सभा में उसको नही टेक अप किया गया जबा कि यह स्टेट का मामला है । लेकिन मान लीजिए, देश की समस्या है, देश इससे चिंतित है, हम लोग सारे चिंतित हैं, हम चाहते हैं इस पर बहस हो, लेकिन कौन-सी प्रक्रिया आप चलाने जा रहे हैं ।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Rameshwar Singh, you have made your point. Mr. Minister please.

SHRI PRANAB KUMAR MUKHERJEE: Sir, there is only one point which I would like to clarify. Mr. Advani has mentioned one point. I think, it is not fair. Chief Ministers do meet Union Ministers. If the Chief Minister of Bihar had met me, it does not necessarily mean that he had met me for this purpose. He wanted to discuss some problems connected with the availability of steel materials for his State. Hence, what Mr. Advani has said is not proper. This is precisely the point which Mr. Advani has mentioned. Why should I take the responsibility and why should I involve the House in taking the responsibility, of distributing the copies? Whenever you have such a type of discussion, for example, when you raise a Calling Attention Motion or when you raise a short duration discussion under rule 176, you do not take the responsibility of providing materials to everybody. (*Interruptions*)

SHRI PILOO MODY: Please be fair...(*Interruptions*)

SHRI PRANAB KUMAR MUKHERJEE: I am sorry to tell you....(*Interruption*). If we do not want to have a discussion on grounds of some technicalities, we will be misundertood and people will think that a section of the House is not interested in this discussion.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I have understood the point. The points involved are two. One is, whether the discussion which is being allowed under rule 176 is in order. Secondly, whether the reports were made available, as was stated here. A third point has also been raised by Madam Purabi Mukhopadhyay whether this is authontic. When the discussion took place, I was also present. Nobody, neither the Chairman nor the Deputy Chairman nor the Leader of the House took the responsibility of supplying copies to every hon. Member (*Interruptions*). I do not want clapping. What is the use of clapping? The second point is, the Leader of the House and the Secretary-General have informed me that 30 to 40 copies have been made available in the library. I do not know whether the hon. Members have gone there. I do not disbelieve any-

body. But this is the position. Thirdly, I would only draw the attention of hon. Members to one thing. When Mr. Advani was on the Government side and when our friends here were sitting on the opposite side, along with us, because we were always there, a substantive motion on the reported news item in the 'Blitz' about Kanti Desai, Padma Desai and so on, was allowed and the Government was really liberal in allowing a substantive motion. Now, what is the issue here to be decided.. (*Interruptions*). Let me complete. There is only one point to be decided by the Chair. I think, the discussion is in order, This is not in the form of a motion. This is only a short duration discussion under rule 176. The words 'reported findings' have been used. Friends on this side will say that these are the findings. Friends on that side will say that these are the findings. I am not going to vonuchsafe anybody's findings. You say whatever you like. The discussion will be limited under rule 176. Mr. Surjeet please.

SHRI HARKISHAN SINGH SURJEET (Punjab): Sir, how much time will you allow me?

SHRI NAGESHWAR PRASAD SHAHI: Mr. vice-chairman, Sir, how much time has been allotted for this discussin?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Three hours have been allotted. Here are some names. I will be most liberal to the extent I can sit here. I lehave been assured that I will be relieved at 6 PM. It is the duty of the other Vice-Chairman to look into the matter. Mr. Surjeet please.

SHRI HARKISHAN SINGH SURJEET: Sir, we feel deeply pained to note that even after 34 years of Independence, we are faced with a situation that communal riots have become an annual phenomenon, that no year passes, when they do not occur in this State or that State. Now, Sir, the question has been raised whether this Report is authentic or not. This report has been commented upon by all the leading dailies of the country. So far as we are concerned, Sir, there is no revelation in the report because I want to remind the friends here that immediately when the riots took place we came out with our criticism and understanding we wrote an editorial in our paper and we sent a delegation of Members of Parliament there who came and reported and whose findings were circulated to the papers. Our Polit Bureau also issued a statement. If I go into it and read it again, I find the assessment givne by us at that time is fully corroborated by the important findings of the Commission. Sir, In the 22nd April 1979 issue of our organ 'Peoples Democracy' it was written:

"What has been happening in the past week in the industrial city of Jamshedpur should awaken every Indian citizen to the grim situation, not only in that city, but throughout the country.

While Jamshedpur is one of the worst affected cities to experience communal riots in the country, it is only a link in the chain of communal and casteist riots. . It was witnessed in Aligarh, Agra and a number of cities and villages throughtout India,, particularly in the North. All of them serve to remind us of the innumerable riots that overtook the country during the last three decades and more. It is a shameful continuation of the inhuman earnage on both sides of the newly carved border when the independent States of the Indian Union, and Pakistan were formed in 1947.

Every time such riots break out the monotonous ritual is observed; non-official leaders express sorrow and indignation and call for a "Communal consensus" to prevent further riots; judicial probes are appointed; Government. Spokesmen promise 'firm action' against instigators. After this ritual faithfully observed everbody goes home until the outbreak of another riot,

[Shri Harkishan Singh Surjeet]
in some place if not the very same one.

What is required is not the observance of this ritual but the adoption of a new, sincere and determined effort to eliminate the root cause of communal tension. No amount of remedial action taken at the time of a particular riot or rendering relief to the riot victims, would cure the country of the malady—however important they are at the movement—unless an intensive drive is organised to establish the superiority of secularism over communalism."

Then another statement was issued by the political bureau in which we had stated very categorically about the incidents which have occurred there. In this statement we had said:

"The communal holocaust in Jamshedpur once again underlines the danger which the RSS constitutes to secularism and democracy. Delegations sent by all political parties, including the ruling Janata Party, to make an on-the-spot study of the genesis and course of the Jamshedpur riot are unanimous that the tragic events that took place in the steel city were the result of deliberate planning and that the organisation that planned it was the RSS. As in other riots like Aligarh, the leading light among the organisers of the riot in Jamshedpur was a confirmed RSS leader who happens to be local Janata MLA.

Reports of delgations making factual study of the Jamshedpur developments draw pointed attention to the omissions and commission of the administrative machinery While a section of the local officials were keen on rooting out the riots, others were working hand--in-glove with the organisers of the riots. The Bihar Military Police, by and large, acted in concert with the RSS in the killing, loothing, house-burning and other inhuman deeds—all directed against the minority community. The Janata Government for its part failed in its responsibility in that even those in the political leadership who are not under the RSS influence felt helpless in the conditions of the internal situation in their party.

The role of the Tata management in encouraging communal disruption should also be mentioned. The facts revealed concerning the Jamshedpur riots should, therefore, wake up every patriotic citizen of India to the urgent necessity of fighting Hindu revivalism and disruption symbolised in the RSS."

Again, we sent a delegation of MPs and the delegation reported. I do not want to repeal the whole story, giving all the incidents which led to the riots route No. 1 and all led to the riots route No. 14 and all that but this is what our delegation reported:

"As a compromise was sought to be worked out at this very time, and on the spot, the local MLA, Dinanath Pande, raised another demand the release of the Trivedi who had been taken into custody as a precautionary measure. He insisted that the procession would not move till this person was released. It was at this point that the brick bats began to fly. Thereafter followed the indiscriminate and inhuman attacks on Muslims in the city ,and widespread intensive attacks on Muslim bastis. The Jamait Islamia, too, attacked a Hindu basti.

In this situation, there were other elements ready to fish in troubled waters."

Deligation also said about the total failure of the administration. They reported;

"Torn between its own duties and pulls from the top political authorities of the State and given their own caste and community inclinations, the local administration totally failed to tackle the explosive situation. And, as reported over and over again by different people to the delegation, sections

of the Bihar Military Police, the general police force, etc. etc. also participated."

This is what we had stated at that time.

Now we come to the findings of the Commission. All the leading newspapers have commented on it and I do not want to go into all the quotations given here in the report and the analysis made. But so far as R.S.S. is concerned, on pages 31 to 33, a mention is made about the visit of Shri Deoras there and his speach which he was denied, but it is stated here that he said those things there and also subsequently at an open public meeting which he addressed. But I will come to that point later because it is not the speach alone, but his own writings. Even after this, there are sufficient writtings which indicate the ideas which is advocating and propagating. It is stated here in the report:

"After giving careful and serious consideration to all the materials that are on record, the Commission is of the view that the RSS with its extensive organisation in Jamshedpur and which had close links with the Jan Sangh and the Bharatiya Majdoor Sangh, had a positive hand in creating a climate which was most propitious for the outbreak of the communal disturbances."

Then, again, about Shri Pandey, it is very categorically stated here:

"The Commission, therefore, concludes that Shri Dina Nath Pandey was a member of the RSS, his actions followed a line which was in fulfilment of the general scheme of the Hindu Communalists of Jamshedpur and that they were also aimed at achieving the plan announced in the leaflet circulated by them. His conduct had, thus, directly contributed to the outbreak of the riot of Jamshedpur, on the occasion of the Ram Navami festival of 1979."

So far as administration is concerned, it is very clearly stated how it failed, how it collaborated. All these things are there. Then coming to elements responsible, it is on pages 108-110. There also, mention is made about the RSS, the different speeches, all the moves and other things.

In the end it is stated:

"In the Chapter on the RSS, the Commission has already refer to the names of Shri D. N. Pandey, S. K. Prabhakar, Puran Singh, Ratan Lal, J. D. Patel and Banwari Lal Agrawal and the different incidents in which they were involved and have found that the hand of the RSS and Jan Sangh which is the political wing of the RSS is discernible behind the riot. Elsewhere the Commission has also held that the Bharatiya Majdoor Sangh is the labour wing of the erstwhile Jan Sangh. The evidence established that members of these organisations had taken active part in incidents which eventually erupted into the communal flare up. And in the nature of things, an organisation can work only through its agencies and members."

These are some of the things which are stated here. Now I want to quote the reaction of the press, the comments made by some of the dailies of the country. The Statement editorially commented:

"It hardly comes as a surprise that the commission which inquired into the Jamshedpur communal riots of April 1979 has found the Rashtriya Swayamsevak Sangh guilty. Even at the time it was evident that the RSS camp held in the town a few days before the incident had created tension between the two communities. The Commission had observed that it was the RSS which had sown the 'seeds of hatred' by encouraging extremists among the majortiy community to insist on taking a certain route for the Ramnavami procession; this had not been allowed since 1970 as the route passed

[Shri Harkishan Singh Surjeet] through a predominantly Muslim locality."

again it has said, so far as the administration is concerned:

"Firstly, it apparently bowed to political pressure (a Janata Government was then in power) in allowing the procesion to take the controversial route; secondly, sections of the Bihar Military Police acted in a shamefully partisan manner...."

Then it goes on to say:

"....even though there has been earlier evidence of involvement of these forces in serious public disorder, they have not acted."

Then, Sir, the *Patriot* comments on this:

"The preparations, the killings and the criminal administrative callousness are familiar to us who have watched Aligarh and Moradabad and a dozen other towns. In Jamshedpur it was Mr. Dina Nath Pandey, Janata MLA, who led the rioting mob, in Aligarh (1978), it was Mr. K. K. Navman, RSS activist and Janata Party district leader, who was noted as a moving spirit."

Then it is stated:

"The Jamshedpur communal pattern has appeared with minor variations, year after year in one place and another causing death, arson and looting. These have inflicted deep wounds that continue to burn with suspicion, sense of insecurity and fear turning into hatred."

This is what is stated by the *Patriot.*

Then the *Times of India* has written:

"The report of the three-man inquiry commission on the communal riots in Jamshedpur in April 1979 is a profoundly disturbing document. It confirms the worst fears about the causes of the recurring nightmare. The commission has, for instance, censured even senior divisional and district officers for incompetence and worse, and returned against the Bihar Military Police the even more damning verdict of being 'in collusion with Hindu communalists.' An equally shocking part of its findings is a clear indictment of the RSS, the Jana Sangh and their trade union front, the Bharatiya Mazdoor Sangh, for fomenting communal tension and creating a climate in which the riot on the Ram Naumi day became unavoidable. The complicity of the RSS and its allies in communal riots has been a subject of heated controversy for years. Even when hinted at by commissions of inquiry and other independent authorities, it has been stoutly denied by the RSS and its supporters. Now the Jamshedpur commission has quoted chapter and verse to press home the charge."

Then, Sir, the *Indian Express* has commented on this. While doubting the *bona fides* of the Government in bringing this up at this moment, it has stated:

"The RSS, however, will need to do a lot more of explaining to convince the public of its case. More effective will be a demonstration of the Sangh's readiness to make amends for any mischief committed by its members. The BJP president Mr. A. B. Vajpayee, has done well to suspend the accused Bihar legislator from membership of his party."

This is what it states. And similarly a long article has been written by the editor of the *Hindustan Times* in which after nailing down the role of R.S.S. it is stated that the administrative connivance has been there in relation to these incidents.

[The Vice Chairman (Shri Dinesh Goswami) in the Chair.]

Sir, what is stated in this Report is not new. If one goes through the earlier reports of the various Commissions—whether it is in relation to the riots at Tellicherry or Ahmedabad or the riots in August and October, 1967 at Ranchi, Hathia, Jaipur, Ahmednagar, Sholapur or the Raghubar Dayal Commission or the riots of 18th September, 1969, Ahmedabad riots or riots at Bhiwandi, Jalgaon or the Mahmud Commission of Inquiry—all tell the same story.

It does not mean that the R.S.S. counterparts have no role to play. It does not mean that the Muslim communalism plays no danger. There also you find now the Jamat-e-Islam during the last few years has become so active; if you examine their documents, with the same slogans they are adding fuel to fire; and these counterparts of the RSS, are also creating a similar situation. When we go into the instances of minority communalism, the harm it does to the situation which is created, we feel concerned with it. And then, Sir,....

SHRI (MOLANA) ASRARUL HAQ (Rajasthan): What is the proof?

SHRI HARKISHAN SINGH SURJEET: Wait. I will come to that. I will come to so many things. I am going to give you the *saboot.*

श्री (मौलाना) असरारुल हक : इसका क्या सबूत है कि जमात-ए-इस्लामी का इसमें हाथ है ।

श्री रामेश्वर सिंह : सबूत देने के लिये बहुत हैं। आप हल्ला क्यों कर रहे हैं ।

श्री हरकिशन सिंह सुरजीत : सबूत बहुत है ।

श्री जगन्नाथ राव जोशी : जैसे आर० एस० एस० का सबूत नहीं है वैसे ही जमात-ए-इस्लामी का कोई सबूत नहीं है ।

श्री रामेश्वर सिंह : जमात-ए-इस्लामी से क्यों इतनी हमदर्दी हो गई है ? (व्यवधान)

SHRI HARKISHAN SINGH SURJEET: Sir, in reality there are daily occurrences of these riots. Where the Report fails is that it fails to mention the real remedy and the real causes. Incidental causes, momentary causes are given and they give you the findings. But the real cause behind all these riots is that since Independence things deteriorated and now after 34 years we find that it is secularism which is being sacrificed in the country and the anti-secular ideas which are being advocated by various agencies are penetrating into the minds of the people, the yongsters and so on These ideas are correcting into democratic consciousness and ideas of secularism. And they are not only confind to those who follow the Jana Sangh. These ideas are affecting the minds of the people following the other political parties also. This is not so today only. I have got the experience of 1947 Communal holocaust when I know that a few were left to defend secularism on both sides. And I am proud, Sir, that it was my party—many of our workers laid their lives—who defended the minorities on both sides. (*Interruptions*) I will come to this. You wait. We supported and we opposed. But where were you? I will come to that later on. But what I want to mention is that the position was such that they were in league with princes who were supplying rifles to kill the minorities. There were a few Congressmen left to defend Secularism. I know this because I was to protect Dr. Saiffuddin Kitchlu, the hero of Jalianwalla Bagh in Amritsar with 200 workers, and later was forced to come to Delhi because he was not safe at Amritsar where he had made tremendous Sacrifices for the cause of

[Shri Harkishan Singh Surjeet]
freedom. I have seen it. That is why everybody has to search his heart, how deeply these ideas get in afected. Here, Sir, I want to just point out to my friends that they can deny this report, but they cannot deny the philosophy of R.S.S. The *Organiser* is the mouthpiece of the RSS. And

6 P.M.

What are the ideas being propagated? I read extracts of an article which appeared in the ORGANIZER of April 12, 1981 by Dr. Sadashiv Sanyal, a retired Professor of Philosophy. What does he write? What are the ideas? And I will show the Jamat-e-Islami is propagating the same idea and the propagandists of "Khalistan" are also propagating the same ideas. They are creating disruption and they are creating a situation of disunity in the country. Sir, it is stated in that article:

> "For a people living within a territory to become a nation, the minimum condition to be fulfilled is to have a growing aspiration to become a sovereign State. And when such sovereignty is realised, they become a nation-State.

> "Then he goes on to explain that 'during the British rule, India as a colonial State covered a territory that included Sri Lanka, Bangladesh and Pakistan. The State of the Indian Union is now a sovereign State, after the Muslims got their own nation-State. But the people of residual India are not yet an Indian nation. The Hindus are a nation, they do aspire to become a nation-State. And so do the Communists, the liberal humanists (a la Mrs. Gandhi), the Christians (a la Mother Taresa) and again the Muslims. So they are all nations. India as a State is multi-national; so is it as a market."

The concept of the multinational country is not being advocated on the basis of the development of the society and the formulation of nationalities. It is being advocated on the basis of the various religious faiths in the country. It is said that on that basis these are different nations and on that basis it is multi-national country The same ideas are being propagated by the propagandists of "Khalistan" and the same ideas are being propagated by the Jamat-e-Islami.

Again it is stated:

> "Criticising the present Indian State, it says that liberal humanists" in power ever since 1947..."

We do not want them to remain in power. But how do they understand?

> "...have been exhorting the Hindus specially knowing fully well non-Hindu non-liberals won't bother—to alienate themselves from their illiberal, inhuman Hinduism; but not only the Hindus but all the non-liberals, non-humanists would like to question the desirability of giving up their identities, self-respect, axtons, value systems before obliging the brown Sahibs and Sahibas realising a doubiously modern State on the lines of their society and culture." Then it is explained that "Hinduism is, historically speaking, the name of a total cultural system; logically speaking, of the total cultural system. The total cultural system is the open ideal system, which, when dynamically realised in history, appears to be a total cultural system at the given point of time, yet remains the self-same system."

Then he goes on to say and ends up by saying:

> "to preach that religion and polities are mutually exclusive is to preach the liberal humanistic religion, it would imply that the State of the Indian Union need not or would not defend Hinduism from external aggression or internal repression and genocide. If the liberal humanist nationalists would tell the Hindu nationalists to for-

get their Hinduism in public life and be liberal humanist in order to be good Indian, than they would be asking the Hindus to cease to be integrated persons and would be driving them to dishonesty and schizophrenia, to double-think and double-talk.

Coming to the philosophy of Shri Deoras, I am not talking about the earlier things of S/Shri Deoras and Golwalkar. The ORGANIZER, dated April 19, 1981, carries a speech of Shri Deoras. In the speech he argues about Hindu Rashtra and he elaborates the theory of Hindu Rashtra. He says, referring to the suggestion made by some people that the RSS should utilise the term "Bharatiya Rashtra instead of Hindu Rashtra", that the Sangh had no objection to that. "For us the words Hindu Rashtra and Bharat Rashtra are synonymous. However, why do some people insist on the word 'Bharatiya' in place of 'Hindu'? Probably, they think that the word Hindu lacks something and it smacks of something and undesirable. Will any self-respecting Hindu accept this and agree to its substitution? Secondly, those who insist on the word 'Bharatiya', though they do not actually say so, mean it as a territorial concept. However, even when one uses the word 'Bharatiya', one will have to explain what it conveys. One will have to say that he who accepts Bharat as his motherland, and its ancient culture as his proud heritage, is a Bharatiya. And is not this Bharatiya the same as 'Hindutva'? Thus in order to explain the concept of Bharatiya, one will have to come back to Hindutva. So what purpose is served by employing this roundabout explanation?"

Sir, I do not want to go into the earlier theories of Guru Golwalkar where he has praised Hitler and where he has praised racial theories all that he was advocating.

Similarly it is these ideas which are being propagated by the Jamat-e-Islami also in the name of Islam. If you want to know, I can produce a lot of literature about them. These are the ideas being propagated today by the advocates of Khalistan and so many divisive forces in the country. It is these ideas which are harming the unity of the country and the integrity of the country. What is being sacrificed in this is secularism.

What is secularism? It is being understoor as the propagation of all religions. I want to say that the first requirement of national solidarity—because we talk about national solidarity a lot—is loyalty to the secular idea which means complete separation of religion and politics. Balasaheb speaks of toleration to other religions as the essential character of Hindus. Secularism, however, is not toleration of one religious group to others, but the determination of all the religious groups to make religion a pure matter of personal belief, and not allow it to penetrate the State and politics. Any political activity aimed at forging the 'solidarity of any religious group is thus alien to national solidarity. Secularism also means that the centuries-old organisation of Hindu society is completely modernised by cutting at the very roots of the caste system. The division of society into 'higher' and 'lower' castes, an extension of the original Varnashrama dharma of which the late Sarsanchalak of the RSS, Guru Golwalkar, was an ardent devotee is the bane of India, the biggest obstacle in the development of a modern secular society.

This, Sir, is not confined to the RSS alone. Even now what does the Government do about it? I want to come to that point. If you go into the reports of various commissions,

(Shri Harkishan Singh Surjeet).

when they make mention, they make mention about the equality of religions, the propagation of all religious ideas, but they never make mention as to what is secularism and how to defend it. Without the propagation of secular ideas and complete separation of religion from the State, you cannot create a situation by which occurrence of riots can be prevented in the country. That is why when it comes to the Government, what do you find? They give patronage to these wrong ideas every day. Even now whenever Ministers go to various congregations, when they attend various public meetings organised by such bodies which propagate obscurantist ideas, what do they do? Do they encourage the ideas of secularism? Not only that, since my friend asked me a question, I want to remind him that recently the Jamat-e-Islami held a conference in Hyderabad. The Jamat-e-Islami has given the slogan in Kashmir that Kashmir is not part of India. When the Jamat-e-Islami held its conference in Hyderabad, unfortunately, Sir, the Prime Minister, who talks of sacularism, sent a message for the success of the Jamat-e-Islami conference in Hyderabad. We should be ashamed of it.

شری سید رحمت علی (آندھر پردیش) : پرائم منسٹر نے حیدرآباد کانفرنس کو جو میسیج بھیجا تھا وہ جماعت اسلامی کی سیاسی کانفرنس نہیں تھی - پندرھویں صدی ھجری کے سلسلے میں جو کانفرنس ھوئی تھی اس کے نام پرائم منسٹر نے میسیج بھیجا تھا -

†[श्री सैयद रहमत अली (आंध्र प्रदेश) : प्राईम मिनिस्टर ने हैदराबाद कांफ्रेंस को जो मैसेज भेजा था वह जमायत इस्लामी की सियासी कांफ्रेंस नहीं थी। 15वीं सदी हिजरी के सिलसिले में जो कांफ्रेंस हुई थी उसके नाम प्राईम मिनिस्टर ने मसेज भेजा था।]

SHRI HARKISHAN SINGH SURJEET: When one tries to utilise these occasions factors for narrow political ends, then secularism suffers. I would like you to find out who organised, who helped the organisation of, the Jamat-e-Islami. You will find the State Government also gave a tremendous help. This in fact increases the communal feelings. If you also want to adopt the same British methods, well, it is a different matter. I want only to emphasise that secularism cannot be defended only by abusing some other parties....(time-bell)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You have taken thirty minutes. Please try to conclude.

SHRI HARKISHAN SINGH SURJEET: I shall finish soon.

Again I come to the media. I would like you to look into and examine the attitude on secularism; I am not only talking about the ideals of RSS. I know that there are many Congressmen, 80 per cent of them, who talk against RSS, but in reality their ideas are the same. I have found it not today, I have found it many times. That is what the position is. So I want you to examine what the media is doing. Do you find anything, any advocacy of secularism in the media? What it advocated there? I want you to examine Door Darshan and Radio. Everyday what is advocated is not secularism. That is why, when the report goes into the causes and gives a solution, it is a complete failure. This is not the only commission's report. You go into the

*[]Devanagri transliteration

library, you find so many reports of so many commissions. And they are all a copy of the same when it comes to basic causes and solutions. Some legal quotations are taken from here, some legal quotations are taken from there, but the operative part is the same, every report saying the same thing in the operative part, everywhere in mentioning RSS here, RSS there and in conclusions this should be done like this, that should be done like that. Everything is the same in all these reports.

There has to be a basic change in the attitude of the people. You go into the riots in Jamshedpur or in Aligarh. You find out what has been the attitude of the people and politicians. If you are honest enough, you will find out what the attitude was even of the Congressmen towards the riots. Did one of them come forward to defend the minorities at the cost of their own lives? That is what the ideas of secularism enables you to do. That is the sacrifice the secularism encourages to undertake. And this was what was done by us during those riots, during that criminal holocaust of 1947. That is why I say that this kind of a spirit is absolutely necessary. This is a very serious matter. One hundred and eight lives were lost in Jamshedpur, in an ambulance van scores of people were being burnt; the whole atmosphere is vitiated with hatred. In the name of religion hatred against people belonging to some other faiths is preached. If this is the philosophy you are advocating, then what is for you the value of humanity and human life? That is why I am raising this discussion seriously. Let us be very clear. I want to tell my friends who have association with RSS. These ideas cannot work. They will only destroy the human values of society; they will only do harm to the country. Let everybody have his own faith, free from any imposition. Let everybody be free to have his own faith. Our Constitution recognises full freedom for every faith. But at the same time they should not mix up religion with politics. These two things religion and politics, should be absolutely separate. Religion is a means of communication between man and God. And let it be so. One should not be mixed with the other. Everybody must adhere to these principles. Today our country is facing a very serious situation. If we are not conscious, if these divisive forces are allowed to grow, then we will not be able to defeat conspiracies against the unity of the country. If the challenge of communal forces and other divisive forces is not met, whatever talks the Prime Minister and the Congress Party indulge in, apart from other problems which they have created, they will be creating still greater and greater problems for the country which will defy solution... (*time-bell rings*)

Therefore, with this appeal that all of us should imbibe the spirit, of national unity, the spirit of sacrifice in defence of the minorities, in defence of ideas of secularism, so that we make the country free from the occurrence of communal riots and make it truly secular I initiate this discussion.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I call the next speaker, I wish to take the sense of the House, because yesterday's discussion went up to 4.45 this morning, and I want to know how long we want to sit today and when I should call the Minister.

SHRI PILOO MODY: It depends upon how many speakers there are.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We have got altogether seventeen speakers.

SHRIMATI PURABI MUKHOPADHYAY: As we proceed we will see.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I want to set the time limit just now. If we do not do it now, later on we will be accused of being partial or giving more time to earlier speakers. I think we will proceed on the basis that each speaker will bet a time of between 10 and 15 minutes. This is not a hard and fast rule. Shrimati Purabi Mukhopadhyay.

SHRI PILOO MODY: She has agreed to allow me.

SHRIMATI PURABI MUKHOPADHYAY: Because he wants to go away.

SHRI PILOO MODY: Thank you.

Mr. Vice-Chairman, I am really quite unmollified about the explanation offered by the Treasury Benches for not having made this report available to us. We have all agreed and we had shown our anxiety to discuss the report. We had also made a demand to discuss the entire communal situation in the country. It was because of my eagerness that I went to the Leader's chamber in the Parliament Houses and secured myself a copy of this report which was freely available to the ruling party. Dozens and dozens of copies were waved in the air, but not one report on this side of the House. So I went there and it was about 1 o'clock yesterday afternoon and from 1 o'clock yesterday afternoon to 5 o'clock this morning we were discussing something entirely different. We were discussing how to suppress the rest of the people in this country, not only communinalists. Therefore, it was not humanly possible to study a document of this nature, authentic or otherwise. It was not possible to study it. We know why this matter has been brought up. It has nothing to do with communalism at all. The people who have asked us to discuss this report today, in their hearts, do not share the slightest concern for communalism. I make this uncategorical charge and I have heard all of them in public and in private. I know exactly what their views on communalism are. To them communalism means benefit for their own community. And yet we know that this report is being discussed this afternoon because we want to divert the attention of people from more pressing issues before the country. There is nothing new about communalism in this. Nothing at all. Had the members of the ruling party been serious.

श्री (मौलाना) असरारुल हक : आज भी कत्ल हो गये हैं . . (व्यवधान) कोई नई बात नहीं है ।

श्री पीलू मोदी : जब शराब पीते हैं, तब जानवर का कत्ल होता है, मौलाना साहब । जब शराब पीने से सैकड़ों आदमी मर जाते हैं, तो वे जानवर हैं । इसके ऊपर कोई कौम की छाप नहीं है ।

श्री (मौलाना) असरारुल हक : शराब पीने को हम भी बैन करना चाहते हैं ।

SHRI PILOO MODY: They are concerned about human lives? Do not talk such nonsense. I hate this tin-pot patriotism, I hate this tin-pot nationalism and this tin-pot communalism. Do not talk of human lives. We know how much you respect them. Therefore, this is not a serious discussion at all. It is not a serious discussion because if they were concerned about communalism, they would have agreed to discuss the whole subject of communalism.

Jamshedpur is not an isolated city existing in a vacuum. It is very much a part and parcel of a well-integrated society in which the dominant feature—man-made and created by man and politicians—is the enhancement of communalism, is to feed and breed communalism so that the Government, the ruling party or

any other party, not excluaing my own, con create vote for themselves. When it comes to elections, you want vote banks. But let me tell you that vote banks are only created by creation communal feelings. Otherwise, there are no vote banks.

SHRI P. RAMAMURTI (Tamil Nadu): Also caste feelings.

SHRI PILOO MODY: Yes, caste feelings also. I used the word "communal" in the larger context. But I am glad that you corrected me. Everytime I talk about communalism, I also talk about casteism.

Now, what is the main thrust of the ruling party? They want to castigate the RSS. I would like to castigate the RSS because the RSS is one element in the whole scheme of things which, I think, is not helping the cause of eradicating communalism. But it is not the only offender. It is only one of the many offenders. In fact, it is not the only party or organisation which lives on this There are any number, hundreds of them, in this country, of every community. But they are not being castigated? Why? Because they do not provide vote banks. The RSS can be easily castigated because they are a very exposed group of people. Every morning you can see them doing exercises. They are not behind anything, in clandestine places, or in dark corners. I don't approve of them. But I would like to make one thing clear. The RSS has been mentioned in any number of reports. The RSS has been mentioned in the case of Bhiwandi, many many years ago; the RRS has been mentioned in the case of Jalgaon; the RSS has been mentioned in the case of Manmad; the RSS has been mentioned in the case of Ahmedabad; I know that the RSS has been mentioned in the case of Aligarh, in the case of Moradabad, in the case of Godhra, in the case of Baroda, and in the case of Biharshariff. There are any number of places in the reports of which the RSS has been mentioned. But why is it that this Government has done nothing about it apart from trying to raise a little political noise about about it to increase and extend its vote banks? Why have they not done anything about it? The conclusion is only too obvious. The Government is not interested in getting rid of communalism in any way in this country. The Government stands to benefit considerably as a result of the communal feelings that are being fanned in this country. I am quite convinced in my mind, and I can give you incident after incident where I know that the communal riots have been created and engineered by the ruling party, wherever it found that it was losing its grip on the Muslim votes and this helps them to consolidate their hold. I will give you one instance. I have forgotten the name of the town.... Yes, it is Modassa. In Modassa, there was total communal harmony. Unfortunately, Modass happens to be just outside my constituency. I say this because, in my constituency, during the time I represented it, I did not allow any communal riots.

SHRI P. RAMAMURTI: What is your constituency?

SHRI PILOO MODY: Godhra. So, Modassa happens to be just outside my constituency and being very close, I saw it at very close quarters. A communal riot was engineered because the Muslims of Modassa were not supporting the Congress(I), And than came the question of compensation. In the payment of this compensation, amounts were fixed and it was decided that each one would be paid so much and that payment was made at midnight; on the day of the elections, just before the election day, on the same day in the early hours of the morning, compensation was paid. But for days they were left dangling and it was brought not by government officials or government officers......

SHRI SYED SIBTE RAZI (Uttar Pradesh): It is a fiction, I think.

SHRI HAREKRUSHNA MALLICK (Orissa): You hear him fully. (*Interruptions*)

SHRI PILOO MODY: Kindly listen to more fictions, it might educate you.

SHRI SYED SIBTE RAZI: What else can we expect from you?

SHRI PILOO MODY: Sir, I have to say it with a very heavy heart that this RSS happens to be a God's gift to the Congress(I). (*Interruptions*). For, without this RSS, I do not know what you would do or where you would go for your Muslim votes. I say this because I happen to know that every conceivable thing that you have done has damaged the Muslim community and it has never helped the Muslim community. The association of the Muslim community with the Congress(I) has been one of the greatest tragedies that has befallen my Muslim brethren in this country.

SHRI HAREKRUSHNA MALLICK: Shame, shame.

SHRI GHOUSE MOHIUDDIN SHEIKH: You have not visited all the places. You do not know their feelings. But they know this much, that you are making a political speech. Here is the verdict of the Commission that the RSS is responsible for this. You are killing them. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Sheikh,.. (*Interruptions*)

SHRI PILOO MODY: If the Muslim knows who is who, you should know who is me. (*Interruptions*)

SHRI GHOUSE MOHIUDDIN SHEIKH: You are an agent. (*Interruptions*)

SHRI PILOO MODY: Sir, we have a report here, an unread Report. The people that are going to throw stones from the other side have not read the Report. May be, their office has done a little study and underlined a few passages for them, so that they can get up and quote it, like the other day what Mr. Salve did; the only thing he could read in the whole of the Report that came to his notice was that immediately he saw the name of Balasaheb Deoras. (*Interruptions*) They have not read it. (*Interruptions*) Mr. Salve, if you like to make a personal explanation, I will be ready to allow you. (*Interruptions*) I am allowing you to make it now.

SHRI N.K.P. SALVE (Maharashtra): I do not want your charity.

SHRI PILOO MODY: Yes, unless I yield you cannot make it. (*Interruptions*) Mr. Vice Chairman, Sir, this Report is not likely to be read by them. After this evening they will sell it as 'ruddi' and make a tiny, little profit. (*Interruptions*) A profit which is denied to this side of the House. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I was suggesting, Mr. Mody, about the speech made yesterday by the Home Minister, that the newspapers will be used for the purpose of 'pakoras'.. (*Interruptions*)

SHRI PILOO MODY: So far as the Jamshedpur Report is concerned, let us look at the credentials of the author. We have here Mr. Jitendra Narain, a former Judge of the Patna High Court; it was headed by him. I believe that the Commission was appointed by my party when it was on the other side. It is not the first mistake that my party has made. (*Interruptions*)

AN HON. MEMBER: Here you are.

SHRI PILOO MODY: Nor will it be the last. (*Interruptions*) But maturity will reach the ruling benches when they start admitting their mistakes. Unfortunately for the ruling party, they have sat with smug

satisfaction for the last so many years and their leader says that she makes no mistakes and she is always correct. This is what has been responsible for the mistakes of this county. Mr. Jitendra Narain, it is reported, Sir, recently attended a meeting of the so-called intellectuals, organised and financed by the so-called Antulay ..(*Interruptions*) for the purpose of 'strengthening the hands' of the sa-called leader. (*Interruptions*) Now, he made a three or four minute speech in front of the august audience, in which the only point he had to make was that the hands of the Prime Minister should be strengthened. And, unfortunately, he thought that this was a contribution strengthening the hands of the Prime Ministr((*Interruptions*)

SHRI SYED SIBTE RAZI: We try to strengthen the hands of our Prime Minister and you tried to weaken the hands of your Prime Minister. That is the difference. That is why your Government fell. (*Interruptions*)

SHRI PILOO MODY: I am surprised at this lucid analysis that the gentleman has given. I did not think he was capable of it. (*Interruptions*) I may have weakened the hands of my Prime Minister, but I certainly strengthened the hands of democracy in this country. (*Interruptions*) And I would recommend the same medicine to you. (*Interruptions*) "The people have rejected your democracy:" this is a typical statement that illustrates the minds of all the members of the ruling party. They think that democracy is ours, while dictatorship is theirs. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Will you kindly strengthen my hands by concluding your speech?

SHRI PILOO MODY: Will you strengthen my speech by sitting back, leaning back and enjoying it instead of leaning forward? (*Interruptions*) Sir, there are causes as to why this happened in Jamshedpur o whch all of you are guilty and some of us here are also guilty. There was a large hue and cry and all of you have contributed to it. It was about the Tata Zamindari in Jamshedpur. It was one way of trying to get at the Tatas. I have no objection if you get at the Tatas. I will help you. But the reality was that Jamshedpur was a beautiful city, a real source of joy and pride to us that an industrial city can grew in this fashion and then came the Tata Zamindari thing. The Government took all the lands that were leased to the company. Sir, you will be surprised to know that the Tatas cannot build any living quarters, any staff quorters, etc. They cannot put up a fence. They cannot do anything in Jamshedpur to satisfy the needs of their employees for housing because every conceivable thing requires Government permission and you know what it is to take Government permission. Mr. Antulay style.

SHRIMATI SAROJ KHAPARDE (Maharashtra): Everywhere you are seeing Mr. Antulay.

SHRI PILOO MODY: Every time I mention Antulay, madam, you get up. Therefore, Sir, all the lands are reoccupied by the Government. Incidentally, Jamshedpur is the only steel city where land has been taken over by the Government. Every other steel city or steel place is leased out to the company so that the company can develop it. Jamshedpur is the solitary exception because of the slogan of 'Tata Zamindari'. Sir, where do these communal riots bread? They bread in bastis, in shantis, in unhygienic conditions, because the brains of the people who indulge in communalism are no different from those people from the Jhuggi Jhonpri, from the slums and from the cess pools that we have allowed to grow all over this country because of the obdurate and obscurantist policy of this Government which it has been pursuing during the last several years. If you want an honest report on Jamshedpur, the root cause of it was thatever since the Tata Zamindari Andolan started, the

(Shri Piloo Mody).

shanties and these unhygienic conditions have started growing in Jamshedpur. I happen to know Jamshedpur. My mother lives there and I have to go and visit it several times a year. I see it deteriorating in front of my eyes literally from visit to visit and the company, in spite of everything, in spite of the fact that they are not supposed to be incharge of administration, are still spending 3 to 4 crores of rupees every year in order to keep the services and to maintain them to the best of their ability under the restrictive circumstances that are imposed on them. It is this sort of atmosphere that creates communal problems. (*Time bell rings*) Sir, I would like to take a few minutes more. There is an anatomy of communal riots and this anatomy does not change from one communal riot to the other. I will give you one single example which happened in my own constituency which will illustrate in nucleus howcommunal riots take place all over the country. A bus seat in a State Transport Bus, was sold twice to two individuals. It just so happened that the two individuals belonged to the two communites the Shachis of the Muslim known as Sheikh Sahib and the other a Sindhi who came as refugees from Pakistan who had lodged there since Independence. Now, the same seat happened to be sold to them. They had a tremendous quarrel amongst themselves. They ultimately decided it amicably amongst themselves saying ,"All right, let both of us go and sit at the back". They sat at the back. When they looked up, two opposite armies were facing each other. Who created that communal riot? Mrs Gandhi, Sir, I remember once in the Lok Sabha, having mentioned that after all who creates a riot, is it the man who throws the first stone that creates a riot? For once Mrs. Indira Gandhi was very perceptive. It is not the man who first throws a stone that creates a riot. It is the faceless carriers of venom that go and spread the things in the various mohallas saying,

'झगड़ा हो रहा है, 'झगड़ा हो रहा है,

And people pick up the first instruments that come into their hands ana start moving in that direction to pick up a fight.

SHRI SITA RAM KESRI: Mr. Shahabuddin.

SHRI PILOO MODY: You mean, Mr. Shahabuddin on this side and Mr. Kesri on the other side, two paragons of secularism will fight it out? (*Interruptions*)

Then, Sir, 25 or 30 shops were down and the firing had to be resorburent ted to and four or five people were killed. Who started that riot?

Sir, communalism is not a subject for making political capital. It is too serious a matter, it is a matter which will devour own country. And if you have any concern therefore for this country, don't use these excuses. I can appreciate one thing to divert the attention from Antulay..

SHRIMATI SAROJ KHAPARDE: Why do you..

SHRI PILOO MODY: I told you, you are bound to get up.

SHRIMATI SAROJ KHAPARDE: You go on talking about Mr. Antulay all the time.

SHRI PILOO MODY: By all means.

SHRIMATI SAROJ KHAPARDE: Mr. Antulay is a Muslim. That is why ..(*Interruptions*)

अंतुले मुस्लिम है इसलिए आप हंगामा करते है।...

SHRI PILOO MODY: Did you hear that innuendo, Sir?

SHRIMATI SAROJ KHAPARDE: We know your politics.

SHRI PILOO MODY: Are my politics anti-Muslim? Why don't you find out from the Muslims of India whether my politics are anti- Muslim? (*Time bell rings*) Anyway, Sir, I

have finished. Therefore, I appeal to you. Don't use these subjects to divert the attention. I would not mention him this time. There are many issues on which you can castigate the Opposition.

SHRIMATI SAROJ KHAPARDE: That is why you made hangama seenes all these days. इसीलिए आप हंगामा करते हैं। . . . (व्यवधान)

SHRI PILOO MODY: There are many issues on which you can attack the Opposition. There are many issues on which you can divide the Opposition. But, please, for God's sake, don't use communalism as one of theh weapons of your armoury. Thank you, very much.

SHRI N. K. P. SALVE: I am inclined to consider. Sir, after hearing Mr. Piloo Mody and I have no doubt in my mind that with a bit of humour here and there, on the whole his analysis was utterly puerile

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Pandey.

SHRI NARSINGH NARAIN PANDEY: उपसभाध्यक्ष जी, . . . (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Order, please. If you want serious debate on this, let us not also divert in any other way.

श्री नरसिंह नारायण पांडेय : उपसभापति जी, मैंने बड़े ध्यान से माननीय सदस्य पीलू मोदी साहब का भाषण सुना। पीलू मोदी साहब हमारे पुराने साथी हैं और उनके विचार भी बहुत पुराने हो गये हैं। इतने पुराने हो गये हैं कि देश में अगर दो चार ऐसे व्यक्ति पैदा हो जायें और इस सदन और उस सदन में दो पीलू मोदी जैसे सदस्य पैदा हो जायें तो इस देश को इंटिग्रिटी यूनिटी और सावरैन्टी का क्या होगा, यह कल्पना की जा सकती है।

श्रीमन्, जो चर्चा का विषय है, जिससे सारा देश और यह सदन सम्बन्ध रखता है, जमशेदपुर फाइरिंग के बारे में, पीलू मोदी साहब से हम ने उसके बारे में एक भी शब्द नहीं सुना कि जमशेदपुर फायरिंग रिपोर्ट का क्या इस देश के ऊपर असर होने जा रहा है। सारा देश आज एसे तत्वों से जिन तत्वों से और जिनके विचारों से महात्मा गांधी की हत्या हुई आज वे ही इस देश में पुनः प्रस्थापित हो रहे है। आज उनके काम और उनके विचार इस देश की यूनिटी को, इंटेग्रिटी को और सेक्युलरिज्म को कमजोर कर रहे हैं। यह कोई मामूली बात नहीं है। यह कोई हंसी और मजाक की बात नहीं है। यह एक ऐसी बात है जिसके ऊपर सारे सदन को विचार करना पड़ेगा, सारे देश को विचार करना पड़ेगा। इसीलिए यह जो रिपोर्ट है यह इस देश के सामने प्रज्जवलित उदाहरण है कि कैसे इस देश मे वे फार्सेज काम कर रहे हैं। वे फार्सेज आज इस देश मे हिन्दू के नाम पर, हिन्दुस्तान के नाम पर, भारत के नाम पर एक कलंक का टीका बनकर सारे देश के सेक्युलरिज्म के ऊपर खतरा पैदा कर रही है। (व्यवधान) श्रीमन्, मैं आपसे कहना चाहता हूं कि मैं इंसान को इंसान समझता हूं। अपनी जिन्दगी में मैंने इन्सान को इन्सान समझा है, न हिन्दू समझा है, न मुसलमान समझा है, न सिक्ख समझा न, यहूदी समझा और न पारसी समझा। मैंने इंसान को इंसान समझा। जमशेदपुर के अन्दर 108 आदमी को मार दिया गया एक एम्बुलेंस के अन्दर बात क्या थी? बात बहुत

[श्री नरसिंह नारायण पांडये]

छोटी सी थी कि किस तरफ से अखाड़ा प्रोसेशन निकले । अखाड़ा के प्रोसेशन को लेकर एक समझौता हुआ था । उस समझौते को लेकर वहां की शांति व्यवस्था को सुरक्षित किया जा सकता था । वहां के जन-जीवन को सुरक्षित किया जा सकता था । आज उसके अन्दर कमजोरी आई । शासन की तरफ से कमजोरी आई । किसी का भी शासन हो—चाहे जनता पार्टी का शासन हो या किसी दूसरे दल का शासन हो, कमजोरी आई है । रिपोर्ट के अन्दर कहा गया है कि वहां पर मार्च महीने से ही टेन्शन बढ़ा था इसके पहले भी वहां पर ऐसा टेन्शन हो चुका था। उस टेन्शन के बाद शांति व्यवस्था को कायम करने के लिये आज वहां की शासन मशीनरी को मुनासिब कदम उठाना चाहिये था । आज इस कमीशन की रिपोर्ट में कहा गया है कि वहां पर बिहार की मिलिटरी पुलिस आई । उसने बहुत गजब कर दिया। वहां पर एक एम्बुलेंस में बच्चे जा रहे थे, वे भी हमारे घरों की तरह वहां पर रहने वालों के बीवी बच्चे थे । उनको मारा गया । यह कोई मामूली घटना नहीं है । इस देश के आर0 ए0 एस0 के जो सबसे बड़े सरसंचालक थे पहली अप्रैल साढ़े चार बजे भाषण देते हैं । यह रिपोर्ट में उद्धृत है कि साढ़े चार बजे भाषण दिया गया । यह भी रिपोर्ट में उद्धृत है कि पुलिस भी थी, सी0 आई0 डी0 भी थी । इस रिपोर्ट में कहा है कि अखाड़ा के जलूस को 14 नम्बर मार्ग से ले जाना था । इसमें कोई बात नहीं थी । लेकिन वहां के लोगों को उकसाया गया । हिन्दुओं को उकसाया गया । वहां जो मेज्योरिटी थी माइनोरिटी की मैज्योरिटी थी । वहां पर झुग्गी-झोंपड़ी में लोग रहते थे । उसके बाद ही इतना बड़ा हाली कास्ट हुआ । यह एक जगह पर नहीं इसके पहले भी अनेक जगहों पर आर० एस० एस० के लोगों ने, उनके नेताओं ने ऐसा काम किया । आप जानते हैं कि आर० एस० एस० के लोग ही इस प्रकार के साम्प्रदायिक जजबात को फैलाते हैं । श्री पीलू मोदी साहब ने स्वयं कहा है कि सन 1971 के दंगों में आर0 एस0 एस0 के लोगों का जिक्र कमीशन की रिपोर्ट में किया गया है और उनको इन साम्प्रदायिक दंगों के लिये दोषी ठहराया है । यही हालत यहां भी है । श्री दीनानाथ पांडे और आर0 एस0 एस0 के लोगों का इन दंगों में हाथ है, इसके काफी एविडेन्स कमीशन को मिले हैं । कमीशन की रिपोर्ट में इस बात के काफी रेफरेन्स है जिनमें यह बताया है कि इन दंगों में आर0 एस0 एस0 का सब से बड़ा हाथ था । यह कोई हसने वाली बात नहीं है और कोई मामूली बात भी नहीं है । इसका संबंध सारे देश से है । श्री पीलू मोदी साहब सब को चुप कराना चाहते हैं । लेकिन हमारे देश के सामने यह एक बहुत बडा मामला है । उनके दिमाग में दूसरी बातें हो सकती हैं, लेकिन हमारे देश की आम जनता इस से बहुत चिन्तित है ।

श्री पीलू मोदी : आपकी बात कुछ समझ में नहीं आ रही है ।

श्री नरसिंह नारायण पाण्डेय : श्री पीलू मोदी साहब, आप गरीबों की झोपड़ियों में नहीं गये हैं, आपने गरीबों की झोपडियां नहीं देखी हैं । लेकिन हमने गरीबों को देखा है, उनकी झोपडियों को देखा है, हम उनके बीच में रहे है । मैं स्वयं कम्युनल राइट्स के दिनों में उनके बीच में रहा हूं । गोरखपुर में जब साम्प्रदायिक दंगे हुए तो मैं उन दिनों वहीं था । आर0 एस0 एस0 की विचारधारा के लोग ही इस प्रकार के रायट्स करवाते हैं । महुआ में 11 आदमी

मारे गये । किस तरह से इस देश के अंदर धर्म के नाम पर, जाति के नाम पर साम्प्रदायिक दंगे करवाये जाते हैं वह अब किसी से छिपा नहीं रह गया है । हमारे देश की सेकूलर भावनाओं को ठेस पहुंचा कर हिन्दू-मुसलमानों में दंगे करवाये जाते हैं । वोट प्राप्त करने के लिये आर० एम० एस० की विचारधारा के लोग इस प्रकार के दंगे करवाते हैं । मेरे भाई जो यहां पर बैठे हुए हैं उन्होंने एक तस्वीर खींची थी कि किस प्रकार से सेकूलेरिजम को ठेस पहुंचाने के लिये साम्प्रदायिक दंगे करवाये जाते हैं । मैं पूछना चाहता हूं कि क्या ये दंगे कांग्रेस की तरफ से होते हैं ? क्या कांग्रेस सरकारें ये दंगे करवाती हैं ? कोई भी कम्युनल आदमी कांग्रेस की तरफ नहीं होगा । हमारे साथ कम्युनल आदमी कभी नहीं आ सकते हैं । आप ही लोग ऐसे हैं जिन्होंने साम्प्रदायिक शक्तियों के साथ जनता पार्टी के साथ में सुलहनामा किया और रिएक्शनरी और प्रतिक्रियावादी ताकतों के साथ मिल कर सरकार चलाई । आप लोग उनका प्रचार और प्रसार करते। इससे हमारे देश के सेकलेरिजम और धर्म-निरपेक्षता को बहुत बडा नुक्सान पहुंचा । हमने कभी भी साम्प्रदायिक ताकतों के साथ समझौता नहीं किया । कांग्रेस पार्टी ने अपने सिद्धातों के आधार पर और अपने घोषणा-पत्र के आधार पर इस देश में सेकूलेरिजम और सोशलिजम का रास्ता अपनाया है । मैं बहुत अदब के साथ यह कहना चाहता हूं कि जो लोग हमारे देश में साम्प्रदायिक ताकतों को बढावा देते हैं और जो आर० एस० एस० की विचारधारा का समर्थन करते हैं वही लोग इस देश में साम्प्रदायिक दंगे करवाते हैं । इन प्रवत्ति पर सख्ती से अंकुश लगाना होगा । इस प्रकार के तत्वों को देखना होगा । चाहे आर० एस० एस० हो या जमायते इस्लामी हो, हमें साम्प्रदायिक तत्वों को इस देश में नहीं पनपने देना है । जमायते इस्लामी के बारे में इस रिपोर्ट में यह कहा गया है कि वह एजूकेशनल इंस्टिट्यूशनस में घुसने की कोशिश कर रहा है। श्रीमान्, आज बनारस हिन्दू विश्वविद्यालय में क्या हो रहा है। वहां पर आर० एस० एस० का झण्डा लगा हुआ है । हमारे देश में सभी धर्म वालों को अपने धर्म का प्रचार करने की आजादी है। लेकिन इसका मतलब यह नहीं है कि कुछ कम्यूनल ताकतें एजूकेशनल इंस्टिट्यूशन्स को अपने प्रचार का अड्डा बना लें । इस प्रकार से हमारे देश में सेकूलेरिजम नहीं पनप सकता है। इससे देश की यूनिटी मजबूत नहीं होगी, इससे यूनिटी कमजोर होगी । इसलिये मैं कहना चाहता हूं श्रीमन् कि यह जो जमशेदपुर का वाकया है, जिसमें बहुत रेफरेन्सज हैं, हमारे दूसरे साथी उसको कोट करेंगे । थे आपसे कहना चाहता हूं कि आज इस सरकार को, जसा कि 1948 में सरकार ने फैसला लिया था, महात्मा गांधी की हत्या के बाद, आर० एस० एस० को बैन किया था ऐसी पार्टियों को बैन किया था, ऐसे लोगों को बैन किया था जो कम्यूनिलिजम को इस देश के समाज में और राजनीति में लाकर इसका लाभ लेना चाहते हैं उनको बैन करने का अब समय आ गया है और सरकार को इसमें कोताही नहीं करनी चाहिए । इन शब्दों के साथ मैं अपने साथियों से चाहता हूं, बाअदब उनसे निवेदन करना चाहता हूं कि सेकूलेरिजम, सोशलिज्म, नान-अलाइड और शांति की नीति अगर आज आप चलाना चाहते हैं तो आज उन तत्वों को जो कि दोहरी बात करते हैं, जिनके दिल में कुछ है और उनसे समझौता करके आप इसको पूरा नहीं कर सकते हैं और इसके लिये आपको कदम उठाने पड़ेंगे । इस संकल्प के आधार पर यदि आप करेंगे तो इस देश में यहां पर सेकुलरिज्म और सोशलिज्म मजबूत होगा और ऐसी ताकतें

[श्री नरसिंह नारायण पाण्डेय]

कमजोर बनेंगी और वे देश में अपना सर नहीं उठा पायेंगी। इन शब्दों के साथ यह जो प्रस्ताव आया है मैं इसका समर्थन करता हूं। जिसने इस सदन में विचार रखने का मौका दिया।

SHRIMATI PURABI MUKHOPADHYAY: Mr. Vice-Chairman, Sir, I expect, the whole House, whether they are Members of the Opposition or whether they are Members of the ruling benches or whether they are Independents, would wholeheartedly and unhesitatingly condemn not only the Jamshedpur riots, but communal riots everywhere in this country, in whichever part of the country or wherever they are taking place, at whatever time. Sir, today, all the Political Parties and their Members who are sitting here have had their origin, in some part of their life, in some part of their career, in the Indian National Congress; they would have owed their origin to the Indian National Congress. Hence, mentally, philosophically and spiritually, I expect, they stand for secularism, they stand for communal harmony and for they stand for communal amity. But if anybody thinks that he can take political advantage out of the communal disturbances, he is entirely wrong and I have no words to condemn such an attitude. Sir, these political organisations, which may have taken different names now, or, in the recent past, were part and parcel of the Indian National Congress. Almost all the Janata leaders sitting in both the House of Parliament were originally mainly Congress workers and Congress leadres. I am not going to believe that as soon as they changed their Party's names, they have all become communal. Let us belive in the inherent and intrinsic goodness and merit of every person. I do not doubt about the *bona fides* of anybody. Being the disciples of Gandhiji, having remained in our party for loing, they must, have believed in communal harmony; they must still believe in communal harmony. Indian philosophy teaches us tolerance. Indian philosophy stands on certain fundamental pillars namely, tolerance, understanding with each other, integration and synthesis. All these led the Congress to believe, led the Congress to accept the policy of national integration and the policy of communal amity and the policy of socialism. I do not believe all these social evils will ever evaporate from this country if this country does not have socialism. Socialism is the only solution. Otherwise, so long as the downtordden people remain as downtrodden, so long as communal harmony is jeopardised by such communal clashes and so long as the community suffers from poverty and illiteracy, no amount of goodwill on the part of the majority or the minority can make this country free from communal disturbances. This being the case, we have to look at the problem from the economic point of view, not from the narrow sectarian point of view. Sir, in this country there are people, may be a few in number, who do not believe that is the fundamental prerogative of the majority to give all protection, all safeguard to the minority. In a majority community dominated India, it is the majority community who have to come forward with the helping hand, with their heart and soul, to stand by the side of the minority. And if anybody deviates from that, he is making not only political mistakes, he will not be tolerated by the rest of the people of this country. As a social worker, as a lifelong Congress worker I believe that this country's prosperity, this country's very existence depends on this communal harmony and communal amity.

Mr. Vice-Chairman, Sir, why do you forget that this great country was partitioned only on communal basis, because the British Government sought that we fight with each other? Even now if we are to behave like this, we will again divide and sub-

divide our country. I know what happened in that part of East Pakistan, in that part of undivided Bengal. I know what happened in the city of Calcutta. Mahatma Gandhi had to go to Noakhali and stay for months together to bring back the communal harmony. Mahatma Gandhi had to stay even in Calcutta. I stayed in his camp as one of the volunteers. I know what tremendous effort he had to do not only on the majority community but also on the minority community. Sir, there are fanatics, both in the majority and in the minority. Will we allow these few handful of fanatics to take this country to the way that they want? Certainly not. If anybody says, if a person like Piloo Mody says that the Muslims always remained with Congress, he is doing the greatest damage to himself. I deny this with all the emphasis at my command. The Indian National Congress has the greatest heritage of Indian culture, Indian philosophy. Mr. Piloo Mody and others who think that Muslims can be bought, Muslims can be sold, are completely mistaken. They are with Congress, they will be with Congress so long it stands for the philosophy, for the principle that Mahatma Gandhi set in in this country. Therefore, Sir, I do not agree with them. How many leaders in this country shed their blood to stop communal disturbances? I know it for myself because I have remained in Gandhiji's camp, I have gone from village to village and I lost one of my eye sight while working for communal peace in a rift. So, I know, I have suffered.

Who says that there is no instigation? There was instigation by the Britishers. There was instigation by the Muslim League, there is instigation by foreign powers even now, by some of the interested foreign powers. There is instigation even from parties who have narrow outlook about the national interest. They are instigating, but shall we be dragged by them? No, certainly not. Congress has always stood for Communal Peace, for secularism. We stand divided today on ideological issues, on programme issues, on personal issues, but I will never detach my existence from the Indian National Congress I believe in that Indian National Congress which has inherited all this culture and philosophy and I will certainly not support anything that Mr. Piloo Mody said ,when he tried to make a division between Hindus and Muslims. Till now we have never thought like that, that Hindus are separate and Muslims are separate. We all live together, we are brothers, and for the freedom of this country, for the libertation of this country Muslims fought equally as Hindus fought.

7 P. M.

They fought as Indians. They never fought as Muslims; they never fought as Hindus for the liberation of the country. And after liberation, after 34 years, should any political party or any elements be allowed to spoil all these hard-earned benefits, the things that we got by shedding the blood of our *shaheedas*, the great martyrs. No, certainly not. Whoever is responsible for the Jamshedpur riots will be punished and punished in an exemplary manner. I am happy, Shri Atal Behari Vajpayee has turned out that MLA from his party. I would see whether they take the follow-up action after that It is good that the Jan Sangh and RSS are now seeing the light of the day. They have taken the name of the Bharatiya Janata Party, accepting the philosophy of Mahatma Gandhi. I congratulate you for this. I have no quarrel with you so far as you as persons are concerned. But I certainly have differences with you so far as your jhilosophy is concerned. If yon modify your philosophy, the Indian people will accept you. If you think that because Hindus are in a majority and therefore you will be accepted by the majority community, you are entirely wrong. You can never approach a person on communal basis. It is only giving them some temporary benefit. But it will never last. The only thing that will last is, as Indians we were born as Indians we will die. That will be

[Shrimati Purabi Mukhopadhay] the everlasting factor. No Hindus, no Muslims, no Christians. How long will we tolerate division of the country?

Sir, you come from the North-Eastern region of India. There some of the people never believe that they are Indians. We have tried to take them in; we have tried to integrate them. But there are elements which are giving them provocation every day, who are instigating them every day and saying, "No, no, you are not Indians". Sir, if you give me two minutes, I would narrate that when I first visited a particular State in that region, at a public reception I was addressed as "our friend from India". I was surprised; I was shocked; and when I was addressing them, there were tears in my eyes. What have we done? What went wrong that these our people do not consider themselves as Indians? We Hindus are responsible for this. We have become intolerant. Hinduism or Indian philosophy never stood for that. Swami Vivekanand and all the sages of this country never preached regional or sectarian things. They taught us to be patiotic, they taughtus to be real Indians, to be real Hindus, with all the tolerance of Hinduism as a majority community.

Sir, I feel if there is a communal riot or communal tension in my area-whether it is between Hindus and Muslims, or between Hindus of higher castes and other Scheduled Castes and Scheduled Tribes, it is my fault that as a Congress worker I could not convince them that they are neither Harijans, nor I am a Hindu. I am only an Indian and I will be an Indian first and last. If we want to politicise it, we may be making the same mistake.

Sir, I condemn the riots that are taking place. Somebody from the other side said that that Janata Party Government of Mr. Karpoori Thakur was there in power and they were partly responsible for the riots. What about Bihar Sharif. At that time, was not the Congress (I) Government there when there were riots in Bihar Sharif? Were not hundreds of Muslims killed? So it is not a question of which party is in the Government. It is a question whether the members of that particular party have accepted the philosophy that we are neighbours, we are brothers and sisters and that we will protect each other, whether it is the Congress Government here or there, or whether it is the Janata Government here or there. Democracy has sent them to the citadel of power. So we as humble workers of the Indian National Congress are not doing our part; we are blaming each other I think when there is a case of rioting, we should all be held equally guilty for having this kind of communal tension. We sit in the same House. Why does he have to call the name of Mr. Sita Ram Kesri on that side and the name of Mr. Shahabuddin from this side? I was surprised that an educated person like Mr. Piloo Mody will have to mention the name of Mr. Sita Ram Kesri with a Muslim Member's name. *(Interruptions)* I don't like it. I only say, I don't like it. I may not be making a political speech but I am saying from my heart as a Congress worker, from my heart as a person who has lived in the party all through my life and who has worked at the feet of Mahatma Gandhi and other great leaders. Maulana Abul Kalam Azad was a great leader of the Indian national movement. We never thought why Maulana Azad should be the Rashtrapati or a Governor or a Central Cabinet Minister. He came to these posts as a great citizen of India by dint of his merit and service. He did not come only as a Muslim. Fakhruddin Ali Saheb came to this Government, remained long in the Government and then became the Rashtrapati of this country. He also did not come to the posts only because he was a muslim. It may be because of circumstances that we mention the names as Mukherjee or Hussain or Devi or Sinha. But is this the only introduction that we have and go by even now, after 34 years of independence and discuss

communal harmony? Who is that person of great eminence who brightened our faces?. He is none other than Dr. Zakir Hussain. Shall we refer to him only as a Muslim leader? So, this approach I very much dislike and when I speak, I speak on behalf of my party. If any of my colleagues in other parties are offended at whatever I have said, I want to say that I have nothing personal against them. But, naturally, as a political worker with a political philosophy I have the right to differ and I will differ so long as you do not mend your ways.

Sir, you have given me enough time. This is a subject on which we can speak for hours, but I do not want to take up your time. Thank you very much.

SHRIMATI HAMIDA HABIBULLAH: Very good.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Mr. Vice-Chairman, Sir, it is with deep anguish that I rise to participate in this discussion. I thought the question with which the House is seized today is a question of humanity. I thought the question which the House is debating today is so very fundamental that the discussion would really rise above the minor differences which we have every day, but I find from what I have heard, firstly by way of objections which were raised by a host of my friends on the other side of this House, that it was extremely inconvenient for them to discuss this subject. I listened with greater attention to the speeches made, particularly, the speech of the hon. Member, Mr. Piloo Mody, and then I was convinced that not only was it inconvenient for them to discuss this issue but it was rather impossible for them to defend themselves against the findings of this report of the inquiry commission.

Sir, whenever such things happen, when man kills man, I think the least that can be done by any Government which is responsible for human life in our country is to go to the root cause of that occurrence because it is only by going to the root cause of that occurrence that you can weed out that cause and bring in a situation where such things will not be repeated. The purpose of appointment of a commission of inquiry, whether it is in a case where a dam breaks or it is a case where the riots break out or something else happens, even like the hooch liquor tragedy where people die of taking illicit liquor, is to get at the root of the evil and try to eliminate it I must tell my friend Mr. Piloo Mody that I am not one of those who take out the summaries which may be circulated. I have during the short time at my disposal gone through the Report myself and I will not base my arguments before this House today on any of the findings which he has rendered because then you may say that this commission of inquiry was appointed while the Janata Government was in power. Since the Report does not suit them, they may say that it was a mistake on their part to have selected the ex-Judge of the Patna High Court to be the presiding officer for this commission of inquiry. I find that Mr. Piloo Mody has really not got over his sense of guilt for his association in the past with his erstwhile associates. I think, as I analyse it, among other things, one thing which has contributed to the breaking up of the Janata Party is a persistent demand made by their partners to dissolve the RSS and equally obstinate stand taken by a component of the Janata Party not to accede to that demand. And when I look through the Report—and I am not going to read the findings—I am going to tell you the true, unimpeachable, admitted pieces of evidence to show as to on whose door the blame lies because, as I said, the fact is not as important as the case. Look at the cause, because it is the removal of the cause which will do away the fact. It is in this connection that I am pained to find that a meeting was held where the high priest of the Sangh presided and addressed the gathering. And I am repeating the extract of a speech from the papers presented by the RSS before the Inquiry Commission. I am not

[Shri Murlidhar Chandrakant Bhandare]

going to refer to the portion which is more or less similar but which was also produced from the notes given by the police. I am referring to a particular extract which was produced by the RSS people who appeared before the Inquiry Commission. Now this is what is said in his speech by Shri Balasaheb Deoras. I am reading from page 31 and I will also read from page 32. I will read the two together so that I do not read it out of context. I will come to the admitted portion later.

"According to the S.P., Shri Deoras spoke in the meeting, that it was said that Hindus in their own country are not allowed to take out religious processions freely and that the number of mosques are increasing day by day and in the Arabian countries Hindus are not allowed to construct temples. Shri Deoras also referred to the controversy regarding Road No. 14 (which was the main controversy for taking out a procession to the akhada). Umeshwar Prasad, the District Secretary, claims to have been present in the meeting and had heard the speech from the beginning to the end."

Now kindly see, this is the admitted portion.

"....that if a Hindu wanted to construct a temple or a Sikh wanted to construct a Gurudwara in Arab countries, it could not be done. The gist of the speech delivered by Shri Deoras was called for on behalf of the R.S.S. and has been marked Ext. RSS/12. It says that there are thousands of Hindus in Arab countries but they are not permitted to construst temples but in India, where Hindus are in majority, Muslims and Christians are not only permitted to construct mosques and churches, they also have full freedom to propagate their religion." (*Interruptions*) Please keep quiet. I do not want any disturbance. I am merely *reading* Ext. RSS/212. which was produced by the RSS.

SHRI LAL K. ADVANI: This is a correct thing.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): He is relying on the document. Your side will also do that. I do not think there should be any interference.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I will tell you how this was understood by the processionists because at page 57 of this Report you will find the slogans which were given by the processionists belonging to the *akhara*. I am reading at page 57. What about the portion in bold type?

'साले मुसलमानों को उजाड़ कर पाकिस्तान भेज कर रहेंगे। रोड नं० 14 से रामनवमी का जलूस ले जा कर ही रहेंगे। कोई शक्ति हम लोगों को रोक नहीं सकती है। यह हम लोगों के धर्म और प्रतिष्ठा का प्रश्न है। इस के लिये हम मर कर रहेंगे। पुलिस मुसलमानों में शामिल है और हम लोगों को दबा रही है।'

श्री लाल कृष्ण आडवानी : इस का उससे क्या मतलब है ?

श्री मुरलीधर चन्द्रकान्त भंडारे : मुसलमानों का भाग बढ़ गया है।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) झूठ तो ईमानदारी से बोलो।

Is it a part of the speech? (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Mathur, please. Just a second. If he has read it out of context, I think it is good for you. I think your next speaker will refer to it. Why are you interfering? If he has read it out of context, you should be happy. (*Interruptions*) I am sure you are not going to engage him as your counsel.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am not surprised that my friend, Mr. Mathur, is rattled because of the clear instruction given by Mr. Deoras that they should treat the Muslims in the same way the Hindus are being treated in the Arab countries. I do not want to go into all those things. (*Interruptions*) If you are really keen about it, dissolve the RSS. And till you do not do that, we will draw our own inferences from your conduct.

श्री लाल कृष्ण आडवानी : पाकिस्तान में मिलिटरी डिकटेटरशीप है हमको गर्व है कि हमारे यहां डिमोक्रेसी है । इस का यह मतलब तो नहीं है कि हमारे यहां भी डिक्टेटरशिप चाहिए ।

श्री पी० एन० सुकुल : आप क्यों जवाब दे रहे हैं । होम मिनिस्टर हो उन का जवाब देंगे ।

THE VICE CHAIRMAN (SHRI DINESH GOSWAMI): I shall exercise my power of directing not to record anything. Do not record anything.

SHRI P. N. SUKUL: *

SHRI RAM LAKHAN PRASAD GUPTA: *

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Nothing is going on record, Mr. Gupta. Please sit down. I do not understand. Mr. Sukul, nothing is going on record at the present moment.

He is relying on certain things from the Report. I do not know why there should be interruptions. Different speakers from different parties are speaking. If he is reading out of context, you can refer to it when you speak. Otherwise, there will be a running dialogue. You will raise something and they will reply to it. The best thing would be not to interrupt. Let the debate go on.

SHRIMATI HAMIDA HABIBULLAH: Sir, ...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You are interrupting me now.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: What is surprising is that I had not made even a comment. I only read two portions: one portion saying what RSS/12, a document produced by the RSS before the Commission, said about the speech made by Shri Balasaheb Deoras. And I also read out what admittedly were the slogans given by the processionists. The two have to be read together to draw your own inference.

SHRI LAL K. ADVANI: No nexus between the two.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: It is very easy to say that there is no link, but anybody who reads this will find that there is a link which is so strong that in the lawyer's parlance, that link is complete and indestructible, and it clearly establishes the blame.... (*Interruptions*) I do not want to go into the findings because, as I said, I will not rest my speech on the finding of the commission but, I will rest it on unimpeachable and admitted evidence before the Commission. Sir, I am proud to belong to this party.

SHRI JAGANNATHRAO JOSHI: For the present.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I come from a city from which my friend, Mr. Piloo Mody, also hails.

SHRI RAM LAKHAN PRASAD GUPTA: A clarification. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): No clarifications. (*Interruptions*) I have not permitted him to ask for any clarifications. (*Interruptions*) Mr. Gupta, I do not want to observe anything from the Chair. But if a speech is continuously interrupted, when the inference can be

*Not recorded

[Shri Dinesh Goswami]

drawn that your case is weak. Why are you interrupting? If your case is strong, permit the next speaker to rebut his case.

SHRI N. K. P. SALVE: They are in the dock already.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I will equally expect that when the next speaker who will have to defend the case of the RSS speaks, there will be no interruptions.

SHRI B. V. ABDULLA KOYA (Kerala): Mr. Vice-Chairman, Sir, all of us have been listening carefully to both sides. We want to hear this matter which agonises both sides. Therefore, we should hear both sides. We do not want unnecessary interruptions.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I can only plead with the House. The Chair can only plead with the House. It is for the House to respond or not to respond. (*Interruptions*) No clarifications. He is not speaking as a Minister. If you want any clarifications, you can ask from the Minister.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Sir, as I was telling the House, I hail from the same city from which my hon. friend, Mr. Piloo Mody, hails, that is, Bombay. Riots were an annual feature there. But the last riots we had were in 1947-48. Thereafter in my memory, Bombay city has not seen riots. I am very proud to have been born in that city where for over 32 years we have not witnessed any communal riots. We have never been given the feeling that somebody is a Muslim, that somebody is a Hindu, that somebody is a Maharashtrian or that somebody is a Gujarati. We have been brought up in the best cosmopolitan traditions of this great city which is admitted—I do not want to be proud of it—as a mini-India in this country. It pains me, therefore, if somebody raises the question of hatred of one community against another. It pains me when such a holocaust occurs in some part of the country where human beings lose their sanity. It is in this context that I find that if there has been one country, it is India because it is Mahatma Gandhi's land, and if there is one party which has done something for it, it is the Congress Party because many of our leaders have laid down their lives in the cause of amity among the different religious sections of this country.

SHRI ABDUL REHMAN SHEIKH (Uttar Pradesh): Not this Congress (I).

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am proud that it is our Government which amended the Preamble by the 42nd amendment and introduced "secularism" and "socialism" in that beautiful poem of our Constitution, that is, the Preamble. Are we going to say or does it behave any Member to say that it is the greatest tragedy that the Muslims were associated with Congress-I? I think it is a matter of pride, legitimate pride, for every Indian to be associated with Congress-I, if he claims himself to be an Indian. If he claims himself to be a Hindu or if he claims himself to be a Muslim or anything else, then, of course, he has no place in the fold of the Congress-I. Therefore, one must realise that the cause of this holocast has to be found in an organisation which has been thriving, which has got a different mask and which people

like my friend Mr. Mody, have patronised for their political ends. They have been hypocrites and for their personal gains they have associated themselves with them. He talked about Tata zamindari and all that. I am not going into that. All zamindaris have been abolished and one need not shed tears only for Tata zamindari. (*time bell*) All that I can say is that if you really want to establish communal harmony, what must be done is not only that the minorities must be taken into the mainstream of national life, because we are aware of the hardships of the minorities, whether they be Muslims, whether they be Harijans, you go and find out the employment potential for these minorities. You go to Faridabad and find out in factories how many Muslims are taken, how many Harijans are taken into their employment, and see whether the quota fixed under the constitutional provisions has been reached. Not ten per cent of the quotas are fulfilled year after year, decade after decade. It is quite right that it is only the economic weakness which brings this sort of other weaknesses. And it creates that fear and fear in turn also creates some sort of a psychosis. There is only one thing that I can say, that we have always taken pride in singing what Iqbal wrote,

सारे जहां से अच्छा हिन्दुस्तां हमारा

and I will end by saying:

मजहब नहीं सिखाता आपस में बैर करना।

डा० भाई महावीर (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, जमशेदपुर की जिन घटनाओं के बारे मे जितेन्द्र नारायण आयोग की रिपोर्ट पर चर्चा आज हो रही है उन घटनाओं पर इस देश का कोई भी सही दिमाग वाला आदमी खुशी नहीं महसूस कर सकता। वह किसी पार्टी में बैठा हो, किसी जिम्मेदारी को निभा रहा हो, इसका सवाल नहीं है। हमारे लोकतंत्र में मतभेद रहेंगे। दल अलग अलग बनेंगे। दलों की नीतियां भी अलग अलग होंगी लेकिन कोई भी दल सत्ता में आये और वह देश के नागरिकों को सुख और शांति का आश्वासन नहीं दे सके, उनकी सुरक्षा की आश्वस्त नही कर सके, तो सारा लोकतंत्र बेमानी हो जायेगा। इस लिये मैं यह बात मान कर चलता हूं कि हमारे और किसी बात पर मतभेद भले ही होंगे, कोई भी पार्टी देश के अन्दर दंगे कराना नहीं चाहती और अगर किसी को इस तरह के आश्वासन की, इस तरह के वचन की जरूरत है हमारी ओर से तो मैं कह सकता हूं कि हमें इस बात का फक्र है कि जिस जिस समय भी दिल्ली के अन्दर या किसी और प्रदेश में ऐसे लोग सरकार में, प्रशासन के अध्यक्ष के रूप में रहे जिनका संबंध जनसंघ से था आर० एस० एस० से भी था उन सब के वहां रहते हुए, जितनी देर वे रहे, उन इलाकों में कोई दंगा नहीं हुआ। लेकिन अगर उसके बाद अगर दंगा हुआ तो मैं यह कह कर किसी मित्र को चिढ़ाने की कोशिश नही करूंगा कि तुम्हारे राज में दंगा हुआ या किसके प्रशासन काल में दंगा हुआ या उसने दंगा करवाया। यह सोचने की धृष्टता मैं नहीं करूंगा। लेकिन होते हैं दंगे। क्यों होते हैं और उनका इलाज क्या हो सकता है यह आज इस सदन में हम शांति पूर्वक यदि विचार कर सकें तो मैं समझता हूं इतना खून बहाने के बाद भी कम से कम इस में से कुछ भलाई का अंश हम निकाल सकेंगे।

महोदय, किसी किसी वक्त लगता है कि हम सिद्धांतों की बात करते हैं, लेकिन पता नहीं क्यों हम थोड़ी ही देर में दलगत भावनाओं में बह जाते हैं। हमे लगता है कि चलते चलते अगर किसी को टांग मार दी जाय तो शायद उससे कुछ फायदा हो। मेरे मित्र श्री भंडारे जी अभी

[डा० भाई महावीर]

अपना भाषण कर रहे थे । उन्होंने कहा कि इस तरह के लोग या विरोधी पक्ष के लोग बारबार यह मांग कर रहे थे कि इस आयोग की रिपोर्ट हमारे हाथ में दी जाय तभी सार्थक रूप में इस विषय पर चर्चा हो सकती है । उन्होंने इसका अर्थ यह लगाया कि हम लोग अपने आपको इस चर्चा मे बहुत मुश्किल में पा रहे हैं । उन्होंने कहा कि इट इज रादर इम्पासिबल । हम लोग इस चर्चा मे अपने आपको असंभव स्थिति में पा रहे हैं । लेकिन ऐसी कोई बात नहीं है । एक बात मुझे जरूर लगती है कि मेरे मित्र जो इस रिपोर्ट पर चर्चा करने के लिये बहुत हल्ला मचा रहे थे, जिन्होंने इसके लिये बहुत आग्रह भी किया, उन्होंने इस रिपोर्ट की गहराई में जाकर पढ़ने की कोशिश नहीं की है । श्री भंडारे जी ने इसको जरूर पढा होगा क्योंकि वे एक कुशल वकील हैं । साल्वे साहब कहते हैं कि उन्होंने भी इसको पढा है । लेकिन इस रिपोर्ट में से उन्होंने क्या निकाला है ? उन्होंने इसकी गहराई में जाने की कोशिश नहीं की है । आप जानते हैं कि भुसे के ढेर में भी बहुत कुछ होता है । सबसे पहली बात मैं यह कहना चाहता हूं कि श्री भंडारे जी ने कहा कि आयोग को किसी चीज की तह में जाने के लिये बनाये जाते है । सच्चाई जानने के लिये आयोग बनाये जाते है । यह बात बिलकुल सच है । लेकिन सच्चाई जानने के लिये और भी आयोग बनाये गये हैं । आप लोग जानते हैं कि अलीगढ़ के दंगों की जांच करने के लिये एक आयोग बैठाया गया था । जनता पार्टी के जमाने में बिना किसी हल्ले के अलीगढ़ के दंगों की जांच करने के लिये एक आयोग बैठाया गया ताकि वह जांच करके बताये कि वास्तविक स्थिति क्या है । जमशेदपुर की रिपोर्ट हमारे पास नहीं है। भंडारे जी एक कुशल वकील हैं । मैं उनसे जानना चाहता हूं कि वे कौन से कारण थे जिनकी वजह से आपने वह अलीगढ जांच आयोग की कार्यवाही बीच मे रोक दी ?

श्री जगन्नाथ राव जोशी : रोक ही नही दिया, रद्द कर दिया ।

डा० भाई महावीर : मैं जानना चाहता हूं कि आपने उस आयोग की कार्यवाही को बीच में ही क्यों रोक दिया ? क्या यह बात सही नहीं है कि एविडेंस के वक्त कुछ ऐसे नतीजा निकालने लगे कि जो आपके दलगत हितों के खिलाफ थे, इस लिए आपने कहा कि इस आयोग को आगे चलाना गलत होगा ? क्या यह इनफरेंस गलत होगा ? मैं जानना चाहता हूं कि ऐसा क्यो किया गया ? मेरे मित्र श्री भंडारे ने कहा किस प्रकार से डेम टूट जाते है । मोरवी का डेम इसी प्रकार से टूट गया । उसकी इन्क्वायरी कराने के लिये एक जूडिशियल कमीशन बनाया गया , लेकिन बीच मे ही गुजरात सरकार ने इस कमीशन के काम को रोक दिया । क्यों रोक दिया, क्यों बर्खास्त कर दिया, यह नहीं बताया गया । लोग हाई कोर्ट में गये, टैक्स पेयर हाई कोर्ट में गये । हाई कोर्ट ने कहा कि सरकार का यह अधिकार नही है कि इस तरह की दुर्घटना के बाद जो जांच हो रही थी उस को बीच में रोक दे । हाई कोर्ट ने यह चपत लगाई, लेकिन मेरे मित्र इसका क्या अर्थ लगाते हैं, यह मेरी समझ में नहीं आता है । देश की भलाई के लिये उनके दिल में बहुत जगह है, लेकिन उन्हें यह बात याद रखनी चाहिए कि इस देश में सही बांध बनाये जाने चाहिए जो सैकड़ों वर्षों तक न टूटें । जहां आप न्यायाधिकरण बैठाते हैं वहां पर जांच आयोगों की स्थापना की जाती है उनके काम को आप पूरा होने दें ।

श्री भंडारे जी ने यह भी कहा कि इस आयोग ने अपने परिणामों में जो निष्कर्ष निकाले हैं उनकी गहराई में जाकर मैं अपना वक्त बरबाद नही करना चाहता हूं। क्या वे यह सच्चाई अनुभव करते हैं कि इस आयोग ने जो कुछ लिखा है उसको पढकर ऐसा मालूम पड़ता है कि आयोग ने अपने समय का जो उपयोग किया है, वह उसने समय की बर्बादी की है? मुझे दुख इस बात का है कि एक न्यायाधीश ने, एक हाई कोर्ट के भूतपूर्व जज ने इस तरह की रिपोर्ट प्रस्तुत की है।

इस रिपोर्ट के अन्दर कितने कन्ट्राडिक्शंस है, कितनी गलत बातें हैं, यह ऐसी विकृत है, इतनी पर्वर्टेड है कि जिसका कोई अंत नहीं है। लेकिन मैं इस संबंध में ज्यादा बात नहीं कहूंगा। मेरे उधर के मित्र कल, परसों को जस्टिस शाह के लिये जिस तरह के शब्दों का प्रयोग करते रहे थे, मैं नही कर सकता, वे मैन आफ रेस्पक्ट नही हैं, वे सम्माननीय नहीं हैं, मैं एसे इंस्टीट्यूशन का सम्मान करता हूं हमारा दल सम्मान करता है और इस लिये अगर हमारे कुछ मतभेद होंगे इस कमीशन के साथ तो भी हम पहले पूरे दिल से, साफ मन से उन उनकी बातों को सुनेंगे, उनको देखेंगे और अगर उसमें कोई दोष कही पर दिखाई देगा उसको साफ करेंगे और फिर बतायेंगे कि उन्होंने कहां पर गलती की है। एक गल्ती से कोई गन्दगी, कोई पीड़ा, कोई बुराई छिपी न रह जाय। महोदय अभी श्रीमती पूर्बी मुखोपाध्याय कह रही थी कि भारतीय जनता पार्टी के अध्यक्ष ने श्री दीनानाथ पांडे को निलंबित कर दिया है पार्टी की सदस्यता से, यह इस बात का संकेत है। लेकिन हम जानते हैं कि यह निलंबन का जो आदेश दिया गया है यह इस लिये दिया गया है कि एक बार फिर से सारे मामले की जांच त्रि-सदस्सीय समिति को दी गई है जो इस को देखकर कहे कि सचमुच में उनका इसमें कितना दोष है और उसके बाद फैसला होगा, उनकी बात को सुनकर लेकिन महोदय, अपनी पार्टी के रूप मे अपने सदस्य से पूछ रहे हैं कि उनका क्या कसूर था, उनकी इसके अन्दर क्या भूमिका थी, इस चीज के अन्दर उनकी क्या भूमिका थी। आगे क्या कहूं, फैसला कर दिया और फैसला करने के पहले उन लोगों को बुलाया नहीं, उन लोगों को पूछा नही और फतवा कसने जा रहे हैं। महोदय, यहां पर फैसला किया गया है कि भारतीय जनता पार्टी का इसके अन्दर हिस्सा था, भारतीय मजदूर संघ का इसके अन्दर हिस्सा था, परन्तु महोदय यदि जस्टिस जितेन्द्र नारायण यहां पर होते तो मैं उनसे पूछता कि आप बतलाइये कि आपने भारतीय मजदूर संघ के किन लोगों को बुला कर उनके सामने यह सवाल रखा था कि आपके ऊपर यह आरोप लगा रहे है, उनका आपके पास क्या जवाब है। पर वहां किसी को बुलाया नहीं गया। भारतीय मजदूर संघ के नेताओं को बुलाया नहीं गया, भारतीय जनता पार्टी के नेताओं को नही बुलाया गया, किसी जिम्मेदार अधिकारी को बुलाया नही गया और घर बैठकर खिचड़ी पका ली और कह दिया कि उन्होंने दंगा कराया... (**व्यवधान**)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I would request the Members not to interrupt the speaker. I said that if somebody made some incorrect statements, you correct them while you speak. But do not enter into a running dialogue. I do not mind your doing it provided you are prepared to sit late. So, kindly do not enter into a running dialogue, because a large number of Members are keen to speak and they are keen because they want to make their contribution to this great issue. Let there be no running dialogue. Yes, Dr. Bhai Mahavir.

डा० भाई महावीर : उपसभाध्यक्ष जी, आयोग ने आर० एस० एस०, बी० जे० पी० और बी० एम० एस० को दोषी ठहराया।

[डा० भाई महावीर]

इस दोष के ऊपर खुश होकर हमारे देश के कई लोग जो थोड़ी दूर तक देख सकते हैं, अपनी नाक के आगे तक जिनकी दृष्टि नहीं जाती, जिस तरह की उछल कूद मचाते दिखाई दिये उसे देखकर हंसी भी आती है और रोना भी आता है। मेरी समझ में नहीं आता कि खुशवन्त सिंह जी, वे दुर्भाग्य से इस वक्त यहां पर नहीं हैं, उन्होंने यह लिखा है और अगर सचमुच में उन्होंने इसको देखकर लिखा है, मैं उनको जितना बुद्धिमान और ज्ञानवान मानता हूं उस आधार पर मैं इस बात को समझने के लिये, मानने के लिये तैयार नहीं हूं कि इस रिपोर्ट का सार ग्रहण करने के बाद वे इस तरह से लिख सकते हैं जिस तरह से उन्होंने लिखा है।

महोदय क्योंकि यहां पर चर्चा की गई है इस वास्ते एक चीज का उद्धरण मैं भी देना चाहता हूं। 27 मई से 2 जून तक के 1977 के दिनमान में एक लेख श्री जवाहर कौल के नाम से लिखा गया था जमशेदपुर की घटनाओं के ऊपर। उस लेख में उन्होंने शिविर का जिक्र करते हुए कहा कि श्री बाला साहब देवरस ने शिविर में जो भाषण दिया था उसमें कोई ऐसा नया तथ्य नहीं था जो कि एकदम साम्प्रदायिक तनाव पैदा कर सकता था। जो बातें उन्होंने वहां कहीं ये बातें वे अनेक बार अनेक प्रसंगों पर व्यक्त कर चुके थे। उसमें कोई नवीनता या आपत्तिजनक बात नहीं थी। श्री जवाहर कौल ने यह बात स्पष्ट की थी। श्री जवाहर कौल का संघ से कोई सम्बन्ध नहीं था और जो मित्र जानते हैं उनको मालूम है कि दिनमान जिस तरह का पत्र है उसका भी हमारी पार्टी के साथ कोई सम्बन्ध नहीं है। अपने उस लेख में उन्होंने यह भी कहा कि "इंदिरा कांग्रेस के एक नेता छब्बन मियां के समर्थकों और पुलिस के बीच मुठभेड़ में एक नामी गुंडे अनवर मियां की मौत के बाद वहां दो सम्प्रदायों में तनाव बढ़ता गया और उर्दू में प्रकाशित एक पत्रक जमशेदपुर में प्रकट हुआ जिसमें यह चुनौती दी गयी थी कि अनवर मियां के खून का बदला शहर में लाशों के ढेर लगाने से लिया जायेगा।"

यह महोदय, पहले हुआ और ये अनवर मियां कौन थे। क्या बात हुई, यह मेरे सामने है, इस रिपोर्ट में इसका उल्लेख है और दो चार पंक्तियां अगर मैं पढूंगा तो गलत नहीं करूंगा।

This is Chapter 10....

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I am happy that you are accepting it. (*Interruptions*)

DR. BHAI MAHAVIR: 'Anwar Mian' is the title of this Chapter. I quote:

"Anwar was a notorious criminal of the Jamshedpur Police District. It seems he was a convert Muslim since his brother is a Hindu. He had a large followers among anti-socials belonging to the Muslim community...."

श्री एन० के० पी० साल्वे : हिन्दू फालोअर भी लिखा है।

DR. BHAI MAHAVIR: I am reading from the Report. (*Interruptions*). I quote:

"...But there were also Hindus among his followers. He was a resident of Bawengora in Azad Basti which is almost wholly a locality of Muslim residents. Some Muslim anti-socials lived in this area.

"Anwar was wanted in several cases of murder, dacoity, etc, but the Police could not apprehend him. He was eventually killed in a Police encounter on 26th February, 1979."

आगे दूसरे तीसरे पैराग्राफ के अंतिम वाक्य में है।

Now, this is from the third paragraph.—10.3:

"Although no witness has come forward to give even the gist of the speech which Chhabban Mian is alleged to have made on the occasion of the burial of Anwar, in the opinion of the S.D.O., Chhabban Mian was one of the persons who was trying to give a communal colour to the death of Anwar."

Now, Chhabban Mian, as reported in the earlier quotation, is a Congress (I) leader or whatever it is.

महोदय, यह घटना हुई और इस घटना का भी संबंध इस सारे घटनाचक्र में कहीं न कहीं आया कैसे आया ? यह आगे चल करके जितना थोड़ा मैं समझ पाया हूं उसको स्पष्ट करने की कोशिश करूंगा ।

मैं कमीशन ने किस तरह से फैसला किया है यह बताता हूं । पहली बात तो यह है कि कमीशन को छः महीने पहले प्रदेश सरकार ने कहा कि वह इन कैमरा अपना काम करे और कमीशन ने इन कैमरा काम करना शुरू कर दिया । क्यों ? ये आयोग या कमीशन आफ इन्क्वायरी एक आटोनामस बाडीज होते हैं । अगर एक आटोनामस जज के रूप में इनको एक जिम्मेदारी सौंपी गयी तो इनको यह देखना चाहिए था कि आज क्या कोई ऐसी स्थिति में यह कार्यवाही पब्लिक इन्क्वायरी के रूप में कर सकता है जिसमें सभी लोग आ सकें और अपने को जो पता है वह बता सकें . . . (व्यवधान) रिपोर्ट अब आई है । पिछले 6 महीने में इस कमीशन को कहा गया कि वह इन कैमरा प्रोसीड करे । यह जरूरत मेरी समझ में नहीं थी और अगर कुछ था तो इसका कारण कमीशन को अपनी स्वायतत्ता का हवाला देते हुए पूछना चाहिए था कि किस कारण से हम इन कैमरा प्रोसीड करें । लेकिन प्रदेश सरकार के इशारे पर कमीशन इस तरह से करने लग गया । यह बात एक मामूली सी है लेकिन जब उन्होंने फैसला किया कि बी० एम० एस० इसके अंदर जिम्मेदार है तो बी०एम०एस० के प्रदेश के अध्यक्ष है श्री रुद्र प्रताप सारंग, लोकसभा के सदस्य हैं । लोकसभा के सदस्य पहले थे जनसंघ के टिकट पर फिर जनता पार्टी के दिनों में जनता पार्टी की ओर से चुने गये अब वे भारतीय जनता पार्टी के सदस्य के रूप में लोक सभा में हैं । उन्होंने एक एफिडेविट दिया, जो कुछ वे जानते थे उसे बताने के लिए पेशकश की । लेकिन आयोग को इस बात की जरूरत नही महसूस हुई कि उस इलाके के संसद सदस्य को बुला करके पूछें कि उनको क्या जानकारी है और क्या वे बता सकते हैं, इस आयोग को सच्चाई के अन्वेषण में किस प्रकार मदद दे सकते हैं ?

यही नहीं, महोदय, वे आर० एस० एस० के नहीं हैं, लेकिन भारतीय जनता पार्टी के जरूर हैं और जनसंघ में पहले थे . . . .

एक माननीय सदस्य : क्या फर्क है ? (**व्यवधान**)

डा० भाई महावीर : भारतीय मजदूर संघ के अध्यक्ष को नहीं बुलाया गया । सिर्फ एक उपाध्यक्ष हैं, जिनको बुलाया गया । वे हैं श्री दीना नाथ पांडे उन दीना नाथ पांडे की बात मैं आगे करूंगा । लेकिन अगर आप मजदूर संघ के या भारतीय जनता पार्टी के बारे में फैसला करते हैं, तो भारतीय जनता पार्टी के अध्यक्ष वहां पर श्री जगदम्बी प्रसाद यादव हैं प्रदेश में । जनता पार्टी के दिनों में यहां राज्य मंत्री थे । क्या वे इतने जिम्मेदार व्यक्ति भी नहीं माने गये कि उनको बुला कर के पूछा जाए कि आपकी पार्टी पर यह आरोप लगे हैं कि आपने यहां दंगे करवाए हैं, आपने अल्पसंख्यक वर्ग के खून से अपने हाथ रंगे हैं । अपने हाथ दिखाइये । आप दिखाइये कि आपके दामन पर कितने दाग

[डा० भाई महावीर]

हैं, हम देखना चाहते हैं, हम जानना चाहते हैं कि आपने कौन-कौन सी कारस्तानियां की हैं। क्यों नहीं बुलाया गया? यह शायद इस आयोग के अध्यक्ष ही बतला सकेंगे। मैं कल्पना नहीं कर सकता। महोदय, दीना नाथ पांडे को बुलाया गया और उनके ऊपर यह फतवा कस दिया गया कि इन्होंने बहुत बड़ी शिकायत की... (व्यवधान)

श्री दीना नाथ पांडे मेन एक्यूज्ड, मुख्य अभियुक्त हैं इस सारे मामले में आयोग की नजर में। लेकिन उनके ऊपर आरोप क्या है? उनका आरोप यह है कि—महोदय मैं कमीशन की रिपोर्ट का एक पन्ना आपके सामने रखना चाहता हूं और जान-बूझ कर रखना चाहता हूं क्योंकि श्री भंडारे कह रहे थे कि वे अपना वक्त जाया नहीं करना चाहते। वे कितनी सही बात कर रहे थे, यह इसमें से जाहिर होता है।

इस रिपोर्ट के पृष्ठ 39 पर इनके बारे में निर्णय दिया गया है—

"9.22. By that time Zero hour of 11 A.M. had already passed, large crowds had converged on the procession armed with lathis, bhalas and other weapons, swelling its number beyond 2,000 and the plan announced in the leaflet had been successfully executed. The provocation started with throwing of brick-bats on the procession and by the time it was 11.45 A.M., a riot had broken out. The conclusion, therefore, is unavoidable that Shri Pandey's action in raising an *impossible* demand resulting in precious time being lost in the passage of the procession through the New Purlia Road was directly responsible for escalating the already tense situation to such an extent that any minor incident was sufficient to cause an outbreak of riot."

कितना बड़ा फतवा है, महोदय, कि श्री दीन नाथ पांडे ने आकर एक असम्भव मांग पेश कर दी और जुलूस को रोक दिया उस मांग की शर्त के ऊपर। मांग जब तक पूरी न हो, जुलूस आगे जाना नहीं और इस छोटी सी घटना पर बहुत बड़ा संघर्ष हो जाए, ऐसी हालत पैदा हो गई। महोदय, मुझे दूर जाने की जरूरत नहीं है। आखिर में कंक्लूजन इस चैप्टर के पैरा का भी यही है :

"His conduct had thus directly contributed to the outbreak of the riot at Jamshedpur on the occasion of the Ram Navami festival of 1979."

लेकिन महोदय, यह पेज 39 से मैंने यह उद्धरण दिया, इस के एक पृष्ठ पहले—ज्यादा दूर जाने की जरूरत नहीं है—उस में एक जगह पैरा 9.16 में नीचे के हिस्से में से एक वाक्य मैं पढ़ रहा हूं :

"Taking all the evidence together, it can be accepted that, according to the sequence of events, the demand for the release of Trivedi had been raised by some persons in the procession and this had happened before the arrival of Shri Pandey."

श्री पांडे के आने के पहले प्रोसेशन में यह मांग हो चुकी थी, पांडे जी के आने के पहले प्रोसेशन रुक चुका था और यह शर्त रखी जा रही थी कि वह तब चलेगा जब श्री. त्रिवेदी, जो इंसिडेंटली कांग्रेस (आई) के व्यक्ति हैं, हमारे पार्टी के नहीं, वह जेल में थे... (समय की घंटी)... मेरा निवेदन है कि इस विषय पर हमारे ऊपर काफी आरोप लग रहे हैं, हमें अपना स्पष्टीकरण देने के लिए कुछ समय अपनी स्ट्रेन्थ के हिसाब से ज्यादा देने की कृपा आप को करनी चाहिए।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You have taken 25 minutes. I would like to have some indication. How long do you want to take? I know I have given you more

time than anybody else. I am not shutting you out. Within 10 minutes, I hope you will be able to finish.

DR. BHAI MAHAVIR: All right, Sir.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Because, actually, the allegations are primarily directed against you, I do not want to give any impression that you are not given any reasonable opportunity.

DR. BHAI MAHAVIR: Thank you. Mr. Vice Chairman.

मेरे पास महोदय, जो इविडेंस लिए गए उसकी वर्बेटिम रिपोर्ट है, जिस वक्त श्री पांडे को बुलाया गया और तीन-तीन कौंसिल ने जो जमीयत उलेमा हिन्द के हैं, सरकारी अफसरों के और दूसरे-दूसरे के। ये तीन-तीन कौंसिल्स से उनका क्रास एग्जामिनेशन कराया गया। मैं अपने मित्र श्री साल्वे से कहूंगा, इस में से ढूंढ कर मुझे बताएं, क्या एक जगह भी उनको पूछा गया? अगर पूछा गया हो कि आपने जलूस को क्यों रोका, या आप पर इल्जाम हैं कि आपने जलूस को रोक कर स्थिति को और भयानक बनाया है....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Don't take it to him. He may find out something else.

SHRI LAL K. ADVANI: He can distort anything.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Not distortion. The ingenuity of a lawyer.

डा० भाई महावीर : उन का कसूर क्या था कि जब वे पहुंचे उस जगह पर तो जलूस को रुकवाते बल्कि वे गए कलक्टर के पास और पूछा कि क्या जलूस के झगड़े के बारे में फैसला हुआ, तो कलक्टर ने कहा कि कल रात रूट के बारे में फैसला हो गया। वह आए जलूस के पास, जलूस रुका। उन्होंने कहा, जब फैसला हो गया तो आप क्यों रुके हैं? उन्होंने कहा जब तक त्रिवेदी नहीं छोड़े जाते, और भी जो लोग पकड़े गए हैं उनको नहीं छोड़ा जाता तब तक आगे नहीं जाएंगे। तो वह उस इलाके के प्रतिनिधि हैं, विधान सभा के सदस्य हैं, उन्होंने इलाके के प्रतिनिधि के रूप में उन्हें समझाने की कोशिश की कि मान जाइए, जलूस को चलने दीजिए आगे। लेकिन जब नहीं माने और अपनी आवाज पहुंचाने के लिए फिर कलक्टर के पास गए, उन से बातचीत की, उन्होंने कहा. हम छोड़ देंगे; इस समय नहीं, शायद छः-सात बजे तक छूट जाएंगे। फिर वे वापस आए, माइक्रोफोन पर उन्होंने जलूस को कहा कि देखिए, यह तय हुआ है वह छूट जाएंगे, आप जलूस को मत रोकिए, आप अपना धार्मिक कार्य करिए, जलूस आगे करिए। जलूस चल पड़ा, जलूस के चलने के बाद कोई फर्लांग दो फर्लांग पहुंचने के बाद उस के ऊपर हमला हुआ। यह हमला किस ने किया? यह हमला क्यों हुआ? और इस हमले में जलूस को रोकने की कोई जिम्मेदारी नहीं थी? आखिर अगर जलूस आध घंटे या 40 मिनट रुक गया तो क्या उस को इस बात की सजा देनी चाहिए थी? क्यों रुका था? आध घंटा लेट हो गया तो उसके ऊपर बम, एसिड और बोतलें, सब कुछ फेंका जाना था? कोई कारण नहीं था उन लोगों ने फेंका। क्यों फेंका? क्या यह प्रोसेशन पर ऐटेक 11 बजे शुरू हुआ और एक घंटे के अंदर तकरीबन सब तरफ फैल गया? यह सब मैं इस लिए रख रहा हूं कि दीनानाथ पांडे का नाम जो लिया गया है उन की भूमिका इस के अन्दर क्या है वह आप के सामने आये। अगर कोई और बात खोज करने के बाद हमारी उपसमिति निकालेगी तो पार्टी की तरफ से कार्यवाही की जायेगी और मैं चाहूंगा कि सरकार भी उन के खिलाफ कार्यवाही करे, कानून भी पूरा चले अगर सचमुच में वह कुसूरवार ठहराये जाते

[डा० भाई महावीर]

हैं। लेकिन जब तक कुसूर साबित नहीं होता है तब तक सिर्फ आयोग ने कह दिया बी० जे० पी० ने दंगा करवाया, बी०एम०एस० ने दंगा करवाया यह न्याय का तरीका नहीं है और इस तरह का न्याय किसी भी कमीशन आफ इनक्वायरी के लिए शर्म की बात है।

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Then why did you turn him out?

DR. BHAI MAHAVIR: We have not turned him out, but we have suspended him, and suspending him means subjecting him to a thorough inquiry and going once again into the question whether he has any responsibility in this whole episode.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please do not go into the interruptions.

डा० भाई महावीर : इस के बाद एक पैराग्राफ में आप के सामने पढ़ना चाहता हूं जहां पर—मेरे पास यह चैप्टर 12(ए) है—घतकीडीह मुहल्ले के ऊपर आक्रमण की बात है, जो कि हरिजन बस्ती है। इस हरिजन बस्ती में चार बार गोलियां चलायी गयीं। माब इकट्ठा होता रहा, हमले किये जाते रहे, गोली चलाने पर माब डिस्पर्स हो जाता।

Later they regrouped themselves and mounted another attack. An officer noticed a mob of one thousand persons raising slogans of Allah-O-Akbar and crossing such and such road.

दो तरह की आवाजें आती रहीं 'अल्लाह-ओ-अकबर' या 'बचाओ-बचाओ'। चार बार गोली चलाने के बाद शान्ति स्थापित हुई। 72 पृष्ठ पर है :

"Near the Harijan colony where he heard the slogan of Allah-O-Akbar, Bachao-Bachao. He proceeded towards the Harijan Colony from where plaintive cries were coming and noticed that a mob of 400 to 500 was proceeding towards the Harijan colony shouting Allah-O-Akbar and pelting stones, etc."

एक इन्टरेस्टिंग चीज इस आयोग ने कही है :

The total number of arrests made between 11th and 12th April, 1979, and 13th and 14th April, 1979 were 399, out of which 398 were Muslims and one was a Hindu."

जहां पर इस तरह के हमले हो रहे हैं वहां पर यह कमीशन आगे कहता है :

"It also appears that Muslims in their aggressive retaliatory action defied the presence of the police and the Army resulting in injury to an Army jawan. However the arrest of as many as 398 Muslims against one Hindu appears to be excessive and rather one-sided." (*Time bell rings*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please conclude now.

DR. BHAI MAHAVIR: I am now skipping over.

जो हमले कर रहे हैं सिर्फ उन्हीं को नहीं दूसरों को भी परिटी के साथ पकड़ना चाहिए था ताकि कम्युनल पैरिटी बनी रहे। यह इस आयोग का न्याय का सिद्धान्त है। यहां पर चार घंटे तक

बालासाहेब देवरस की स्पीच का हवाला मेरे मित्र ने दे दिया। बड़ी उन की कृपा है। जिस एक सुपरिटेंडेंट आफ पुलिस ने ओरल एवीडेंस दिया उस को माना जा रहा है और जो रिटेन वरबेटिम रिपोर्ट पुलिस की है उस को नहीं माना जा रहा है। बालासाहेब ने उस तरह की बात नहीं कही। उन्होंने एक सामान्य बात कही कि हमारे देश में सब सम्प्रदायों के लिए, सब जातियों के लिए इतना खुला हुआ है कि वे अपने मन्दिर बनाते हैं, गुरुद्वारे बनाते हैं, गिरजे बनाते हैं, मस्जिदें बनाते हैं, लेकिन ऐसे भी देश दुनिया के अन्दर हैं जहां हम को या हिन्दुओं को यह अवसर नहीं मिलता।

एक बात, महोदय, आर०एस०एस० के नाम पर कही गयी कि एस० के० प्रभाकर और पूरण सिंह आर०एस० एस० के थे। थे या नहीं मैं नहीं जानता। वे 7 तारीख को एरेस्ट हो गये थे। कैसे उन्होंने 11 तारीख को फसाद करवाया मेरी समझ में नहीं आता। आयोग वाले शायद बता सकें।

महोदय, आखिरी एक चैप्टर है जिस का मुझे जिक्र करना है। यह सवाल है कि whether disturbances were pre-planned?

इस प्रिप्लानिंग के सवाल पर एक पैराग्राफ है। यह 14(ए) है—

"Reference has already been made to the kind of attack that was made on the procession on the New Purulia Road, from Road Nos. 7, 5, 3 and to the throwing of brickbats, bombs, bottle bombs, explosives etc. from the western side of the New Purulia Road from the housetops of the mosque."

8 P.M.

"..According to Magistrate Shri R. D. Ojha the number of bombs thrown would be about 100 and that to manufacture or prepare the kind of bombs that had been hurled at the procession, sufficient time must have been taken......"

Then, Sir, there is another Magistrate who says: "The number, in its very nature, cannot be accurate but the existence of such a large number of missiles in a particular locality indicate pre-planning."

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please conclude; I have given you sufficient time, I think.

DR. BHAI MAHAVIR: This is now the last thing I am referring to. On page 106; "the Evidence is that when fire was opened on the mob, it broke into three parts, and attacked the Hindus residents of Kumhartoli and looted their houses. The situation had become so grave that reinforcement had to be requisitioned and..... This kind of intensity and the manner of attack is clearly indicative of pre-planning and preparation."

यह आप के इस आयोग का निकलने है जो हमारे सामने है और इस निष्कर्ष के निकलने के बाद यह कहना कि किसी ने प्रिप्लान नहीं किया था और इस वास्ते लोग वहां इकट्ठा हो गये और फिर जलूस को भड़काया गया और आर एस एस ने ऐसी स्कीम बनायी और यह सब जो हुआ वह आर एस एस के लोगों की जिम्मेदारी हैं तो उसके लिये जो एवीडेंस है वह इस में होनी चाहिए। लोगों को बताया तक न जाय कि जिम्मेदारी किस की है, लेकिन यह सब होने के बाद भी कमीशन का यह प्रयत्न दिखायी दे कि सच्चाई खोजने के बजाय सच्चाई को ढकने का, दबाने का, छिपाने का यत्न किया जाय और कुछ लोगों को कसूरवार ठहराने का फैसला कमीशन पहले ही कर के चला था, कोई सबूत मिले या न मिले, एवीडेंस हो या न हो, औचित्य दिखायी दे या न दिखाई लेकिन उन को गुनाहगार ठहराना है, यही काम आयोग ने किया है और स्वाभाविक रूप से इस का जो एक सब से बड़ा नुकसान होगा वह यह होगा कि हम तो जुडिशियरी को इस देश की आशा का एक बहुत बड़ा सम्बल मानते हैं। कहीं कुछ गड़बड़ हो हमारे इधर के मित्र और उधर के मित्र मांग करते हैं कि उसके लिये

[Dr. Bhai Mahavir]

इंक्वायरी होनी चाहिए । लेकिन अगर जुडिशियल इंक्वायरी कराने के पहले हमारे मन में यह विश्वास न हो कि हमारे जज निष्पक्ष रहेंगे, वस्तुनिष्ठ रहेंगे, आब्जेक्टिव रहेंगे, न्याय करेंगे तो फिर हम इस प्रकार की इंक्वायरी की मांग कभी नहीं करेंगे । लेकिन हम करते हैं और मुझे दुर्भाग्य मालूम होता है कि अगर इस तरह के जज और इस तरह की आयोग की रिपोर्ट्स आयेंगी तो इस देश के अन्दर जो न्याय पाने का आखिरी सम्बल मालूम होता है उस के उपर भी लोगों को शंका होती जायगी और वह दिन सचमुच अपने देश के लिये बहुत अभागा दिन होगा ।

श्री महेन्द्र मोहन मिश्र (बिहार) : उपसभाध्यक्ष महोदय सर्वप्रथम मैं बताना चाहता हूं कि हमारे मित्र डा० भाई महावीर ने दो मुद्दे उठाये कि यह जो घटना घटी है यह प्रिप्लान्ड थी और दूसरी बात कि ऐसी कोई भी एवीडेंस नहीं है कि जो डी० एन० पांडेय को जो प्रोसेशन निकल रहा था उस को रोकने का जो काम उन्होंने किया था उसे साबित कर सके और उन्होंने कहा कि त्रिवेदी जी कांग्रेस आई के आदमी थे । श्रीमन्, कमीशन की रिपोर्ट में इन तीनों मुद्दों पर साफ तौर से बात आयी है जिस को हमारे भाई महावीर जी ने नहीं पढ़ा । अंतिम बात को उन्होंने पढ़ने से छोड़ दिया । पैरा 38 में कमीशन ने साफ तौर से कहा कि दीना नाथ पांडेय । 11 तारीख को जिस दिन वह प्रोसेशन निकल रहा था वहां थे और उन के कहने पर प्रोसेशन रुका था । उन्होंने ही कहा और अन्य लोगों को चुपचाप कहा कि तुम प्रोसेशन को आगे मत बढ़ाओ और हल्ला करो कि हम इसी रोड से ले कर इस को जायेंगे ।

"Taking all the evidence together, it can be accepted that, according to the sequence of events, the demand for the release of Trivedi had been raised by some persons in the procession and this had happened before the arrival of Shri Pandey. Two of the four eye-witnesses, namely, GOWs 9 and 12 speak about Shri Pandey talking to some members of the procession 'in whispers' and all the four eye-witnesses are agreed on the point that it was Shri Pandey who had exhorted the processionists not to move till he had secured the release of Trivedi and others."

तो इन्होंने कहा कि ऐसा कोई ऐविडेंस नहीं है जिसकी बेसिस पर कहा जाए कि उसने जलूस को रोका और रोकने से वहां बलवा हुआ ।

दूसरी बात श्रीमन्, इन्होंने कहा कि ऐसी भी कोई फाइंडिंग नहीं है कि ये जो कौमी दंगे हुए वह प्री-प्लांड थे । श्रीमन्, मैं कमिशन की रिपोर्ट की दो चार पंक्तियां पढ़ना चाहता हूं । कमीशन ने पेज 110 में कहा है—

"In the Chapter on the R.S.S: the Commission has already referred to the names of Shri D. N. Pandey, S. K. Prabhakar, Puran Singh, Ratan Lal, J. D. Patel and Banwari Lal Agarwal and the different incidents in which they were involved and they found that the hand of the R.S.S. and Jan Sangh, which is the political wing of the R.S.S. is discernible behind the riots . Elsewhere, the Commission has also held that the Bharatiya Mazdoor Sangh is the labour wing of the erstwhile Jan Sangh. The evidence established that members of these organisations had taken active part in incidents which eventually erupted into the communal flare-up. And in the nature of things, an organisation can work inly through its agencies and member."

इससे क्लियर फाइंडिंग कमीशन का आया कि आर० एस० एस० भारतीय जनसंघ और जनसंघ, एक ही व्यक्ति हैं, तीन तरह

के कपड़े पहने हुए हैं। इसलिए यह भी फाइंडिंग आ गया कि आर० एस० एस०, मजदूर संघ और जनसंघ भी एक ही जमात है, ये तीन तरह के काम करते हैं। इन्हीं का प्लानिंग था जिससे दंगा हुआ।

श्रीमन्, कमीशन ने अपनी रिपोर्ट के पृष्ठ 41 में इस बात का उल्लेख किया है—

"The Commission therefore, concludes that Shri D. N. Pandey was a member of the R.S.S. His actions followed a line which was in fulfilment of a general scheme of the Hindu communalists of Jamshedpur and that they were also aimed at achieving the plan announced in the leaflet circulated by them. His conduct had thus directly contributed to the outbreak of the riots at Jamshedpur on the occassion of the Ram Navami festival of 1979."

इससे साफ जाहिर होता है कि हमारे डा० भाई महावीर, ने जो कहा कि ऐसी कोई फाइंडिंग नहीं है और कोई ऐविडेंन्स नहीं है यह बात असत्य और बिलकुल निराधार लगती है।

श्रीमन् हमारे पीलू मोदी ने अभी कहा कि बहुत सी घटनायें होती थीं कौमी दंगे होते थे और कांग्रेस की परम्परा थी कि आर० एस० एस० का नाम ले लो। श्रीमन् इस सिलसिले में मैं कहना चाहता हूं कि आजादी के बाद जितने भी कोमी दंगे हुए हमारे देश के नेता पूजनीय जवाहर लाल नेहरू जी और अभी प्रधान मंत्री इंदिरा गांधी जी हर एक मौके पर कहती रहीं कि आर० एस० एस० का उनमें हाथ था। लेकिन आज 33 वर्षों के बाद पहली बार कमीशन बैठा और कमीशन ने इस बात को साबित किया कि कोमी दंगों में आर० एस० एस० का हाथ था। इसलिये जब कमीशन का फैसला हुआ है और उस कमीशन का जो कि आपके दल के मुख्य मंत्री श्री कपूरी ठाकुर द्वारा नियुक्त किया गया था, उसने फैसला किया है कि जमशेदपुर में जो कौमी दंगे हुए उसके पीछे आप थे। इसलिए यह इल्जाम नहीं है यह कमीशन की फाइंडिंग है।

श्रीमन् हमारे डा० भाई महावीर और पीलू मोदी ने कहा कि कांग्रेस वाले करते हैं उन्होंने इल्जाम लगाया। श्रीमन् मैं आपको याद दिलाना चाहता हूं कि जिन्होंने नारा दिया—हिन्दू—मुस्लिम सिख ईसाई, हम सब है भाई भाई यह हमारा इतिहास रहा। यह हमारी परंपरा रही। इन्हीं मान्यताओं के आधार पर हमने देश को आजादी दिलाई। इसलिए हम पर कोई आरोप लगाएगा तो हिन्दुस्तान के लोग आपका मखौल उड़ायेंगे। इनका क्या लक्ष्य है, इनका क्या उद्देश्य है, आर० एस० एस० का क्या उद्देश्य है, यह क्या चाहते हैं यह मै बतलाना चाहता हूं। यह चाहते है कि हिन्दू राष्ट्र हो। इसमें लिखा है :

"The Secretary tried to emphasise that the word 'Hindu Rashtra' used in the 'prarthana' stands for Bharatvarsha. He has admitted that the Sangh has a dream of setting up a Hindu Rashtra, but tries to clearify it by saying that it does not mean Hindu Raj."

यह चाहते है कि आज भारतवर्ष हिन्दू राष्ट्र हो। यहां इनकी आधारशिला है, इनकी पार्टी की आधारशिला है। इसलिए हमारे पीलू मोदी ने कहा कि कांग्रेस के लोग कौमी दंगे कराते हैं। यह सारी की सारी बात गलत है। इस तरह की बात उनको कहनी चाहिये। यह बात कमीशन ने भी कही कि यह जो घटना घटी जमशेदपुर में इसके चार दिन पूर्व आर० एस० एस० का कैम्प लगा था। यह इनके यहां परम्परा है कि जब कही दंगे कराने हों तो उसके कुछ दिन पूर्व आर० एस०

[Dr. Bhai Mahavir]

एस० के बड़-बड़े कैम्प लगाते हैं। बिहार शरीफ की घटना मई, महीने में हुई थी उसके चार-पांच दिन पहले, जहां तक मुझे स्मरण है जनता पार्टी के आडवाणी जी और भंडारी जी और इनके चोटी के नेता बिहार शरीक गये थे . . . (**व्यवधान**)

श्री सुन्दर सिंह भंडारी (उत्तर प्रदेश) : दंगे के पहले मैं बिहार शरीफ नहीं गया।

श्री महेन्द्र मोहन मिश्र : आप पांच दिन पहले गये थे। ।

श्री सुन्दर सिंह भंडारी : आप मुझे तारीख बता दीजिए। मेरा नाम आपने लिया इसलिये मैं पूछना चाहता हूं। (**व्यवधान**) मैं बाद में गया हूं।

श्री महेन्द्र मोहन मिश्र : मैं फोटो दे रहा हूं। कुछ दिन पहले आर० एस० एस० के चोटी के लोग गये थे। जमशेदपुर में पांच दिन पूर्व इनके सरसंघचालक गये थे। इसमें लिखा है और हमारे मित्र भंडारी जी ने इसे पढ़कर सुनाया था। जहां-जहां घटना घटी वहां-वहां इनके नेता घटना से पूर्व इंस्टीगेट करने के लिये लिये गये। (**व्यवधान**)

श्री हुक्म देव नारायण यादव : जगन्नाथ मिश्र भी आर० एस० एस० की सीट से ही कौंसिल के मेम्बर बने थे।

श्री महेन्द्र मोहन मिश्र : बिहार शरीफ के दंगे में राज किशोर प्रधान का हाथ पाया गया है। यह वहां के जिलों के संचालक हैं। जहां पर कौमी दंगे कराने हों जहां हिन्दू मुस्लिम को लड़ाना हो वहां पांच दिन पूर्व कैम्प लगाते हैं, हिन्दू राष्ट्र की बात करते हैं। (**व्यवधान**) मैं दो तीन बात कहकर समाप्त करूंगा। आजादी से पहले दंगे होते थे लेकिन हमारी प्रगतिशील नीति और पंडित जवाहर लाल नेहरू की नीति के कारण आजादी के एक दो साल के बाद दंगे बिल्कुल बंद हो गये थे। 1977 में जब जनता पार्टी की सरकार आई, जनता पार्टी की हुकमत आई, चरण सिंह जी की हुकूमत आई तो वह कहा करते थे कि मैं एन्टी हरिजन हूं। (**व्यवधान**) उर्दू विदेशी भाषा है।

श्री रामेश्वर सिंह : यह गलत बात है। चरण सिंह जी का नाम आप ले रहे हैं इसलिये मैं कहा रहा हूं कि यह गलत बात है। उन्होंने कभी नहीं कहा कि उर्दू विदेशी भाषा है। (**व्यवधान**)

उपसभाध्यक्ष (श्री दिनेश गोस्वामी) : आपकी पार्टी के आदमी ने बोलना है वह बता देंगे । ।

श्री महेन्द्र मोहन मिश्र : इस मुल्क में ऐसे ऐसे नेता हों उस देश में जन-जीवन कैसे सामान्य हो सकता है। मैं कहना चाहता कि हमारा हिन्दुस्तान मजबूत होने जा रहा था लेकिन इन तीन सालों के अंदर आर्थिक क्षेत्र में, राजनीतिक क्षेत्र में, समाजिक क्षेत्र में, विदेशी क्षेत्र में निरन्तर जनता पार्टी ने गड़बड़ी पैदा की। कई तरह के कांड हो गये, बेल्छी कांड हुआ पिपरी कांड हुआ और दूसरे कांड हुए। साथ साथ मैं यह कहना चाहता हूं कि हरिजनों के साथ जो गलत व्यवहार होता है उसको दूर करने के लिए भी सरकार को कदम उठाने चाहिए। आर० एस० एस० के लोग धर्म के नाम पर लोगों को भड़काते हैं और अपने आपको बहुत बड़ा राष्ट्रवादी समझते है। मैं कहता हूं कि आप राष्ट्रवादी नहीं है। आप लोगों में वैमनस्य फैलाते हैं। भंडारी ज हंस रहे है। आपको शर्म आनी चाहिए। आप सोचते हैं कि सारे हिन्दुस्तान को

हिन्दू राष्ट्र बना देंगे। इस तरह से आप गलत फहमी में रह जाएंगे। इस तरह से आप पनप नहीं सकते हैं।

श्रीमन् आप जानते हैं कि जमशेदपुर की घटनाएं दो महीनों तक होती रहीं। पांडे जी ने विस्तात से उन बातों को बताया है। एम्बुलन्स कार में किस तरह से लोगों को जला दिया गया, यह उन्होंने बताया है। मुसलमानों को कोई रिलीफ नहीं दिया गया। अभी बिहार शरीफ में दंगे हुए, लेकिन हमारी इंदिरा गांधी जी की सरकार ने दंगाग्रस्त लोगों की पूरी मदद की है। चार दिनों में ही दंगों को समाप्त कर दिया। जिन मुसलमान भाइयों के घर जले उनको मुआवजा दिया गया और दूसरे प्रकार से भी मदद दी गई। आर० एस० एस० के लोग विभिन्न धर्मों में द्वेष फैलाते हैं। इसलिए मेरा यह निवेदन है कि ऐसी जो कम्युनल पार्टियां हैं ऐसे जो तत्व हैं उनको बैन करना चाहिए ताकि हमारे मुल्क के अन्दर अमन और चैन रह सके। हमारे यहां यह परम्परा रही है कि कि हम आपस में मिल कर रहते हैं। हम एक आदर्श को लेकर चलते हैं। इसलिए मेरा यह कहना है कि इस तरह के जो कम्युनल ताकतें हैं उनको बैन करना चाहिए।

श्री अब्दुल रहमान शेख : वाइस चेयरमैन साहब जिस बात पर हम आज हाउस में बहस कर रहे है मुझे अफसोस के साथ कहना पड़ता है कि इस मामले की संजीदगी के मुताबिक हम इसको अहमियत नहीं दे रहे हैं। इस पर तो एक दिन पूरा बहस होनी चाहिए थी। लेकिन आज हाउस में इस आखिरी दिन को लाया गया। तीन घंटे को बहस में, मैं इस तरह के फसादात पर मुकम्मल बहस नहीं हो सकती है। यह जाहिर बात है कि हमारे मुल्क में फसादात होते रहते हैं और होते आए हैं। जमशेदपुर मे फसादात हुए और उसके बाद भी फसादात हुए हैं। हमें इन फसादात के बारे में संजीदगी से सोचना चाहिए। जब इस तरह के फसादात होते हैं तो इंसान अपने को इनसक्योर फील करते हैं। लोग मारे जाते हैं। फिर उनकी डिफेन्स के लिए कुछ वकील आगे आते हैं कुछ दलों के लोग भी आगे आते हैं और उन पर परदा डालने की कोशिश की जाती है। अगर हम इन फसादात को खत्म करना चाहते है और ईमानदारी इनको खत्म करना चाहते हैं तो सियासी लोगों को इनके बीच में नहीं आना चाहिए। जो कसूरवार लोग हैं उनको सजा दी जानी चाहिए। लेकिन होता यह है कि निवास मंत्री लोग बीच में घुस जाते हैं। यह बहुत खतरनाक बात है। आप जानते हैं कि इन फसादात मे लोगों के घर जल जाते है इज्जत लूटी जाती है, लेकिन किसी को सजा नहीं मिल पाती है। जो कलप्रिट होते है उनको सजा दी जानी चाहिए। जनता पार्टी का राज भी दो ढाई साल तक रहा। आप 30-35 सालों से इस मुल्क में हुकूमत चला रहे हैं। हर बार आप यह दावा करते हैं कि हम फिरका-परस्ती के खिलाफ हैं। यह कहा जाता है कि इन दंगों के पीछे आर० एस० एस० या फलां लोग हैं। लेकिन मैं पूछना चाहता हूं कि इन फसाद को इन्क्वायरी करने के लिए जो कमीशन बने उनमे से कितने लोगों को आप हाई कोर्ट में ले जाकर सजा दिलाने में कामयाब हुए हैं? आदमियो का कत्ल हो जाता है लोगो के जान-माल का नुकसान हो जाता है लेकिन आज तक किसी को सजा नही दी गई है। इसलिए मैं कहता हूं कि इन चीजो को सियासी तौर पर इस्तेमाल किया जाता है। इसमे कोई शक नही कि आपकी हुकूमत के ऊपर भी इसीलिए अंगुली उठाई जाती है। अगर आप ईमान-दारी से काम करें तो कोई वजह नहीं

[श्री अब्दुल रहमान शेख]

थी कि यह दंगे बारबार होते। आप आर०आर० एस० की बात करते हैं और और कांग्रेस के लोगों ने आर० एस० एस० के बारे में काफी कुछ कहा है। मदन कमीशन की रिपोर्ट और जलगांव और भिवन्डी का जिक्र भी आया है। आर० एस० एस० के बारे में रेड्डी कमीशन ने अहमदाबाद के फसाद में जिक्र किया है कि इसके अन्दर आर० एस० एस० के लोग शामिल थे। फिर इतना सब होने के बाद इतनी कमेटियां होने के बाद कोर्ट में कितने लोगों को प्रोसीक्यूट किया, इसका अंजाम क्या हुआ यह हमारे सामने नहीं है। दूसरा इसका अफसोसनाक पहलू यह है कि अक-लियतों का एडमिनिस्ट्रेशन पर और खास तौर से ला एंड आर्डर मशीनरी पर एतबार टोटली खत्म होता चला जा रहा है। जहां भी फसादात होते हैं वह कैसे हुए वह बाद में देखने के बाद ही पता चलता है लेकिन फसादात को कैसे रोका जाय इस पर सोच विचार किया जाना चाहिए। हर जगह पर जमशेदपुर, बिहार शरीफ, मुरादाबाद, अलीगढ़ में एडमिनिस्ट्रेशन पूरी तरह से पार्शियल हो गया था और उसने पार्टिजन रुख वहां पर अख्तियार कर लिया था और उन्होंने अकलियतों को जानबूझ कर नुकसान पहुंचाने की कोशिश की। बिहार में बिहार मिलेट्री पुलिस और यू० पी० में पी० एस० सी० और इसी तरह दूसरी जगहों पर इनका यह रुख रहा है यह कमीशनों ने भी साबित कर दिया है।

इसी तरीके से कांग्रेस के दोस्तों से कहना चाहूंगा कि मुझे उनके सेक्यूलरिज्म पर शक करने की गुजाइंश नहीं है लेकिन मैं समझता हूं कि उनकी ईमानदारी का इम्तिहान तो इस बात से होता अगर उन लोगों ने इस सारे मामले में ईमानदारी बरती होती। अलीगढ़ कमीशन को वापस लेने की क्या गुजाइंश थी? हम उस वक्त रूलिंग पार्टी में थे और उधर के श्री भीष्म नारायण सिंह श्री योगेन्द्र मकवाणा जो आज सामने बैठे हैं और अन्य जो बुजुर्ग हैं वे लगातार कार्यवाही नहीं चलने देते थे और जुडीशियल कमीशन की मांग करते थे। जब कमीशन बना, इन्क्वायरी हुई, फैक्टस रिकार्ड पर आ गये और जब कमीशन की फाइंडिंग्स आने वाली थी कि यू० पी० में आपकी गवर्नमेन्ट ने उसको विदड्रा कर दिया। तो क्या इससे यह शक नहीं पड़ता कि इसके अन्दर कांग्रेस के लोगों का हाथ था। जनता पार्टी ने जिसमें जनसंघ भी शामिल था उसने इसके खिलाफ कमीशन बनाया उस वक्त की हुकूमती पार्टी जनता पार्टी ने ही श्री नवमान के खिलाफ केस रजिस्टर किया लेकिन आपने नवमान के खिलाफ केस विदड्रा कर दिया। तो क्या हम आपकी ईमानदारी पर शक न करें। इस मुल्क के अन्दर अकलियतों को सियासी मोहरा बनाया जा रहा है। हकीकत में उनको बचाने के लिये मुस्तकिल प्रैक्टिकल स्टेप नहीं लिये जाते हैं उनका एक्सप्लाइटेशन किया जाता है। इससे उनको कोई रिलीफ मिलने वाली नहीं है। हुक्मरान पार्टी पर अकलियत का एतबार टोटल खत्म हो गया है।

जहां तक जमशेदपुर के फसादात की बात है जिस रिपोर्ट पर आज हम यहां बहस कर रहे हैं उसके लिये कमीशन बहाल करने वाले कर्पूरी ठाकुर थे जो उस समय बिहार के वजीरे आला थे। कर्पूरी ठाकुर की वजारत में उस वक्त कमीशन की नियुक्ति की गई थी। कर्पूरी ठाकुर की वजारत के खिलाफ उसको गिराने का अभियान चलाया। कर्पूरी ठाकुर ने अभी तीन दिन पहले अखबारों को अपना इंटरव्यू देते हुए ठीक ही कहा है कि उसकी गवर्नमेन्ट को गिराने की एक साजिश की गई थी और उस साजिश में कौन मिले हुए थे

थे? क्योंकि यह बैकवर्ड क्लास का आदमी है गरीबों के लिए काम करनेवाला आदमी है एक सेकुलर आदमी है इसलिये उसकी वजारत को गिराने के लिये राम सुन्दर दास जी को, जिनको उस वक्त की जनता पार्टी आज भारतीय जनता पार्टी और जनता पार्टी और कांग्रेस दोनों का समर्थन था। इन दोनों पार्टियों ने वहां पर कर्पूरी ठाकुर की वजारत को गिराया। जिस आदमी ने यह कमीशन बनाया था उस आदमी को आप बर्दाश्त करने के लिये तैयार नहीं थे। अगर कांग्रेस के लोग यह समझते हैं कि वे सेकुलर आदमी हैं तो उस वक्त उनको भारतीय जनता पार्टी फिरकापरस्त नहीं दिखाई दी जब कि उन्होंने इस पार्टी के साथ मिलकर कर्पूरी ठाकुर की वजारत को वहां पर से हटा दिया और राम सुन्दरदास को वजारत का समर्थन किया और आज वह कहते हो इसके लिये वह जिम्मेदार है, यह जिम्मेदार है। जनता पार्टी ने उस वक्त भी एक फैक्ट फाइंडिंग कमेटी वहां भेजी थी और श्री मधु लिमये ने वहां की वही रिपोर्ट दी थी जो कि इस कमीशन की रिपोर्ट है। फैक्ट जो हैं उनको कोई डिनाय नहीं कर सकता। जनता पार्टी की उस वक्त को रिपोर्ट में और इस रिपोर्ट में कोई फर्क नहीं है। हालांकि इस रिपोर्ट के अन्दर कुछ ऐसी चीजें जरूर मिलती हैं जिनको मशकूक किस्म की बातें कहा जा सकता है। मेरे दोस्त डा० भाई महावीर ने कहा कि मस्जिद से बम फेंका गया पत्थर फेंके गये, फसाद में फेंकते ही हैं इधर से भी फेंकते हैं उधर से भी फेंकते हैं। मैं किसी को डिफेन्ड नहीं करूंगा और न किसी को डिफेन्ड करने जा रहा हूं। लेकिन उन्होंने यह नहीं कहा कि कमीशन ने लिखा है कि पैनिकी होकर मुसलमानों ने अपनी हिफाजत के लिए चार पत्थर रख दिये फिर भी वहां 108 आदमी मारे गये।

श्री सीताराम केसरी : मैं आपको इन्फार्मेशन द दूं कि कर्पूरी ठाकुर जी की सरकार को गिराया सत्येन्द्र जी के लोगों ने और इसके बाद राम सुन्दर दास आये। इस बारे में आपकी यह गलत खबर है। रामसुन्दर दास को सपोर्ट दिया पीछे लोग बैठे हुए हैं श्री हुक्मदेव नारायण यादव जी उनसे पूछ लीजिए कि कर्पूरी ठाकुर को सरकार को... (व्यवधान)...

श्री हुक्मदेव नारायण यादव : आपने राम सुन्दर दास की मदद की थी... (व्यवधान)

श्री सीता राम केसरी : कर्पूरी ठाकुर की सरकार को गिराया सत्येंद्र जनता पार्टी के लोगों ने ही और उसकी जगह पर राम सुन्दर दास जी आये। यह मेरा कहना है कि उस समय कांग्रेस... (व्यवधान)

श्री अब्दुल रहमान शेख : जब नो कान्फीडेंस मोशन आया तो कांग्रेस ने राम सुन्दर दास को सपोर्ट किया, जिसको जनसंघ भी सपोर्ट कर रहा था।

श्री सीताराम केसरी : सुनिये मेरे भाई, यह रिकार्ड की बात है, इतिहास की बात है...

श्री रामेश्वर सिंह : आप उनको बोलने क्यों नहीं दे रहे हैं।

श्री अब्दुल रहमान शेख : मैं आपसे जो गुजारिश कर रहा था वह यह है कि कमीशन की रिपोर्ट आना और इस पर वहां बहस करना एक दूसरे पर कीचड़ उछालना, इससे कुछ नहीं होगा। मैं चाहता हूं कि इस तरह के कमीशन्स की रिपोर्ट जो हैं उनको अदालतों में ले जाकर के जो कल्प्रिट हैं उनका ट्रायल किया जाय, उनको सजा दी जाय। इससे इसकी रिमेडी हो सकती है। लेकिन सिर्फ कमीशन की रिपोर्ट आयी और अब कमीशनों पर एक नया ट्रेंड यहां है कि कमिश्नर कौन हो। सियासी

[श्री अब्दुल रहमान शेख]

तौर पर शायद किसी रिटायर्ड जज से आपका इत्तिफाक न हो लेकिन रिटायर्ड जज आखिर जज रहा है। कमीशन इज कमीशन, जब इस पार्टी के हमारे उस वक्त के वाईस चेयरमैन साहब रूलिंग पार्टी को बिलांग नहीं करते थे और न ये चेयरमैन हैं, लेकिन जब इस कुर्सी पर चेयरमैन हैं तो यहां पर ये चेयरमन की तरह अंजाम देते हैं। अगर कोई जज सियासी तौर पर किसी किस्म के ख्यालात रखता हो लेकिन जब वह कमीशन का चेयरमैन होता है तो वह चेयरमैन रहता है यह ट्रेंड है। रूलिंग पार्टी इस वक्त जो है अगर उनको शाह कमीशन की रिपोर्ट सूट नहीं करती तो उसको गालियां दी जांय और अगर इस तरफ के दोस्तों को भारतीय जनता पार्टी वालों को सूट नहीं है तो वे इस कमीशन की रिपोर्ट को और कमीशन को गाली दें लेकिन कमीशन के बारे में मैं अपने लीडर चौधरी चरण सिंह के बारे में बताता हूं। जब वैद्यलिंगम कमीशन बनाया उस वक्त की गवर्नमेंट ने और उसने कुछ फाइंडिंग्स दीं चौधरी चरण सिंह के खिलाफ, जो मैं जाती तौर पर जानता हूं कि वे बेसलस हैं लेकिन चौधरी चरण सिंह ने नहीं कहा कि वर्यालिंगम ऐसे हैं, वैसे हैं, वे कहना चाहते तो बहुत कुछ कह सकते थे उनकी सर्विस के बारे में लेकिन उन्होंने कहा आलराईट, वैद्यलिंगम कमीशन की रिपोर्ट आई है चलिए कोर्ट में ले चलिए उस केस में अगर कोर्ट हमें सजा देगा तो हमें मंजूर है। यह होता है तरीका अगर इस मुल्क में एक अच्छे तरीके से काम करना है। लेकिन जिस कमीशन की सिफारिशात और रिकमेंडेशन मेरे हक में हों वह कमीशन बहुत अच्छा और जिसकी सिफारिशात मेरे खिलाफ हों वह कमीशन खराब है और उसको इन्टेग्रिटी पर, ईमानदारी पर, उसके कन्डक्ट पर हमला करते रहे, इस रिवायत को इस तरह से अगर जलाना चाहते हैं लेकिन आखिर कहीं तो हम न्याय के लिए किस के आगे जायेंगे। इसलिए मेरी गुजारिश यह है कि इस तरीके से एक दूसरे पर हमले करना और उन कमीशन की फाईंडिंग्स को प्रापर वे में पुटअप करने के बजाये किरदार कशी करना और कुछ काम न करना और सिर्फ एक दूसरे पर इलजाम लगाना एक तरह से इस कार्यवाही को, मैं समझता हूं कि बन्द करके हम असली कदम उठाने की तरफ चलें। अगर कांग्रेस के दोस्तों की यह शिकायत यह है कि वे फिरकापरस्तों के खिलाफ लड़े हैं तो वह कांग्रेसी महात्मा गांधी के रास्ते पर चलें, इसीलिए उसकी कद्र थी। आज की कांग्रेस की क्या बात करते हैं। जिस कांग्रेस की मैंने मिसाल दी यह जो कांग्रेस है यह कांग्रेस केरल में मुस्लिम लीग से गठजोड़ कर सकती है। यह कांग्रेस आजकल वहां की कम्युनिस्ट कोलीशन गवर्नमेंट के खिलाफ और आर० एस० एस० के साथ इन्डाइरेक्ट गठबन्धन रखने के बाद सब कुछ करवा रही है। जहां इसको सूट करता है वहां कम्यूनलिज्म अच्छा है, जहां इसको सूट नहीं करता वहां नहीं। इसी तरीके से अगर अपने अपने मसलों की इन्टरप्रेटेशन करके हम यह करेंगे और कम्यूनलिज्म के खिलाफ हौवा बना करके वोट कैंच करते रहेंगे तथा अकलियतों को गुमराह करते रहेंगे तो इस मुल्क में आखिर क्या होने जा रहा है। यह अकलियत के एक वर्ग या एक कम्यूनिटी का सवाल नहीं है। इस किस्म की तहरीक से इस मुल्क के तीन टुकड़े हुए हैं इसलिए जो लोग इस मुल्क की एकता रखना चाहते वे हर हालत में इस कम्यूनलिज्म को फिरकेवाराना दंगाईयों की एक होकर

आलोचना करें तथा एक ऐसी फ़िजा पैदा करें जिससे इस मुल्क की ताकत सुपर पावर हो जाय। हमें मस्तकबिल के अंदर जो ऐसी पार्टियां हैं, जो व्यक्ति हैं उनके खिलाफ इस किस्म की कार्यवाही मिलकर करनी चाहिए।

एक बात मैं कहना चाहता हूं वह यह है कि अभी बिहार के बारे में मेरे पास रिपोर्ट है जिन लोगों ने अच्छा काम किया उनको वहीं विक्टिमाईज किया गया। अब एक हरनौत गांव है जिस गांव पर आज प्युनिटिव टैक्स लगाया है बिहार की सरकार ने। अक्लियतों का कहना है कि यहां पेशकार लोगों ने उनको बचाया। लेकिन जिस गांव के लोगों ने बचाया उन पर टैक्स लगाया और जिन्होंने मारा है वे खुलेआम घूमते हैं, उन मुल्जिमों के खिलाफ कोई एक्शन नहीं है। जिन चार-पांच मुसलमानों को दंगाईयों से बचाया हिन्दू भाईयों ने अपने तहफूज में लिया... (व्यवधान)

श्री रामेश्वर सिंह : उनको बोलने दीजिए।

श्री सीताराम केसरी : उनके समर्थन में बोल रहा हूं।

श्री रामेश्वर सिंह : आप उनको बोलने क्यों नहीं देते, जवाब आपको देना है क्या?

श्री सीता राम केसरी : मैं विरोध नहीं कर रहा हूं।... (व्यवधान)

श्री रामेश्वर सिंह : आप बैठ जाइये, नहीं तो हम भी... (व्यवधान)

श्री अब्दुल रहमान शेख : मधुबनी में जो फिसाद हुए.. (व्यवधान) थाना बियोग में जो फिसाद हुए इनमें कांग्रेस के नेता और एम० एल० एज का हाथ था। (व्यवधान)

श्री सीताराम केसरी : मैं कहूंगा कि शेख साहब ने कहा कि उस गांव ने गलत नहीं किया, इसलिए प्युनिटिव टैक्स नहीं लगना चाहिए। यह मैं निवेदन कर रहा हूं।

श्री अब्दुल रहमान शेख : प्युनिटिव टैक्स कसूरवार पर तो लगे (व्यवधान)

श्री रामेश्वर सिंह : आपके महेन्द्रा ने क्या किया, सारे गांव को लुटवा दिया.. (व्यवधान)

उपसभाध्यक्ष (श्री दिनेश गोस्वामी): रामेश्वर जी छोड़ दीजिए यह... (व्यवधान) कहां से कहां चले गये... (व्यवधान)

श्री अब्दुल रहमान शेख : मैं कन्क्लूड कर रहा हूं। मेरे पास ऐसे बेशतर वाकात हैं। मधुबनी में जो फिसाद अक्तूबर-नवम्बर 1980 में हुए थे, उसके अंदर वहां का एक कांग्रेसी एक्स एम०एल०ए० मुल्लविस हुआ है, अलीगढ़ के फिसाद में जो मुल्लविस था, उसको एक कांग्रेसी एम०पी० की रिकामेंडेशन पर पाकिस्तान भेजा गया है, पासपोर्ट देकर।

हम अपने दामन को इस तरीके से बचाने की कोशिश न करें। मैं जो तजवीज करने जा रहा हूं वह यह है कि आज हम जब इतने सीरियस मसले पर बहस करते हैं, तो हम किसी लाजिकल कनक्लूजन तक पहुंचे। सिर्फ एक दूसरे पर हम हमला कर के और अपने-अपने प्वाइंटस को स्कुअर करने की बात न करें। मैं दावे से कहता हूं कि सेक्यूलर शक्तियां आज भी इस मुल्क में तादाद में ज्यादा हैं। 82 फीसदी यहां हिंदुओं की आबादी है—82 फीसदी जहां हिंदू मौजूदा सेन्सस रिपोर्ट, लेटेस्ट रिपोर्ट में भी इतनी ही है, लेकिन 82 फीसदी में उन पार्टियों ने जिन्होंने कम्यूनलिज्म को हवा दी, जिन्होंने फासिस्ट तरीके अपनाए, प्रोवोकेशन दिये, गलत लिट्रेचर पढ़ाया, उनको 6 फीसदी से ज्यादा वोट हिंदुओं ने नहीं दिया। इसका

[श्री अब्दुल रहमान शेख]

मतलब है कि हिंदुओं का जो 76 फीसदी तबका है, वह सेक्यूलर है। कितनी खुशी की बात है। मुसलमानों में भी कुछ इक्का-दुक्के फिरकाप्रस्त होंगे, कुछ परसैंटेज उनमें भी है, लेकिन मैं सरकार से एक सवाल पूछूंगा जो मुझे उम्मीद है कि मकवाणा साहब अपने तकरीर के दौरान जवाब देंगे, वह यह है कि कुल मिला कर अगर इस मुल्क में 7 फीसदी यदि हिंदू फिरकाप्रस्त रखें और रेशो से हम 3 फीसदी आपकी माइनारिटी के रखें, तो दस फीसदी फिरकाप्रस्त होंगे इस मुल्क में। 90 फीसदी जो हैं, वे सेकुलरिस्ट लोग हैं, इत्तहाद से रहना चाहते हैं।

आखिर गवर्नमेंट क्या इतनी कमजोर है, नाहिल है, निकम्मी है कि वह 10 फीसदी कम्यूनल ताकतों के साथ डील नहीं कर सकती है और सीधे रास्ते पर नहीं ला सकती है और अगर गवर्नमेंट का यह दावा है कि गवर्नमेंट मुस्तैकम है, काबिल है, एफिशैंट है, तो क्या फिर मैं आपकी नीयत पर शक करूं कि आप उन फिसादात को रोकना ही नहीं चाहते, वरना इन मुट्ठी भर लोगों की तादाद को सरकार काबू में न कर पाए, इसके लिए मैं वजाहत चाहता हूं।

एक बात और आपसे चाहता हूं—अखबारात में, जिन अखबारात और जिन मास-मीडिया के जरिए से, अखबारात को जिन्होंने फिरकेदराना फिसाद को बयान किया है, जिन्होंने मुरादाबाद के वाकात, जमशेदपुर के वाकात में एग्जैजरेशन की है मकवाणा साहब मुझे यह भी बतायेंगे कि आया कि उन्होंने उन अखबारों के खिलाफ क्या कार्यवाही की है?

क्या कम्यूनल रायट्स से डील करने के लिए जो एंटि-रायट्स फोर्स या जो कोई ऐसा फोर्स जिसमें माइनारिटी को रिप्रेजेंटेशन दे देने की कमिटमैंट की गई थी, उस मामले में गवर्नमेंट ने क्या कदम उठाए हैं? शुक्रिया।

THE VICE-CHAIRMAN (SHRI DENESH GOSWAMI): Mr. Rahmat Ali. Kindly be brief. I think most of the points have been covered.

SHRI SYED RAHMAT ALI: I would likt to be brief.

जनाब वाइस-चेयरमैन साहब, एक अहमतरीन मसले के ताल्लुक से हम बड़ी देर से इस एवान में मुखालिफ ख्याल से ताल्लुक रखने वाले बुजुर्गों के ख्याल सुन रहे हैं। मैं बड़े ही दुख और अफसोस के साथ यह बात कहना चाहता हूं कि बुजुर्ग चंद मोअज्जिज मेम्बरों के बाकी बहुत से हजरात ने जमशेदपुर की इस रिपोर्ट को सिर्फ एक लफ्फाजी के अंदाज से इस एवान के सामने पेश करने की कोशिश की, लेकिन मैं उन बुजुर्गों को स्वाजा एक शेर से मुतवज्जह कराना चाहता हूं—

करीब है यारो रोज ए महशर,
छुपेगा पुश्तों का खून क्यों कर,

जो छिपा रहेगा खंजर,
लहू पुकारेगा आस्तीं का।

जमशेदपुर की जो रिपोर्ट आज हमारे सामने आई है, जमशेदपुर की रिपोर्ट में बहनू सत्तर का जायजा लेने की कोशिश की जाए, तो हमारे सामने यह बात आएगी कि गौतम और गांधी, चिश्ती और नानक की यह सरजमीं हिंदुस्तान जहां हमेशा से ही प्यार और मुहब्बत के तराने गाए जाते रहे हैं, आर०एस०एस० से ताल्लुक रखने वाले दोस्तों, करम फर्माओं ने, उनकी कारस्तानियों की वजह से इस पुरअमन जमीन को एक दहकता हुआ अलाव बनाने की कोशिश कर रहे हैं।

आज, जमशेदपुर की इस रिपोर्ट में जो इस कमीशन के चेयरमैन एक हाई कोर्ट के जज रहे हैं, उन की इन्टीग्रिटी के बारे में भी शक और शुब्हा का इजहार किया जा रहा है लेकिन मैं यह अर्ज करना चाहता हूं कि बैनुससतूर में जब आर० एस० एस० से ताल्लुक रखने वाले दोस्त

अपने चेहरे को देखने की कोशिश करेंगे तो उन्हें मालूम होगा कि उनका मकरूह चेहरा हिन्दुस्तान की अकल्लियतों को ऊजाड़ बनाने का जो अपने पास मन्सूबा रखता है इस रिपोर्ट की बैनुससतूर से वे बातें झलकती हैं । मैं आर०एस०एस० के बुजुर्गों से, दोस्तों से पूछना चाहता हूं, क्या वह इस बात से इन्कार करेंगे कि क्या उन्होंने यह नारा नहीं लगाया था कि उनका नसबुलऐन है कि वे हिन्दुस्तान के मुसलमानों को इंडियाना चाहते हैं । मैं पूछना चाहता हूं कि हिन्दुस्तान की सरजमीन में बसने वाला हिन्दू, मुसलमान, सिख, ईसाई, पारसी जो एक हिन्दुस्तानी हैं, उसमें मुसलमानों के इंडियनाइजेशन का आपका जो प्रोग्राम है उसके पीछे आपका मकसद क्या है ? अगर आप कमीशन की रिपोर्ट का जायजा लेंगे तो, अभी हमारे डा० भाई महावीर ने यह बात कही कि दीनानाथ पांडे का आर० एस० एस० से ताल्लुक है । मैं उनकी जानिब यह तवज्जह कराना चाहता हूं कि यह वही दीनानाथ थे जिन्होंने बिहार को असेम्बली में गोडसे जिंदाबाद का नारा लगाया था, वह आज भी असम्बली के रिकार्ड में मौजूद है ।

श्री लाल कृष्ण आडवाणी : यह सब गलत है । सरासर गलत है ।

श्री सैयद रहमत अली : मैं इस के अलावा यह बात याद दिलाना चाहता हूं कि हमारा जो हिन्दुस्तान है, इस हिन्दुस्तान में सेक्युलरिज्म के दुश्मन कौन हैं ? जिस तरह से शेख साहब ने तजकिरा करके बताया है कि हमारे पूरे मुल्क की आबादी का एक छोटा सा तबका ऐसा है जो मुल्क के सेक्युलरिज्म की तबाह और बरबाद करना चाहता है। लेकिन यह आर० एस० एस० की मेहरबानी से नहीं है, यह तो हिन्दुस्तान के बाशऊर अवाम को हम मुबारकबाद देना चाहते हैं कि हमारे मुल्क की जो हिन्दू अक्सरियत की आबादी है वह आर० एस० एस० के चक्कर में नहीं पड़ती । आर० एस० एस० अगरचे इस बात की बेहतरीन कोशिशों मे लगी है कि हिन्दुस्तान की जो सारी हिन्दू आबादी है उसके दलबे में आ जाएगी लेकिन हिन्दुस्तान के मुसलिम, सिख, ईसाई, पारसी यह जानते हैं कि वतन के गले से गुलामी की जंजीरें निकाल फेंकने के लिए सभी हिन्दू, मुसलिम, सिख, पारसी, ईसाई ने अपने शरीर का लहू दिया है । मादरे वतन की आजादी को हमारे पड़ौसी मुल्क चीन और पाकिस्तान ने जब ललकारा और कुर्बानी देने की बात आई तो सार देश हिन्दुस्तान हिमालय की तरह उठ खड़ा हुआ, जज्बे वाहिद की तरह उठ खड़ा हुआ । उस में हिन्दू, मुसलमान, सिख, पारसी, ईसाई सभी शामिल थे । लेकिन हमारे आर० एस० एस० के दोस्तों को मुसलमान एक नजर नहीं भाते, वोह यह चाहते हैं-- मैं याद दिलाऊं--गुरु गोलवलकर साहब ने कौमियत की किन अलफाज में तारीफ की है, क्या आप उस से बच सकते हैं-- वोह यह कहते हैं कि हिन्दुस्तान में रहने वाले हिन्दुओं को ही कौमी हकूक दिए जाएं । बताइए, गुरु गोलवलकर के मुताबिक कौमियत की तारीफ की जाएगी तो मेरे जैसा एक मुसलिम, एक ईसाई या पीलू मोदी जैसा का क्या मुकाम रहेगा ?

मैं अगर रिपोर्ट का हवाला देना चाहूंगा तो वक्त बहुत लगेगा । आपने कहा है मैं किफायत से काम लूं । मैं आप से अर्ज करूं, जो एक जमात का रूप आज आर० एस० एस० ने ले लिया है, महज इनकम टैक्स से बचने की खातिर, उस आर० एस० एस० के साथ-

[श्री सयैद रहमत अली]

साथ जन संघ के वहां के एक एम० एल० ए० दीनानाथ पांडे के साथ-साथ वहां कि पुलिस, वहां के सिविल एडमिनिस्ट्रेशन के शर्मनाक रोल की तरफ भी कमीशन ने तवज्जह दिलाई है । मैं सरकार से इस बात की मांग करना चाहूंगा, ऐसे अनासिर ख्वाह वे आर० एस० एस० की बड़ी से बड़ी शख्सियत हो या पुलिस का बड़ा से बड़ा आफिसर हो या कोई ऐसा आदमी हो जो बड़े से बड़ा ओहदा रखता हो, अगर वह हिन्दुस्तान की सेक्युलरिज्म का दुश्मन है, अगर उसकी तकरीर से, तहरीर से मालूम हो कि हिन्दुस्तान के सेक्युलरिज्म, जिसके निस्बत हिन्दुस्तान के तमाम हिन्दु, मुसलिम, सिख, ईसाई, पारसी सब के लिए हमारी एक कौमी पालिसी है, उसके ऊपर अगर किसी सियासी जमात का यकीन नहीं है तो ऐसे अनासिर के खिलाफ कार्रवाई की जानी चाहिए । जनाब वाइस चेयरमैन साहब, मैं दरख्वास्त करना चाहता हूं कि यह जो कमीशन की रिपोर्ट है इस में जिन मकरूह चेहरों को बेनकाब किया गया है, गवर्नमेंट उन के खिलाफ सख्त से सख्त कार्रवाई करेगी और जरूरत पड़े तो आर० एस० एस० के बड़े लीडर जिनके इश्तिआल अंग्रेज तकरीर की वजह से, बाला साहब देवरस की तकरीर की वजह से जो फसादात वहां उठ खड़े हुए, मासूम मुसलिमों की जिंदगियां बरबाद हुई हैं और पुलिस का शर्मनाक रवैये का आलम यह है कि हिंदुओं के इश्तमाह को वहां से मुंतसिर करने के लिए मुसलिम बस्तियों को अपनी गोलियों का निशाना बना कर घर में बैठे मुसलमानों के सीने को गोलियों से दाग दिया जाता है । ऐसे अनासर को गिरफ्तार किया जाना चाहिए । एक बात अर्ज करुं । सियासी तौर पर हिन्दू या मुस्लिम फिरकापरस्त जो तंजीमें हमारे मुल्क में काम करती हैं वे मुल्क की मिल्लत की, कौम की, इनसानियत की दुश्मन हैं । ऐसी सारी सियासी पार्टियों पर, जो कम्युनल बेसिस पर काम करती हैं, चाहे वे मुस्लिम तंजोमें हों या हिन्दू तंजीमें हों, सख्ती के साथ पाबन्दी आयत की जानी चाहिए । मैं जानता हूं फिर लोग कहने लगेंगे कि अनडिक्लेयर्ड इमरजेंसी आ रही है । ऐसी बात नहीं है । हिन्दुस्तान के सेक्युलरिज्म को बचाने के लिए ऐसे फिरकापरस्त अनासर के तावूत में आखिरी कील ठाकना इन्तिहाई जरूरी है ।

श्री योगेन्द्र शर्मा (बिहार) : मान्यवर, जिस सवाल पर हम लोग अभी बहस कर रहे है उस सवाल पर हम लोगों ने दो साल पहले जब जमशेदपुर में दंगा हुआ था बहस की थी । उस वक्त तत्कालीन जनता पार्टी की सरकार के गृह राज्य मंत्री श्री धनिकलाल मंडल ने जमशेदपुर के दंगे पर वक्तव्य देते हुए कहा था कि दंगा क्यों हुआ, दंगा किसने करवाया इस बात का खुलासा तब होगा जब कि बिहार सरकार ने जो जांच कमीशन बैठाया है उस जांच कमीशन की फाइंडिंग्स सामने आयेंगी । मैं राज्य सभा की कार्यवाही से तत्कालीन गृह राज्य मंत्री का वह वक्तव्य उद्धृत करना चाहता हूं :

"It is to this tribunal that we will have to turn for answers to questions which still remain".

तो जनता पार्टी की सरकार जिस के एक प्रमुख मंत्री हमारे आडवाणी जी थे और उस वक्त हमारे सदन के नेता भी थे, उन्होंने यह कहा था कि यह ट्रिब्यूनल जो बनाने जा रहे हैं और जिस की रिपोर्ट पर अभी हम चर्चा कर रहे हैं वह ट्रब्यूनल बतायेगा कि क्यों दंगा हुआ और किस ने दंगा करवाया । आज उस ट्रिब्यूनल ने जब बताया कि इस दंगे के हालात पैदा करने में, दंगे को संगठित

करने में आर० एस० एस०, जनसंघ और उन की जो ट्रेड यूनियन है उन का हाथ है तो यह शोभा नहीं देता कि हमारे वे लोग जिन्होंने उस वक्त इस ... ल को खड़ा किया था और ट्रिब्यूनल की फाईंडिग्स के लिए सदन को ही नही बल्कि सदन की मार्फत पूरे देश को आश्वस्त किया था कि उस की जो भी फाईंडिग्स होंगी उन फाइंडिंग्स के आधार पर दंगा होने के कारण और दंगाइयों के असली स्वरूप को देश के सामने रखा जायेगा ताकि दंगा फिर इस तरह से न हो। वह चीज जब आ गयी है तब उस कमीशन की नीयत पर, उस कमीशन की इन्टेग्रिटी पर शक किया जाय, यह शोभा नही देता।

इतना ही नहीं, मान्यवर, हमारे कुछ लोग हैं जो हमेशा यह कहते रहे हैं कि आज तक किसी भी कमीशन ने यह बात नहीं कही है कि आर० एस० एस० दंगा करवाता है।

एक माननीय सदस्य : कहा है।

श्री योगेन्द्र शर्मा : मैं कह रहा हूं कि हमारे देश में कुछ लोग हैं जो ऐसी बात बार बार कहते हैं। इस कमीशन ने भी इस बात को कहा है कि आर० एस० एस० को ओर से जो लोग उन के सामने गये उन्होंने कहा कि कभी भी किसी कमीशन ने किसी भी दंगे के लिए आर० एस० एस० को दोषी नहीं ठहराया है। जब दो साल पहले इस सदन में हम लोग बात कर रहे थे, इस पर बहस कर रहे थे और हमारे दल के प्रवक्ता कामरेड इन्द्र दीप जी बता रहे थे कि जमशेदपुर में जो दंगा हुआ उस के पीछे आर० एस० एस० का हाथ है, तो उस वक्त श्री जगदीश प्रसाद माथुर ने कहा—मैं राज्य सभा की कार्यवाही से उद्धृत कर रहा हूं—अगर इसके पीछे आर० एस० एस० ही और वह झगड़ा कराता हो, तो मैं सब से पहला आदमी हूं जो कहूंगा कि आर० एस० एस० के एक भी आदमी को हिन्दुस्तान के अंदर जिन्दा रहने का हक नहीं है। मैं तो यहां तक जाने के लिये तैयार नहीं हूं। शायद आवेश में उन्होंने ऐसा कहा था कि किसी को जिन्दा रहने का हक नहीं है, लेकिन 1925 से 1979 हो गया जितने भी झगड़े हुए उन में आर० एस० एस० का हाथ या उसके के किसी खास आदमी का हाथ आज तक साबित नहीं हुआ। यह राज्य सभा की कार्यवाही से मैं उद्धृत कर रहा हूं। मेरे जनसंघ के भाई जो भारतीय जनता पार्टी के नाम से मशहूर हो गये हैं उनको हमेशा यह मान्यता रही है, हमेशा यह प्रचार करते रहे हैं कि जो भी दंगे हुए किसी भी दंगे में किसी भी कमीशन ने आर० एस० एस० को दोषी नहीं बताया है। यह एक मिथ्या प्रचार है। कम से कम अब तो उन को यह बात कहनी छोड़ देनी चाहिए क्योंकि न केवल इस कमीशन ने बल्कि इस के पहले तेलीचेरी कमीशन ने कहा है और उस ने क्या कहा, मैं उस कमीशन की रिपोर्ट से उद्धृत कर रहा हूं:

I have no doubt that the Jan Sangh has contributed in a large measure to the creation of communal tension in Tellicherry which led to disturbances. There can be no doubt that the RSS is a blatant communal organisation.

सिर्फ तेलीचेरी कमीशन की ही बात नहीं है। अहमदाबाद में दंगे हुए . . .

श्री लाल कृष्ण आडवानी : मेरे पास इस समय रिपोर्ट नहीं है। उस में कांग्रेस और सी० पी० आई० को भी कहा गया है।

श्री योगेन्द्र शर्मा : मैं पार्टी की बात नही कर रहा हूं। आडवाणी जी, मैं आप से अपेक्षा करता हूं कि पार्टियों की बात छोड़ कर हम देश की बात को सामने रख कर बात करें।

श्री **श्री लाल कृष्ण आडवानी** : उस में खास बात यह थी कि कांग्रेस पार्टी को दोष दिया गया था।

श्री योगेन्द्र शर्मा : मैं इस बात को कहता हूं कि आप की पार्टी कहती रही है कि किसी भी कमीशन ने आर०एस०एस० को दोषी नहीं बताया है। मैं यही कह रहा हूं और मैं यही बतला रहा हूं और मैं यही साबित कर रहा हूं कि कमीशन के बाद कमीशन ने अपनी रिपोर्टस में आर०एस०एस० को दोषी बताया है और इसी लिये मैं आप से अनुरोध करता हूं कि आप अब यह बहस करना बंद कर दीजिए और अगर आप नहीं करते हैं तो हम को कहना पड़ेगा कि आप की नीयत कुछ दूसरी है। उस कमीशन ने, जगमोहन रेड्डी कमीशन ने क्या कहा। उस ने कहा कि :

The noticeable feature to which we must make reference is the definite part played in the various districts which were affected, by the workers of the local Jan Sangh and Hindu Mahasabha organisations or by persons having leanings to them. There is evidence definitely that they took a leading part in the districts of Amreli, Banaskanta, Mehsana and Baroda.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I think you have made your point.

श्री योगेन्द्र शर्मा : अभी तो मैंने शुरू ही किया है।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI) : How long will this debate go on?

श्री योगेन्द्र शर्मा: बिहार में जमशेदपुर का जब यह दंगा हुआ था उस को ले कर उस समय हम लोग इस पर यहां दो दिन तक बहस करते रहे। बहुत मुश्किल से हम लोगों ने आप लोगों को राजी किया कि इस पर बहस हो। अब जब हम इस पर ... रहे हैं तो आप कहते हैं कि जल्दी समाप्त करो। मैं......

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI) : How long you want this to conti...e?

श्री योगेन्द्र शर्मा. आप से यह अनुरोध करा ... त हमने इस पर बहस की थी।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI) : This is the difficulty. At the very initial stage I put this question of time and Members suggested ten minutes are sufficient. This is the difficulty.

SHRI P. N. SUKUL: There is none to relieve him. That is the tragedy.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI) : I can continue up to 10-00 or up to 10-30. But this way we cannot go.

SHRI S. KUMARAN (Kerala) : Sir, he has taken only eight minutes.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I have given him sufficient time. Therefore, please be brief, Mr. Sharma. Otherwise, this debate will go on throughout the night.

श्री योगेन्द्र शर्मा : तो पहली बात मैं यह कहना चाहता हूं कि अभी तक ये कहते रहे कि किसी कमीशन ने आर० एस० एस० को दोषी नहीं ठहराया। अब ये कहने लगे हैं कि जो कमीशन है वह कमीशन ही राजनीतिक विचारों से पीड़ित है। यह क्या सही बात है? यह क्या सही दृष्टिकोण होना चाहिए? अभी तक हम कमीशन की दुहाई देते थे कि कमीशन क्या कहता है। अब कमीशन कहता है तो कमीशन की नीयत पर ही शक करते हैं। इसका मतलब यह है कि जब तक आपकी बात नहीं कही जाएगी तब तक बात सही नहीं है। हम कहते हैं कि आडवाणी जी जैसे व्यक्ति को अब तो यह बात नहीं कहनी चाहिए। हमको अफसोस होता है इस बात पर। जब शुरू शुरू में यह बहस आरम्भ होनी थी तो प्रोसीजर के सवाल पर आधा घंटा बहस हुई। (समय की घंटी) आप कहते हैं कि समय नहीं है। मैं सिर्फ इतना ही निवेदन करना चाहता हूं कि यह बात अब खत्म होनी चाहिए। हमको अफसोस है कि देवरस ने या आर० एस० एस० के किसी अधिकारी ने कहा कि हम कचहरी में जायेंगे। उनको आजादी है जा सकते हैं। लेकिन सवाल यह है कि इस रिपोर्ट में जो

बातें कही है वह सही हैं कि नहीं? . .

(समय की घंटी)

श्रीमन् आर० एस० एस० के बारे में हम थोड़ा सा वक्त आपका लेना चाहते हैं और बतलाना चाहते हैं कि आज ही नहीं हम शुरु से कह रहे हैं कि सवाल सिर्फ जमशेदपुर के दंगे का नहीं है सवाल है स्वतंत्र भारत के धर्म निरपेक्ष, जनतांत्रिक समाजवादी गण-राज्य की बुनियाद आज दांव पर लगी हुई है। इसलिए दांव पर लगी ई है कि समूचे देश के संविधान ने इसको स्वीकार किया है कि हमारा देश एक धर्म निरपेक्ष देश है, जनतांत्रिक समाजवादी राज्य है। लेकिन दूसरी और आरङ एसङ एसङ के सम्प्रदायवादी तत्वों की फिलहासफी यह है कि यह राज्य हिन्दू राष्ट्र होना चाहिए। हिन्द राज्य होना चाहिए। हो बुनियादी बातों का संघर्ष है। इसलिए सवाल सिर्फ दंगे का नहीं है, सवाल आज यह उठता है कि क्यों बार बार दंगे होते हैं और सभी जगह होते हैं। वह तब तक होते रहेंगे जब तक इन दो बुनियादी सवालों का फैसला नहीं हो जाता कि हमारा देश धर्म रिरपेक्ष जनतांत्रिक समाजवादी देश है या एक धार्मिक राष्ट्र है, हिन्दू राष्ट्र है। जब तक इस बुनियादी प्रश्न पर पूरा देश एकमत नहीं होगा तब तक हम इस देश में दंगे को खत्म नहीं कर सकते हैं। अफसोस यह होता है कि अभी तक भी आरङ एसङ एसङ ने इस नजरिये को नहीं छोड़ा है। आप समय नहीं देते, नहीं तो हम उद्धारणों से आपको यकीन दिला देते कि आरङ एसङ एसङ अभी भी कहता है कि हिन्दुस्तान एक हिन्दू राष्ट्र है।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We will have opportunities in the future to discuss this thing.

SHRI YOGENDRA SHARMA: Thank you for the assurance.

अभी भी वह कहता है और मैं आडवाणी जी से, अपने भारतीय जनता पार्टी के दूसरे भाइयों से यह जानना चाहूंगा कि क्या आप इस बात का समर्थन करते हैं? क्या आप इस बात का तिरस्कार नहीं करते हैं? गर इस बातका तिरस्कार नहीं करते है तो हिन्दू सम्प्रदायवाद की कालिख आपको लगेगी और आपकी इन दंगों की जिम्मेदारी होगी।

मान्यवर, आखिरी बात मैं कहना चाहता हूं, आप समय नहीं दे रहे है. . .

उपसभाध्यक्ष (श्री दिनेश गोस्वामी): आप 15 मिनट ले चुके हैं।

श्री योगेन्द्र शर्मा: इस कमीशन ने सिफारिशें की हैं, बहुत महत्वपूर्ण सिफारिशें की हैं। सिफारिशें हैं कि शिक्षण संस्थानों में' सार्वजनिक शिक्षण संस्थाओं में या गैर-सरकारी शिक्षण संस्थाओं में सांप्र-दायिकता का प्रचार नहीं होना चाहिए। मैं, मकवाणा जी से निवेदन करना चाहूंगा, मैं सरकार से निवेदन करना चाहूंगा कि इस कमीशन की सिफारिश के मुतल्लिक उनका क्या विचार है? इस कमीशन ने सिफारिश की है कि प्रचार माध्यमों में साम्प्रदायिक भावनाओं का प्रवेश नहीं होना चाहिये। उसने यहां तक कहा है कि प्रचार माध्यमों को हमें पूणतः धर्मनिरपेक्ष बनाना चाहिये। उन्होंने उदाहरण के लिये कहा है कि 'गर्म हवा' जैसी फिल्म तैयार करनी चाहिये। क्या सरकार प्रचार माध्यमों से साम्प्रदायिक भावना फैलाने वाली बातों को रोकेगी? आखिर में कमीशन ने कहा है बी० एम० पी० के बारे में। हमारे भाई साहब ने कहा कि यह साम्प्रदायिक तत्वों से बना हुआ है, खड़ा हुआ है इसलिये इसका पुनर्गठन करना होगा। यहां बी० एम पी० का ही सवाल नहीं आ रहा है इसी तरह से पी० ए० सी का सवाल भी आया है। यह उत्तर प्रदेश में है। क्या आप इन पुलिस संगठनों को इस तरह से पुनर्गठित करेंगे ताकि यह धर्मनिरपेक्षता की भावना से परिपूर्ण हो। उनमें आदिवासी हरिजन, उसमें अल्प संख्यक अधिक से अधिक

[श्री योगेन्द्र शर्मा]

भर्ती हों। क्या आप इस बात पर गौर करें आखिर में यह कहना चाहता हूं कि कमीशन ने प्रशासन के मुतल्लिक बहुत सी सिफारिशें की हैं क्या आप उन सिफारिशों पर अमल करेंगे अपनी बात समाप्त करते हुए मैं यह कहना चाहूंगा कि हम लोग बहुत सी बातें करते हैं लेकिन फिर भी दंगे होते हैं। नेशनल इंटेग्रेशन का सवाल आया है। बहुत सी सिफारिशें हैं और वे सिफारिशें कागज पर ही हैं। क्यों नहीं आप उन पर अमल करते हैं ? क्यों नहीं नेशनल इंटेग्रेशन काउंसिल की सिफारिशों पर अमल किया जाए। इस कमीशन ने जो सिफारिशें की हैं उन पर आप अमल कीजिए और उस पर अमल करने के सिलसिले में मैं आपसे निवेदन करना चाहूंगा कि क्या आप देवरस जी पर मुकदमा चलायेंगे ? इस कमीशन की फाइंडिंग के मुतल्लिक अदालत फैसला करे। आप ऐसा न करके अपनी जिम्मेदारी से बच नहीं सकते। यह जांच आयोग की रिपोर्ट की मांग है कि आप देवरस को अदालत के कठघरे में खड़ा करिये। (व्यवधान)

شری سید احمد ہاشمی (اترپردیش):

جناب جمشید پور کے کمیونل رائٹس کے اوپر آج ہم بحث کر رہے ہیں - اس رپورٹ میں آر - ایس - ایس - کے بارے میں جو کہا گیا ہے اور اس کی تصویر جس طریقہ سے پیش کی گئی ہے میں سمجھتا ہوں کہ یہ سچائی کا صرف ایک حصہ ہے اس لئے کہ یہ آرگنائزیشن پیرا ملٹری ایک نئی فضا کی شکل میں ہے اور یہ بہت دنوں سے ملک صرف محسوس نہیں کر رہا ہے بلکہ ان کی جانکاری میں یہ بھی ہے کہ ہر کہیں پر جہاں کمیونل رائٹس ہوں، فرقہ وارانہ دنگے ہوں وہاں پر آر - ایس - ایس - اور آرگنائزڈ پیرا ملٹری کا انوالومینٹ سامنے آیا ہے - ان کا انوالومینٹ ثابت ہو چکا ہے - ریڈی کمیشن، مدن کمیشن اور دوسرے کمیشن نے اس کا حوالہ دیا ہے - یقیناً ان سب کمیشنوں نے، میں یہ کہوں گا کہ سچائی صرف یہ کہنے پر نہیں ہے کہ کمیشن نے یہ بات کہی بلکہ سچائی اس لئے ہے کہ ہندوستان کی جنتا اور ہندوستان کا عوام اس پیرا ملٹری کی نئی فضا کے دنگوں سے بہت اچھی طرح سے واقف ہو گیا ہے - وہ یہ جانتا ہے - لیکن میں یہاں پر یہ بات جوڑوں گا کہ یہاں مسئلہ صرف جمشید پور کے

9 P.M.

فساد کا نہیں ہے - بلکہ آپ جو گفتگو کر رہے ہیں کمیونل رائٹس کی جو گفتگو ہوتی ہے اس اوپینین کے اندر بات کو لینا چاہئے - بات یہ ہے کہ آر - ایس - ایس - کا کریکٹر فرقہ وارانہ منافقت اور قومی منافقت پھیلانے کے اندر کیا ہے اس پر گفتگو کرنی چاہئے تبھی ہم یہ محسوس کر سکیں گے کہ آر - ایس - ایس - کا کریکٹر آج ہمارے زیر بحث ہونا چاہئے - یہ اس لئے کہ ملکی انٹیگریٹی اور ملک کی سوورینٹی اور ملک کی قومی ایکتا جو ہندوستان کی تمام امن پسند، پرامن لوگ عوام کی پسندیدگی ہے

اور اسی کے اوپر ہمارے ملک کی سلامتی کا دارومدار ہے اسی لئے میں نے کہا کہ آر - ایس - ایس - کا کریکٹر آج ہمارے زیر بحث ہونا چاہئے - جب ہم اس نظریہ کو مان کر چلیں گے تب ہی ہم کسی نتیجہ پر پہنچ سکیں گے - آر - ایس - ایس - کا کریکٹر اگر کسی ایک ہی فساد میں ہوتا تو ہو سکتا ہے کہ ہم کہہ دیتے کہ یہ بائی چانس ہوا - لیکن آج دیکھنے میں یہ آ رہا ہے کہ آر - ایس - ایس - کا کریکٹر ہر ایک فساد میں انوالو ہے جمشید پور کے اندر فساد ہوا اور یہ ثابت ہو گیا کہ آر - ایس - ایس - کا کریکٹر اس میں انوالو ہے - ہندوستان کی تواریخ میں اور فسادوں کی تواریخ میں یہ بات نوٹ کرنے کی ہے کہ جہاں جہاں بالا صاحب دیورس کے کیمپ لگے وہاں وہاں فساد ضرور ہوئے - جمشید پور کے اندر بھی یہ واقعہ ہوا - ہمارے دوست نے اس معاملہ کو ڈائی ورٹ کرنے کی کوشش کی ہے انہوں نے ایک انور کا نام لیا جیسا یہاں میں کہا گیا ہے کہ وہ ایک نٹوریس غنڈہ ہے اور اس کی بناء پر یہ سب کچھ ہوا - لیکن اگر آپ پوری کہانی کے اندر جائیں تو آپ کو معلوم ہو گا کہ اس فساد کی تیاری ایک سال پہلے سے ہو رہی تھی وہاں پر ایک مہاویری جھنڈا رام نومی کے موقعہ پر نکلتا ہے اور ایک نئے جھنڈہ کے لئے کوئی ایک مسٹر ترویدی میں انہوں نے درخواست دی تھی - اس جھنڈہ کو نکالنے کے لئے یہ کہا گیا کہ وہ روٹ نمبر 14 ہو گا - سنہ 1969 اور 1968ء کے اندر بھی اسی طرح کی درخواست دی گئی تھی - اس پر مسلمانوں کو اوبجکشن نہیں تھا بلکہ وہاں کے ایڈمنسٹریشن کو اعتراض تھا - ان کو ڈر تھا کہ اگر اس راستہ پر پرمیشن دی گئی تو فساد کی شکل بن سکتی ہے اس لئے ایڈمنسٹریشن نے اس پر اعتراض کیا - دوسرے سال چھہ تاریخ کو رام نومی کا جلوس نکلا اور چھہ جھنڈے نکلے - سنہ 1965 اور 68 میں اس طرح کے جھنڈے نہیں نکلے تھے - اس سال بھی جو روٹ نمبر چودہ سے جلوس نکلا اس میں مسلمانوں کی کوئی رکاوٹ نہیں تھی بلکہ وہاں کا ایڈمنسٹریشن اس بات کے لئے تیار نہیں تھا کہ نئے راستہ سے بنا وجہ جلوس نکالا جائے - آپ کو یہ بھی معلوم ہوگا کہ رام نومی کے جلوس کے اندر مسلمان بھی تھے - مسلمانوں نے سمجھا کہ خوامخواہ بات بڑھتی جا رہی ہے اس لئے کمپرومائز کرلیا اور روٹ نمبر ۱۴ سے جلوس نکلا اس جلوس کی رہنمائی ایک مسلمان شری مطیع اللہ کر رہے تھے - رام نومی کا پروسیشن جس راستہ سے نکلا جس پر جھگڑے کی پاسیبلٹی ہو سکتی تھی اس پر ایڈمنسٹریشن کو اعتراض تھا - روٹ

[شری سید احمد ہاشمی]

نمبر 14 سے جھنڈہ نکل کر کے مین روڈ پر گیا - کوئی جھگڑہ نہیں ہوا وہاں پر - اگر یہ کہا جائے کہ صاحب انور یا فلاں کی وجہ سے ہوا تو میں کہوں گا کہ پورا جلوس 11 اپریل کو نکل کر کے روٹ نمبر 14 میں روٹ پر آ گیا تھا اور لوٹ کر رہے تھے کسی سے پٹاخہ چھوٹا اور کس نے ڈھیلا پھینکا "یہ نقطہ بادل وقوع" ہے - یہ سب بعد کی چیزیں ہیں - حقیقت یہ ہے کہ اشتہار پہلے نکالا گیا تھا جس میں کہا گیا تھا کہ یہ جلوس یہاں سے چلے گا اتنے بجے چلے گا اور دن میں یہاں پہنچے گا - سارا جلوس شہر کا ڈائیورٹ ہو کر ادھر آئے گا اور پھر ایک ساتھ پروسیشن نکلے گا - دینا ناتھ پانڈے نے اس جلوس کے اندر آ کر باقاعدہ تقریر کی اور یہ کہا کہ جب تک ان 180 آدمیوں کو جس کے اندر رام ترویدی جس نے جھنڈہ کی درخواست دی تھی وہ نہیں چھوڑا جائے گا تب تک جلوس آگے نہیں بڑھے گا - اس لئے چاہے بالا صاحب دیورس کی تقریر ہو کوآپریٹیو کالج کیمپس کے اندر اور چاہے دینا ناتھ پانڈے کا اپنا عمل ہو میں کہتا ہوں کہ یہ ایک عمل نہیں ہے یہ پورا کریکٹر ہے اور میں اس کریکٹر کی گواہی آپ کے سامنے پیش کرنا چاہوں گا - خود ان کی کتاب سے میں اپنے آر - ایس - ایس - کے دوستوں سے یہ کہنا چاہوں گا کہ یہ کتاب "گرو گولوالکر" نے لکھی ہے اور یہ آر - ایس - ایس - کی آئیڈیالوجی اور ایک طرح سے مینیفیسٹو ہے کہ ہندوستان کے سلسلے میں ان کا انٹینشن ، ان کا تصور کیا ہے - ان کا تصور جرمنی کے فاسزم اور ہٹلر کا فاسزم ہے اور ہٹلر کے فاسزم کی وہ تعریف کرتے ہیں اور اس روٹ کے اوپر وہ اس ملک میں اپنی بالا دستی قائم کرنا چاہتے ہیں - معاف فرمائیں مجھے تھوڑی سی اجازت دیجئے اس کتاب کا نام ہے "وی اور نیشن ہوڈ ڈیفائنڈ" -

श्री सैयद अहमद हाशमी (उत्तर प्रदेश) : जनाब, जमशेदपुर के कम्युनल राइटस के ऊपर आज हम बहस कर रहे हैं। इस रिपोर्ट में आर०एस०एस० के बारे में जो कहा गया है और उसकी तस्वीर जिस तरीका से पेश की गयी है समझता हूं कि यह सच्चाई का सिर्फ एक हिस्सा है। इसलिए कि यह आर्गनाइज वे में पैरा मिलटरी एक नवीं फिजां की शक्ल में है और यह बहुत दिनों से मुल्क सिर्फ महसूस नहीं कर रहा है बल्कि उनकी जानकारी में यह भी है कि हर कहीं पर जहां कम्युनल राइट हों फिरक्कावराना दंगे हों वहां पर आर० एस० एस० और आर्गनाइज पैरा मिलिटरी का इन्वालमेंट सामने आया है। इनका इन्वालमेंट साबित हो चुका है। रेडी कमीशन, मदन कमीशन और दूसरे कमीशन ने इसका हवाला दिया है। यकीनन इन सब कमीशनों ने ने यह कहूगा, कि सच्चाई सिर्फ यही कहने पर नहीं

हूं कि कमीशन ने यह बात कही बल्कि सच्चाई इसलिए हूं कि हिन्दुस्तान की जनता और हिन्दुस्तान का अवाम इस पैरा मिलिटरी की नवी फिजा के दंगों से बहुत अच्छी तरह से वाकफ हो गया है। वो यह जानता है लेकिन मैं यहां पर यह बात जोड़ूंगा कि यहां मसला सिर्फ जमशेदपुर के फिसाद का नहीं है। बल्कि आप जो गुफ्तगु कर रहे हैं कम्युनल राइटस की जो गुफ्तगु होती है इस ओपिनियन के अन्दर बात को लेना चाहिए। बात यह है कि आर० एस० एस० का करेक्टर फिरक्कावाराना मुफाफकत और कौमी मुफाफकत फैलाने की अन्दर क्या है इस पर गुफतगु करनी चाहिए तभी हम यह महसूस कर सकेंगे कि आर० एस० एस० का करेक्टर आज हमारे जेरे बहस होना चाहिए। यह इस लिये कि मुल्क की इन्टेग्रिटी और मुल्क की सोवरेनिटी और मुल्क की कौमी एकता जो हिन्दुस्तान की तमाम अमन पसन्द पीस लविंग अवाम की पसंद दीदगी है और इस के ऊपर हमारे मुल्क की सलामती का दारोमदार है इस लिये मैंने कहा कि आर० एस० एस० का करेक्टर आज हमारे जरे बहस होना चाहिए। जब हम इस नजरिया को मान कर चलेंगे तभी हम किसी नतीजे पर पहुंच सकेंगे। आर० एस० एस० का करेक्टर अगर किसी एक ही फिसाद में होता तो हो सकता है कि हम कह देते कि यह बाइचांस हुआ लेकिन आज देखने में यह आ रहा है कि आर० एस० एस० का करेक्टर हर फिसाद में इन्कलाब है। जमशेदपुर के अन्दर फिसाद हुआ और यह साबित हो गया कि आर० एस० एस० का करेक्टर इसमें इन्वाल्व है। हिन्दुस्तान की तवारीख में और फिसादों की तवारीख में यह बात नोट करने की है कि जहां जहां बाल साहब देवरस के कैम्प लगें वहां वहांफिसाद जरूर हुए। जमशेदपुर के अन्दर भी यह वाकया हुआ। हमारे दोस्त ने इस मामला को डाइवर्ट करने की कोशिश की है उन्होंने एक अखतर का नाम लिया जैसा बयान में कहा गया है कि वो एक नटोरियस गुन्डा है और उसकी बिना पर सब कुछ किया। लेकिन अगर आप पूरी कहानी के अन्दर जायें तो आपको मालूम होगा कि इस फिसाद की तैयारी एक साल पहले से हो रही थी वहां पर एक महाबीरी झंडा रामनवमी के मोकें पर निलकता है और एक नये झंडे के लिये कोई एक मि० त्रिवेदी हैं हमें उन्होंने दरख्वास्त दी थी इस झंडा को निकालने के लिये। यह कहा गया कि वह रूट नं० 14 होगा और सन 1968 और 1969 के अंदर भी इस तरह की दरख्वास्त दी गयी थी। इस पर मुसलमानों को आब्जैक्शन नहीं था बल्कि वहां केन्द्र एडमिनिस्ट्रेशन को ऐतराज था उनको डर था कि अगर इस रास्ते पर परमिशन दी गयी, तो फिसाद की शकल बन सकती है इसलिये एडमिनिस्ट्रेशन ने इस पर एतराज किया। दूसरे साल 6 तारीख को रामनवमी का जुलूस निकला और 6 झंडे निकले सन् 1965 और 68 में इस तरह के झंडे नहीं निकले थे। इस साल भी जो रूट नं० 14 से जुलूस निकला इसमें मुसलमानों की कोई रूकावट नहीं थी बल्कि वहां का एडमिनिस्ट्रेशन इस बात के लिये तैयार नहीं था कि नये रास्ते से बिना वजह जुलूस निकाला जाये। आप को यह भी मालूम होगा कि रामनवमी के जुलूस में मुसलमान भी थे। मुसलमानों ने समझा कि [illegible] बात बढ़ती जा रही है इस-लिये [illegible] लिया और रूट नं 14 से जुलूस निकला। इस जुलूस के [illegible] मुसलमान भी मुती-[illegible] रहे थे। रामनवमी का प्र[illegible]। जिस रास्ते से निकला। जिस पर

[श्री सैयद अहमद हाशमी]

झगडे की पसिबिलिटी हो सकती थी उस पर एडमिनिस्ट्रेशन को एतराज था। रूट नं० 14 से झंडा निकल कर मैन रोड पर गया। कोई झगडा नहीं हुआ वहा पर अगर यह कहा जाये कि साहब अनवर या फलां वजा से हुआ तो मैं कहूंगा कि पूरा जूलूस 11 अप्रेल को निकल कर के रूट नं० पर आ गया था और लोड कर रहे थे। किसी से पटाखा छूटा और किसी ने डेला फेंका यह मुक्ता बादले वंकू' है। यह सब बाद की चीज है हकीकत यह है कि हथियार पहले निकाला गया था जिसमें कहा गया था कि यह जूलूस यहां से चलेगा, इतने बजे चलेगा और दिन में वहां पहुंचेगा। सारा जूलूस शहर का डायवट होकर उधर आयेगा और फिर एक साथ प्रोशेसन निकलेगा। दीना नाथ पांडे ने इस जूलस के अन्दर आ कर बाकायदा तकरीर की और यह कहा कि जब तक इन 180 आदमियों को जिसके अन्दर राम त्रिवेदी जिसने झंडे की दरख्वास्त की थी वो नहीं छोडा जायेगा तब तक जूलूस आगे नहीं बढेगा। इस लिये चाहे वह बाला साहब देवरस की तकरीर हो को-आपरेटिव कालेज कैम्पस के अन्दर और चाहे दीना नाथ पांडे का अपना अमल हो मैं कहता हूं कि यह एक अमल नहीं है यह पूरा करेक्टर है और मैं इस करेक्टर की गवाही आपके सामने पेश करना चाहूंगा खुद उनकी किताब से मैं अपने आर० एस० एस० के दोस्तों से यह कहना चाहूंगा कि यह किताब गुरु 'गोलवरकर' ने लिखी है और यह आर० एस० एस० की एक आयडयालोजी और एक तरफ से मैनीफेस्टो है कि हिन्दुस्तान के सिलसिले में इनका इन्टन्शन, इनका तस्वर क्या है। इनका तस्वर जर्मन के फासिज्म और हिटलर का फाजिन्द है और हिटलर के फाजिन्द की वो तारीफ करते हैं और इस रिपोर्ट के ऊपर और एक मुल्क में अपनी बालादस्ती कायम करना चाहते हैं। माफ, फरमाइये, मुझे थोड़ा सी इजाजत दीजिये इस किताब का नाम है 'वी अवर नेशनलहुड डिफाइन्ड']

This is from, "We, Our Nationhood Defined". It says:

"German race pride has now become the topic of the day. To keep up the purity of the race and its culture, Germany shocked the world by her purging the country of the semitic races—the Jews. Race pride at its highest has been manifested here. Germany has also shown how well-nigh impossible it is for races and cultures, having differences going to the root, to be assimilated into one united whole, a good lesson for us in Hindusthan to learn and profit by. From this standpoint sanctioned by the experience of shrewed old nations, the non-Hindu peoples in Hindusthan must either adopt the Hindu culture and language, must learn to respect and hold in reverence Hindu religion, must entertain no idea but those of glorification of the Hindu race and culture, *i.e.* they must not only give up their attitude of intolerance an ungratefulness towards this land and its age-long traditions, but must also cultivate the positive attitude of love and devotion instead; in one word, they must cease to be foreigners or may stay in the country wholly subordinated to the Hindu nation claiming nothing, deserving no privileges, far less any preferential treatment, not even citizens' rights."

اب میں اس پر آ رہا ہوں کہ کیا ذہنیت ہے کیا انٹینشن ہے میں ایک کوٹیشن پیش کروں گا . . . . .

†[अब मैं स प र आ रहा हूं ' कि क्या जहनीयत है क्या इंटेनशन है मैं एक कोटेशन पेश करूंगा . . .]

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Hashmi, please cooperate with the Chair and conclude.

شری سید احمد ہاشمی : اس سے اندازہ ہو جائے گا کہ یہ مسئلہ آر - ایس - ایس - کے کریکٹر کا اتفاقیہ نہیں ہے - وہ لکھتے ہیں . . . . .

[श्री सय अ ' हाशमी : इससे अन्दाजा हो जाएगा कि यह मसला आर एस एस को करेक्टर का त नहीं है। वो लिखते हैं. . .]

"What about the Muslims and the Christians dwelling in the land? Are they not also born and bred here? How could they become aliens just because they have changed their faith? They are born in this land, no doubt. But are they true to its salt? Are they grateful towards this land which has brought them up? Do they feel...."

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): These are known things. Mr. Hashmi, please wind up.

شری سید احمد ہاشمی : اگر مسٹر چیئرمین اس بات پر اعتراض کر رہے ہیں کہ نون تھلگ ہے تو بڑی اچھی بات ہے میں آگے پیش نہیں کروں گا - لیکن بتایا گیا ہے کہ ایسے لوگوں کو گویا ملک کے اندر رہنے کا کوئی حق حاصل نہیں ہے اس کی لائلٹی کے اوپر ان کی کریڈیبلٹی کے اندر ان کی ہندوستانیت کے اوپر ان کو شبہ ہے تو ظاہر ہے کہ اگر مسلمان اس درجہ میں اس کے سامنے اچھوت ہیں کہ اس کی اس ملک کے اندر کوئی حیثیت نہیں ہے اور وہ اس لائق ہے کہ اس سے نفرت کی جائے تو ظاہر ہے کہ وہ اس کا طریقہ عمل جو ان کا ایکشن ہوگا اس کے خلاف ہوتا رہے گا - اور یہی وجہ ہے کہ آرگنائزڈ وے میں جو قتل عام ہو رہا ہے اس کے اندر ہر جگہ پر آر - ایس - ایس - انوالو ہے - میں اس کی تفصیل میں نہیں جاؤں گا لیکن ایک بات عرض کروں گا کہ جہاں تک آر - ایس -

†[ ] Devanagari Transliteration.

[شری سعد احمد ہاشمی]

ایس - انوالو ہے وہاں پر یہ سوال اپنی جگہ پر قائم ہوتا ہے کہ ہندوستان کی آزادی کے 32، 34 سال کے بعد جو بھی یہ مسئلہ ہے اسی طریقہ سے کھڑا ہوا ہے -

مکوانہ صاحب جب نگاہ اٹھتی ہے تو مجھے گودھرا یاد آتا ہے اور آپ کا بڑودہ یاد آتا ہے کہ آج گیارہ مہینہ سے گودھرا میں فساد جاری ہیں - یہ ٹھیک ہے اپنی جگہ پر کہ آر - ایس - ایس - آرگنائزیشن ہے آر - ایس - ایس - منظم ہے نیم فوجی تنظیم ہے - لیکن اس سے بڑا ہاتھ حکومت کا بھی تو ہونا چاہئے (گھنٹی) میں ابھی ختم کر رہا ہوں - اس سے بڑے ہاتھ حکومت کے ہونے چاہئیں لیکن عجیب و غریب بات ہے کہ اتنے ورشوں تک کانگریس کی حکومت رہی - ریڈی کمیشن بنا ، مدن کمیشن بنا آپ کا یہ تیسرا کمیشن اور ترچلی کمیشن بنا اور جناب عالی یہ جمشید پور کمیشن کی رپورٹ آ گئی لیکن آج ان کمیشنوں کی رپورٹ کے اوپر اس عوام کا بھروسہ اور اعتماد ختم ہوتا جا رہا ہے - اس لئے کہ وہ بات جس کے اوپر گفتگو کر رہے ہیں وہ عمل میں نہ آئے تو بے کار ہے - کتنے کمیشنوں نے ریکمنڈیشن کئے ہیں ، مدن کمیشن ریڈی کمیشن ان میں سے کسی کی ریکمنڈیشن کا

امپلیمینٹیشن ہوتا تو ہم کہتے کہ آپ کی نیت صاف ہے اور آپ نہیں چاہتے کہ ہندوستان میں فساد ہوں - لیکن میں کہتا ہوں کہ جس طریقہ سے آر - ایس - ایس - ملزم ہے ملزموں کے کٹگھرے میں کھڑی ہوئی ہے اسی طریقہ سے وہ پارٹی جو برسر اقتدار ہے وہ بھی کم مجرم نہیں ہے وہ بھی اتنی ہی مجرم ہے اس لئے کہ ان کے ہاتھ میں طاقت رہتے ہوئے آج صورت حال یہ ہے کہ وہ اپنے کو بے بس کی حیثیت سے کھڑا کر رہے ہیں - آج بھی فسادات جاری ہیں - کہیں بہار شریف ہو جاتا ہے - کہیں گودھرا ہو جاتا ہے اور کہیں بڑودہ ہو جاتا ہے - ہمیں حیرت ہے کہ اتنی مضبوط یہ سرکار جو مدعی ہے کہ ہم بہت مضبوط سرکار ہیں لیکن وہ مضبوط سرکار آج گودھرا میں گیارہ مہینے سے فساد ہو رہے ہیں ، بڑودہ کے اندر ہو رہے ہیں اور ملک کے مختلف حصوں کے اندر ہو رہے ہیں ، یہ صورت حال ہے اور اس پر کنٹرول کرنے کے اندر ناکام ہیں اس لئے میں یہ کہوں گا کہ نیت اس وقت حکومت کی صاف نہیں ہے جب تک ان ریکمنڈیشن کو پوری طریقہ سے بروئے کار لائے اور وہ لوگ جو ملزم ہیں ان کو ملزموں کے کٹگھرے میں کھڑا کر کے ان کے خلاف مقدمہ چلایا جائے - میں کہوں گا مسٹر چیئرمین یہ فسادات رک

نہیں سکتے تاوقتیکہ کیپٹل پنیشمینٹ نہ ہو تاوقتیکہ وہ لوگ جو اس کے ذمہ دار ہیں ان کو سزائے موت نہ دی جائے - تب تک یہ فسادات نہیں رک سکتے - اس بات کو کہہ کر میں اپنی بات ختم کرتا ہوں -

† [**श्री सैयद अहमद हाशमी** । अगर मिस्टर चेयरमैन इस बात पर एतराज कर रहे हैं तो तथिग है तो बड़ी अच्छी बात है मैं आगे पेश नहीं करूंगा लेकिन बताया गया है कि ऐसे लोगों को गोया मुल्क के अन्दर रहने का कोई हक हासिल नहीं है इस लायलटी के ऊपर उनकी कैपेबिलिटी के ऊपर उनकी हिन्दुस्तानियत के ऊपर, उनको शुबा है तो जाहिर है कि अगर मुसलमान इस दर्जे में उसके सामने अछूत है कि इसको इस मुल्क के अन्दर कोई हैसियत नहीं है और वो इस लायक कि इससे नफरत की जाए तो जाहिर है कि वो उसका तरीका अमल जो उनका एक्शन होगा उसके खिलाफ होता रहेगा और यही वजह है कि आर्गनाइज्ड वे में जो कत्लआम हो रहा है उसके अन्दर हर जगह पर आर एस एस इन्वालव है। मैं इसको तफसील में नहीं जाऊंगा लेकिन एक बात अर्ज करूंगा कि जहां तक आर एस एस इन्वालव है वहां पर यह सवाल अपनी जगह पर कायम होता है कि हिन्दुस्तान की आजादी के 32-34 वर्ष के बाद जो भी यह मसला है इसी तरीका से खड़ा हुआ है।

मकवाणा साहब जब निगाह उठती है तो मुझे गोदरा याद आता है और आपका बड़ौदा याद आता है कि आज 11 महीने से गोदरा में फिसाद जारी है। यह ठीक है अपनी जगह पर कि आर एस एस आर्गनाइज्ड है। आर एस एस मुंतजिम है। नीम फौजी तंजीम है लेकिन इससे बड़ा हाथ हुकूमत का भी तो होना चाहिए। **(समय की घंटी)** मैं अभी खत्म कर रहा हूं। इससे बड़े हाथ हुकूमत के होने चाहिएं। लेकिन अजीबोगरीब बात है कि इतने वर्षों तक कांग्रेस की हुकूमत रही। रेड्डी कमीशन बना, मदन कमीशन बना आपका तीसरा कमीशन और तर्जली कमीशन बना और जनाबेआली यह जमशेदपुर कमीशन की रिपोर्ट आ गई लेकिन आज इन कमीशनों की रिपोर्ट के ऊपर इस अवाम का भरोसा और एतमात खत्म होता जा रहा है इसलिए कि वह बात जिसके ऊपर गुफ्तगू कर रहे हैं वो अमल में न आए तो बेकार है। कितने कमीशनों ने रिकमोडेशन किए हैं, मदन कमीशन, रेड्डी कमीशन इनमें से किसी भी रिकमोडेशन का इम्प्लीमेंटेशन होता तो हम कहते कि आपकी नीयत साफ है और आप नहीं चाहते कि हिन्दुस्तान में फिसाद हों लेकिन मैं कहता हूं कि जिस तरीका से आर एस एस मुजरिम है मुजरिमों के कटघरे में खड़ी हुई है। इस तरीका से वो पार्टी जो बरसरेइक्तदार है वो भी कम मुजरिम नहीं है। वह भी इतनी ही मुजरिम है इसलिए कि इनके हाथ में ताकत रहते हुए आज सूरतेहाल यह है कि वे अपने को बेबस की हैसियत से खड़ा कर रहे हैं। आज भी फिसादात जारी है कहीं बिहार शरीफ हो जाता है कहीं गोदरा हो जाता है और कहीं बड़ौदा हो जाता है। हमें हैरत है कि इतनी मजबूत यह सरकार जो मुदई है कि हम बहुत मजबूत सरकार है लेकिन वो मजबूत सरकार आज गोदरा में 11 महीने से फिसाद हो रहे हैं। बड़ौदा के अन्दर हो रहे हैं और मुल्क के मुख्तलिफ हिस्सों के अन्दर हो रहे हैं। यह सूरतेहाल है कि इस पर कंट्रोल करने के अन्दर नाकाम है इसलिए मैं कहूंगा कि नीयत इस वक्त हुकूमत की साफ नहीं है जब तक इन रिकमेंडेशंस को पूरी तरीका से बरूएकार लाए और वो लोग जो मुलजिम है उनको मुलजिमों के कटघरे में खड़ा करके इनके खिलाफ मुकदमा चलाया जाए। मैं कहूंगा मि० चेयरमैन यह फिसादात रुक नहीं सकते तावक्ते कि कैपिटल पनिशमेंट न हो, तावक्ते कि वो लोग जो इसके जिम्मेदार हैं उनको

†[ ] Devenagari Transliteration.

[श्री सैयद अहमद हाशमी]

सजाय मौत न दी जाए। तब तक यह फिसादात नहीं रुक सकते। इस बात को कहकर मैं अपनी बात खत्म करता हूं।]

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Yes, Mr. Shawl.

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu & Kashmir): Mr. Vice-Chairman, Sir,...

श्री सीताराम केसरी: अंग्रेजी में उर्दू में बोलिए ... (व्यवधान)

उपसभाध्यक्ष (श्री दिनेश गोस्वामी): जिसमें भी बोलिए थोड़ा शोफ बोलिए।

श्री गुलाम मोहिद्दीन शाल: इसमें तो जो उर्दू बोलने वाले भी हैं वे भी अंग्रेजी इस्तेमाल करते हैं।

Because our Vice-Chairman speaks in English, I will speak in English; where lies the harm. I hope you are getting the interpretation service.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You speak in any language you like but you speak briefly and in a short span of time.

SHRI GULAM MOHI-UD-DIN SHAWL: Sir, at the outset, I may say that as far as the time is concerned, that is no doubt short, but the matter is so essential and important because we have now the chance to get this verdict against the R.S.S. which my friends on this side tried to prevaricate and Mr. Mody in his speech in lighter vein rather was only trying to minimise the importance of this verdict. As far as the verdict itself is concerned, it is the very Janata party which was in power that appointed an ex-High Court judge to be the Commission to inquire into all these things. Now that the verdict is against them they speak as if there is something wrong with it. They ought to have been bold enough to admit—as they have suspended Pande thinking that he is involved in it—that certain elements are there in this society, in this Secular India who are out to create these troubles. I lay special emphasis on this condemnation because I come from that part of the country, Jammu and Kashmir which has the record of communal harmony. Under the leadership of Sheikh Mohammad Abdullah, National Conference has been there since 1938 and not a single communal incident has taken place there. Even when we were fighting for our freedom, not even in those days such a thing has happened.

It was the father of the nation, Mahatma Gandhi, who came to Kashmir in 1947 while Sheikh Saheb was undergoing imprisonment at the hands of Maharaja Hari Singh. And at that time Mahatma Gandhi said that I see a ray of light in Kashmir. And it was because of that secular, socialistic and democratic set-up of India that we opted for joining India and opposed and fought Pakistan in three wars on the soil of Kashmir. Those are our principles. We adhere to those principles. Those are our convictions. But as far as the rest of the country is concerned, especially the northern and central India, this venom of communalism has taken a great toll of innocent Muslim life. Women, children, old and infirm people, simply because they are Muslim, or they were Muslim, Muslims are an anathema to certain particular persons in this country. Islam is an anathema to them. As for patriotism, they do not hold monopoly in this. I would humbly submit, anybody can see the cases under the Official Secrets Act or other spying cases. Who are the accused there? Not the Muslims. It is non-Muslims. So, they do not hold monopoly. We have fought four wars; one against China and three against Pakistan. But still we have held to our conviction. Still we adhere to those principles. We get pinpricks, no doubt, but we do not deviate from that path which we have chosen long since in 1938. Here in this connection, the first point is, I would submit, as far as my friends on this side are concerned, when my

friend Dr. Bhai Mahavir says that this report is against Congress-I, then why do they feel jittery about it? Why do they oppose discussion on this report? Why do they prevaricate things here, reading one sentence from here and the other sentence from there? We want the whole truth, and nothing but the truth.

He just read one sentence. He should have completed the paragraph. When he was reading from that, he must have known that not a single Muslim came forward as witness. Whoever came as a witness was a non-Muslim. When a Commission sits, when a Commission of Enquiry sits, it does not summon all these persons by name. A general notice is issued that whosoever is interested and who knows something or anything about such incidents or about such holocaust may came forward. In this case, it was not that Shri Pandey was to be invited or he was to be summoned and so on. But you can see for yourself that all those persons who came forward and appeared before the Commission were non-Muslims and they spoke against the R.S.S. because that is the truth. How can one hide the truth? Now, take, for example, the role of the Bihar Military Police. What about that incident in which some helpless women and children, infirm and poor Muslims were put in an ambulance? Think of that incident. In that incident, the whole ambulance was bur and all the inmates in that ambulance were roasted alive. Was it the action of the Muslims? Now, Sir, the basic trouble is the venon and poison of ... (*Time-bell rings*) Sir, I have yet to begin. The Essential Services Maintenance Bill was dicussed and debated for the whole nigha in the House.

SHRI P. RAMAMURTI: That was yesterday. Today, we are not going to sit till 4 AM.

SHRI GULAM MOHI-UD-DIN SHAWL: Sir, I shall try to finish. The background has to be seen, the venom, the poison, of communal hatred, the intolerance and all that.

There is one more thing which I would like to mention in relation to this communal hatred. As against the Muslims, as against the Islamic countries, there are persons, there are some gentlemen, who advocate establishment of diplomatic relations with Israel, because, Arab countries are Muslim countries. They raise their voice against petro-dollars, against oil and so on. But when they are asked to snap diplomatic ties with the Muslim countries, wih the Arab countries, they keep back, they resile and they riggle out of it because they know that they have to depend on these countries. It is only hypocrisy. The secularism they advocate is only hypocritical, it is just an eye-eash and it is only a window-dressing. It is not reality. They are out to undo the Muslims wherever they find them.

Here, Sir, I will just mention one incident which will illustrate my point. This venom, this poison, of communal hatred is already there in the society. But the unfortunate part of it is that the civil services, whether it is in the Centre or in the States, are affected by this poison. We have seen this in these riots. As far as the Bihar Military Police is concerned, this report points out about its commissions and omissions and they have pointed out that within 22 hours, they fired 108 shots and killed many innocent lives. Sir, I will not take much of your time. But my point is, we have to think about some long-term remedies. Of course, everybody will condemn such incidents. But mere condemnation will not mean anything. Ever since the murder of Mahatma Gandhi, we have listened to such condemnations. But this has not brought about any improvement in the situation. What I suggest is that, as far as they, the Congress(I) Party, are concerned, they have got a trust from the people in 1980. It is you who have to learn the lesson, not the opposition; but the ruling party Members, the treasury benches, have to take the lesson from 1980.

[Shri Gulam Mohi-ud-din Shawl]

Muslims reported confidence in you and you are not to betray Muslims. As per your election manifesto you must give proper representation to Muslims in all services, especially in these para-military forces and in all services which are responsible for maintenance of law and order. That will create confidence among the masses, among the minority. That has to be implemented. If you do not keep that trust you shall have to suffer the same way--I will not name that party. So, you are to keep that *trust and confidence. You have to* gain the confidence of the minority community which is innocent and helples. Therefore, as far as services are concerned, I would submit that due representation be given. It should not be only window-dressing, one person at the top and none at the bottom. I do not say, there shuld be any separate unit of any force of Muslims because that will only accentuate the problems. They should be given proper representation in all the services. As for.... (Time Bell). If the time is short, I will sit down.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Time is definitely short.

SHRI GULAM MOHI-UD-DIN SHAWL: When other speak time is not short for them.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You have spoken for 14 minutes.

SHRI RAMAMURTI: There is no one to relieve the Vice-Chairman.

SHRI GULAM MOHINUDDIN SHAWL: All right, I sit down. (Ends)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I have got five more Members before me. When should I call the Minister? At 10 O'clock I will call the Minister. So, each Member will have seven minutes each. Yes, Mr. Haq.

श्री मौलाना असरारुल हक : डिपटी चेयरमैन साहब मैं आज सदन की तवज्जह इस तरफ दिलाना चाहता हूं —

दिल के फफोले जल उठे सीने के दाग से
इस घर को आग लग गयी घर के चिराग से।

आज हिन्दुस्तान को आजादी के बाद पहली बार पहली बार यह कमीशन की रिपोर्ट आयी है जिस में आर० एस० एस० को खासतौर पर नामजद किया गया है। अभी पीलू मोदी साहब . . .

(श्री सैयद अहमद हाशमी आप कैसे कह सकते है कि पहली बार किया है ?

श्री मौलाना असरारुल हक : हम कह रहे है खास तौर के पर अभी पीलू मोदी कह रहे थे कि फसाद टाटा की जमींदारी की वजह से हुआ है। पीलू मोदी पहले मशहूर नहीं थे लेकिन जुल्फिकार अली भुटटों की मुहब्बत में उन्होंने शोहरत पायी। उन्हो ने काफी गलत बोला। फसाद जमशेदपुर की नदी के उस तरफ मानगों बस्ती में रुनुमा हुआ जो टाटा नगर की जमींदारी में शामिल नही है। फसाद की बुनियाद यह है कि 14 नम्बर, की जो रोड मानगों मोहल्ले की मुस्लिम आबादी में है उस पर रामनवमी का जलूस निकला। उसज; कुछ ऐसे नारे लगाये गये जो लोगों के लिए नाकाबिले बर्दाश्त थे। मैं आप से कहना चाहता हूं कि यह जलूस पहले किसी दूसरे रास्ते से निकलता था लेकिन सन 78 में कोशिश की गयी कि यह जलूस मुसलमानों की गली 14 नं रोड से निकलेगा और जबरदस्ती निकलेगा और मस्जिद के सामने से निकलेगा। दीनानाथ पांडे ने जहरीली और इस्तेमाल अंगेज तकरीर की और इन्हों ने लोगों को उकसाया। मै सबूत देने के लिए तैयार हूं कि श्री बालासाहेब देवरस चार छ दिन पहले जमशेदपुर गये थे और अपनी तकरीर मै यह कहा था

कि यह मुसलमान गुन्डे, इनका अरब देश से ताल्लुक है। अरब देशों में न मन्दिर

बन सकते हैं न कोई पूजा कर सकता है। वो अपने यहां हम उनको कैसे इबादत की सहूलतें दे सकते हैं। यह उन के अल्फाज थे। उन्होंने मुसलमानों के कत्लेआम के लिये बहुत से हिन्दुओं के जजबात को उकसाया था। बहुत से हिन्दुओं के जज्बात को उभारा और इस तरह मामला बिगड़ गया। दीनानाथ पांडेय उस जलूस को लेकर चले यह जो जमायते इस्लामी का जिक्र बार बार किया जा रहा है। मैं इसकी बाबत बताना चाहता हूं कि मैं जमायते इस्लामी का आदमी नहीं हूं बल्कि इसके आंकड़े और इसके मसलहत से मेरा गहरा एख्तलाफ है लेकिन एक साजिश के तौर पर मुसलमानों का बराबर का कुसूरवार ठहराने के लिए इस्लामी को ढाल के तौर पर इस्तेमाल किया जाता है। इसलिए मैं कहना चाहता हूं कि जमायते इस्लामी का काम नहीं है। इसी भारत देश के रहने वाले मुसलमान हैं। यह धरती हमारी है। तुम हमारे भाई हो। हम तुम्हारा जलूस ले कर चलेंगे। जमायते इस्लामी आगे आगे अपना झंडा लेकर उस जलूस के आगे चलो। शर्म करना चाहिए आप को कि उन्होंने उस जलूस को उस रास्ते से निकाला। उस के बाद नीयत तो बुरी थी। जब बीच मुसलमानों के मुहल्ले में वह जलूस आ गया तो उन्होंने उस को रोक दिया और रोक कर कहा कि दीनानाथ पांडेय ने कलेक्टर से कहा कि जो सात आदमी हैं जिन्होंने दरख्वास्तें दी थीं इस जलूस को निकालने को अभी अभी उन को लेकर आओ। कैसे अभी ला सकते हैं। क्या जेल के कैदी अभी आ सकते हैं जब तक कि पूरी लिखा पढ़ी न हो। जब तक कि हुक्म न हो। कलेक्टर का डिपार्टमेंट अलग है और जेल का डिपार्टमेंट अलग है। यह एक धोखा और फरेब था और मुसलमानों को तबाह करने को एक मनज्जम साजिश थी। बुरा मत मानिये रामेश्वर सिंह जी, आप भी यहां मौजूद हैं और लालकृष्ण आडवाणी जी भी मौजूद है, जहां जहां पैर पड़े संतन के वहां वहां हुआ बंटाधार बिहार शरीफ में हम भी गये थे और आपने वहां जाकर तकरीरें की थीं और आपने जोश दिलाया था कि इनको तबाह करना चाहिए। वहां आपने मुसलमानों के कब्रिस्तान में लाशों पर हनुमान जी की मूर्ति रख दी थी और उन से कहा था कि इस को हटाओ। लेकिन उस को मुसलमान कैसे हटा सकते हैं मुरदों की लाशों पर वह मूर्ति रखी गयी और उन से कहा गया था कि इस को हटा कर देखो कि मुसलमानों ने फांसी का फंदा गले में डाल कर और तिरंगा झंडा हाथ में थाम कर फैजाबाद की सेंट्रल जेल में गाया था कि सर फरोशी की तमन्ना अब हमारे दिल में हैं, देख लेंगे जोर कितना बाजुए कातिल में है। प्रि-इंडिपेंडेंस (कब्ले आजादी) भी हम ने कुर्बानी दी थी। ब्रिगेडियर उस्मान का नाम हमारे सामने है। कितने ही नाम हमारे सामने हैं। मौलाना अब्दुल कलाम आजाद, रफी अहमद किदवई, मुहम्मद अली, शौकत अली, सब का कहना था कि यह धरती हमारी है, यह भूमि हमारी है। तुम धोखे में हो। यह तो हमारी माता है। बलराज मधोक साहब मुसलमानों का राष्ट्रीयकरण कर रहे हैं। भारतीयकरण कर रहे हैं। मुसलमान अगर विदेशी होता तो आगरे का ताज महल, दिल्ली का लाल किला और दिल्ली की जामा मस्जिद दिल्ली में नहीं बल्कि खुरासान में बनायी जाती। हिन्दुस्तान में नहीं बनायी जाती। यह धरती हमारी है इस को हमने अपना समझा है। इसको हम ने अपने खून से सींचा है। यहां तक कि आजादी के बाद भी जब हमारे देश पर हमला हुआ तो संघचालक महोदय हम आप से पूछते हैं और आप से मालूम करना चाहते हैं कि यह लाठी पटा क्या खेलते हो, या यह शाखायें तुम लगाते हो तो बताओ कि तुम्हारे कितने लोगों ने देश

[श्री मौलाना असराकल हक]

के लिये कुर्बानी दी । कितने लोग भारत पर हमले के वक्त सीमाओं पर गये । जब चीनियों ने हम पर हमला किया, जब पाकिस्तान ने हमारे जनतंत्र पर हमला किया तो यह शाखायें कहां गयीं थीं । तब तुम सब कहां थे । हम ने तो अमरीकन पैटन टैंक को एक हथगोले से तोड़कर वर्ल्ड में रेकार्ड बीट किया था । मैं जानना चाहता हूं मेरे दोस्तों और मेरे साथियों कि आर० एस० एस० का नारा है हिन्दी हिन्दू हिन्दूस्तान । मैंने उन से पूछा कि फिर कहां जायें सिख, ईसाई, मुसलमान ? उन्होंने कहा कि यह सब चले जायें कब्रिस्तान । यह देश कैसे बनेगा, कैसे चलेगा हिन्दुस्तान । मैं आप से कहता हूं आप सबक सीखो। यह दिल्ली है । यहां जमना बहती है और सामने ही गंगा है । इस गंगा ने अपनी छाती सब के लिए खोल रखी है। क्या गंगा के किसी किनारे पर बोर्ड लगा है कि ब्राह्मण यहां पानी पियेंगे, मुसलमान पानी नहीं पियेंगे ? क्या जमुना के किनारे बोर्ड लगा है कि यहां हिन्दू पानी पियेंगे, मुसलमान यहां पानी नहीं पियेंगे ? राम की सरयू और कृष्ण की जमुना हमारे लिए बराबर हैं, पवित्र हैं । खाओ, पियो और अमन से रहो । जब उन्होंने हमारे लिए दरवाजा खोला है तो आप बिना कारण उनमें फर्क क्यों करते हो । मैं मकवाना साहब से कहूंगा, रिक्वेस्ट करूंगा कि इस देश की सलामती के लिए, इस देश की हिफाजत के लिए, उन शहीदों के खून की हिफाजत के लिए उनकी आत्मायें पुकार कर कह रही हैं कि हमारे देश के इन जुल्मियों पर बाबन्दी लगाईये, आर० एस० एस० को बैन कीजिए । हमारे दोस्त मौलवी सैयद हाशमी साहब कह गये कि कांग्रेस वालों के शासन में बिहार शरीफ में फसाद हुआ और कोई गया नहीं । उनका कहना सही नहीं है । हमारे देश की प्रधान मंत्री, श्रीमती इंदिरा गांधी, जिस वक्त उन्हें खबर मिली, दूसरे ही दिन वहां पहुंचीं, जगह जगह घूमीं, उन लोगों से मिलीं और जगन्नाथ मिश्र हिन्दुस्तान की तारीख आजादी में पहला चीफ मिनिस्टर है जिसने इस हौलनाक फसाद पर काबू पाने में कोई कसर न छोड़ी और दो दिन के अन्दर रोका । मैं आपसे कहना चाहता हूं कि कांग्रेस ने हमेशा बलवा रोकने में मदद की । तमाम मकामात में इंदिरा गांधी खुद गईं जहां जहां बलवा और फसाद हुआ, चाहे पिपरा हो, अलीगढ़ हो या सम्भल, मुरादाबाद हो । आप अपने गिरेबां में मुंह डालकर देखें और बतायें कि आपके प्रधान मंत्री श्री मोरारजी देसाई किसी जगह गये जहां लोग मारे गये ? इन दंगों से धरती पुकार उठी, आसमान तड़पा लेकिन मोरारजी भाई कहीं नहीं गये । इससे यह मालूम होता है कि आपकी संस्था ऐसी संस्था है जो इस देश को तबाह करने पर तुली हुई है । इसलिए देश के इन विद्रोहियों पर पाबन्दी लगाई जाए, इनको पकड़ा जाए और जो मुलजिम साबित हों उनको फांसी के तख्ते पर चढ़ाया जाए ।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Ramamurti. I hope you will conclude in seven minutes.

SHRI P. RAMAMURTI: Sir, I am not going into the details of the report because there is no point in going into the details of the report. My friend, Dr. Bhai Mahavir, tried to find a lot of holes and contradictions in that report. But what I would like to point out here is, I wish that the discussion in this House had been much more servious so that we can find a solution to this problem.

It is unfortunate that even after 34 years of independence, this problem, instead of mitigating, has aggravated. Now, Sir, let us find out what is the

actual reason. I am not going too much into it. I would like to tell my friends of the RSS that if they go on protesting, the English proverb is there: The lady protests too much. The question is, what is the policy, what is the philosophy or what is the ideology that the RSS has been preaching to the people of this country? We are more concerned with that. The seeds of communal disturbances in the country are sown by the particular philosophy and ideology that the RSS people have been trying to preach in this country, and unless we are able to avoid that ideology, this virus cannot be removed. Any amount of *pabandi* or any such thing on the RSS will not help this thing. So long as that ideology is rooted in this country, we will not be able to do that.

Now, as far as this RSS ideology is concerned, somebody was talking about the Vithayathil Commission report on the Tellicherry riots. I can talk with more authority on this subject for the simple reason that as far as my party is concerned, it has never been concerned with any riots and nobody can lift a finger against it. Even Justice Vithayathil said in his report:—

> 'I have no doubt that the Jana Sangh has contributed in a large measure to the creation of communal tension in Tellicherry which led to the disturbances. The evidence goes to show that Hindus belonging to all political parties took part in these attacks on the Muslims.
>
> It is not disputed that none of the leaders of the Marxist Party took part in these disturbances. It is also in evidence that Marxist workers went in a car with party flag on the 29th evening and advised people to stop the rioting."

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Which is that newspaper?

SHRI P. RAMAMURTI: That is the report by the Commission appointed when Achyuta Menon was the Chief Minister and Karunakaran was the Home Minister. Who did not visit that place? Now, Sir, that Commission has found that every party, including the Congress (I), was in that. Therefore, as far as we are concerned, there was a time in this country when Congressmen stood between the rioters. We had in Kanpur the great Ganesh Shankar Vidyarathi who sacrificed his life. Our party can boast that even in Jamshedpur.... (*Interruptions*) Even in 1978 we sacrificed; we had had many Vidyarathis who sacrificed their lives. Therefore, I am only saying that we can say this.

Now what is the reason for it? What is the philosophy there? I will just give you one or two things to show what it is, how venom is being spread among the young Hindu boys. They forget that when people were talking of the Indian nation......

SHRI YOGENDRA MAKWANA: What is the title of the book?

SHRI P. RAMAMURTI: As far as this book is concerned--the title is *BUNCH OF THOUGHTS*—Mr. C. Chandrarsekharan, the Under Secretary of the Hindu Samrakshan Samiti, a prominent RSS worker in Tellicherry says that Guru Golwalkar is the guide and philosopher of the organisation. Therefore, I am talking authentically. If I say it, somebody will object to it. But an organiser and a prominent RSS leader of Tellicherry said that Golwalkar is the guide and philosopher of that organisation. And what is the philosophy he has been preaching? This is what we are concerned with. Talking of the Indian nation, he says:

> "They forget that here was already a full-fledged ancient nation of the Hindus and the various communities which were living in the country were here either as guests, the Jews and Parsis, or as invaders, the Muslims and Christians. They never faced the question how all

[Shri P. Ramamurti]

> such heterogenous groups could be called as children of the soil......"

The Muslims were invaders. Therefore, they cannot be called as the children of India. They are not citizens of India. They can, if at all, be called as second class citizens of India.

> "......merely because by an accident, they happened to reside in a common territory under the rule of a common enemy."

Just because they resided in a common territory under the British, how can you call them the citizens of the country, how can you call them the sons of the soil? This is the question.

Now I will give you some other things. At that time, the national leaders were trying to forge the national unity, the unity of all communities. I am not going into the question how far it succeeded, how far it did not and why it did not. These are questions on which there are differences between us and others. I am not going into those controversial questions. But the main question is: how does Guru Gowalkar treat us? After all, I had differences with Mahatma Gandhi in his approach towards this problem of Hindu-Muslim unity, but none the less none can question his sincerity, the sincerity of purpose for bringing about unity between the two communities and none can question the fact that here was a man who sacrificed his life in that great holocaust of 1947. We all pay homage to that spirit that animated him to sacrifice his life for bringing about peace among those people. What do these people say? What does Guru Golwalkar say about that?

> "And all this was supposed to be for the achievement of 'Hindu-Muslim unity' and therefore of *swaraj*'................"

This when we were talking of the Hindu-Muslim unity for the purpose of bringing *swaraj*. He says, "....all this was supposed...."

> "The credulous and freedom-loving Hindus believed in all that and prepared himself to sacrifice his Hindu-hood, all his age-old ideals. heritage and aspirations, as he was told by his leaders that without doing this Hindu-Muslim unity was not possible and without Hindu-Muslim unity *swaraj* could not be achieved."

That is how he has scoffed at the idea of Hindu-Muslim unity. This is the whole philosophy with which he went on.

One more thing. Our people submitted to the Muslim rule for more than a thousand years to the extent that even today we find people saying that Muslims were great and godly persons. Some even go to the extent of saying that we must destroy the statues of Hyder Ali of Mysore who jailed his Hindu king and usurped his throne, that he was an oppressor and that his son, Tippu forcibly converted countless people to Islam, demolished many temples and molested a number of women. To this extent the infatuation goes on. This is how the history is being taught here. The poison is being injected that the Muslims in this country of today are venomous and that their ancestors had molested women. Tippu, who fought the British in the early eighteenth century and who was one of the great patriots of this country, is depicted as the most rabid communalist and as having molested women. What else will happen if this venom is injected in the *shakhas* of young boys? Therefore, Sir, what I want to point out is that the RSS will not be able to render its *bona-fides* to the people. However much it may protest and pick holes here and there in this Report or other reports, the fact re-

mains.... (*Time bell rings*) At least give my five minutes.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Ramamurti, be reasonable.

SHRI P. RAMAMURTI: I am reasonable. Just five minutes.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): This is a very unreasonable request, Mr, Ramamurti.

SHRI P. RAMAMURTI: So long as the RSS is not prepared to repudiate openly the sayings of Guru Golwalkar, no credence could be given to all that. That is what I want to say.

Secondly, Sir, I would also ask the Government of India what it has done about the agreement we had in the National Integration Council to co-operate with the Government of India. I brought a resolution that this ideology must be fought together so that Indian people do not become its victims. What is it that they have done? All such resolutions were adopted by the National Integration Council.

Sir, one more point. What are our media doing? Secularism does not mean preaching of religions. Secularism means separation of the State from the religions. Everybody has got to....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Be reasonable to others also.

SHRI P. RAMAMURTI: One can follow any religion one wants. We have no quarrel with that. But the State should have nothing whatsoever to do with any religion. We hear the media today. (*Time bell rings*) I am finishing. One sentence.

Here is the Radio. At Tripati it goes on in the morning singing the Venkateshwara stothra. Somewhere else it is reciting Qoran and at yet another place it is singing Bhagvad Gita, and yet at some other place something else. what is this? The Prime Minister goes to these temples. Let her. I have no objection. But why are all these things popularised on the radio.

SHRIMATI PURABI MUKHOPADHYAY: I raise a point of order. Your interpretation of secularism is not secularism but irreligion.

SHRI LAL K. ADVANI: It is irreligion. We reject it. (*Interruptions*) Sir, he has taken second chance. His party spoke at the outset. He has quoted out of context Guru Golwalkar to malign the RSS and for no other purpose.

SHRI P. RAMAMURTI: It is for them to counter and decide how to function. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Koya.

SHRI B. V. ABDULLA KOYA: Mr. Vice-Chairman, Sir, it is a pity that the Jana Sangh and the RSS have again been accused of persecuting the minorities, especially Muslims, after the guilty role in the assassination of our beloved Father of the Nation, Mahatma Gandhi, by no less a body than the Jamshedpur inquiry commission.

Formerly the Madan Commission's report on Bhiwandi riots and the Reddy Commission on Ahmednagar riots accused the RSS. Some of us who have direct knowledge of the role of the RSS in the country have been trying to focus the attention of not only the Government but also the good, peace-loving people of India on the treacheries and anti-Indian activities of the RSS and the Jan Sangh. There is a well-rooted conspiracy in India to work against the secular nature of our Constitution by calculated, well organised methods of riots, arson, plunder, etc. This has

[Shri B. V. Abdulla Koya]
been happening in every part of the country one after another. In my own State of Kerala, where the Muslims, Hindus and Christians live in a most tolerant and brotherly manner, we had an unfortunate situation a few years ago, as mentioned by many of our friends, at Tellicherry when Muslims lost their houses, mosques and shops, marked specially for such destruction by RSS volunteers brought from outside. If there is any useful purpose to be served by such commissions, the Government should take all kinds of remedial measures. First of all, adequate representation should be given to the minotrities in the police, army and other para-military forces and even in Government services. The culprits, whether they are in Government or otherwise, should be suitably punished. The victims should be compensated adequately and without delay. Ample security measures should be taken in the trouble-spots by arresting all the goonda elements and disbanding communal minded security forces like the Bihar Military Police. Lastly, a new system of education should be imparted among the students, teaching them religious tolerance, character-building and the life histories of the great men of all religions.

I hope that these remedial measures which I have suggested will not be objected to even by my friends like Mr. Advani. Let me say a few words about Jamat-e-Islami. I for myself do not agree with the policies of the Jamat-e-Islami. But I find that whenever the RSS and the Jan Sangh are accused of creating violance of something like that, the Jamat-e-Islami is also brought in. But I do not find anything against them by any commission whatsoever. It was a mistake on the part of Mr. Piloo Mody to criticise Shri Jitendra Narain who acted as the head of the commission. Because it suited him, he has accused Mr. Jitendra Narain. Unfortunately he has forgotten the most important part that his own Government was a party to the appointment of this commission.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Thank you. Mr. Ram Lakhan Prasad Gupta. I hope you will finish by 10.00.

SHRI RAM LAKHAN PRASAD GUPTA: By 10.05.

उपसभाध्यक्ष (श्री दिनेश गोस्वामी) : 10 बजे तक खत्म कीजिये । यह डिबेट और चलेगी नहीं आप 10 बजे तक खत्म कर दीजिये ।

श्री राम लखन प्रसाद गुप्त : उपसभाध्यक्ष महोदय, इस रिपोर्ट के विषय में दो-चार बातों की ओर मैं आपका ध्यान दिलाना चाहूंगा ।

सबसे पहले किसी मुस्लिम ने यह एवीडेन्स नहीं दिया है कि आर. एस. एस. के लोगों ने इसमें हिस्सा लिया था जब कि जमायते-उल-उलमाये-हिन्द की तरफ से एडवोकेट्स शुरू से अन्त तक रहे परन्तु किसी ने नहीं कहा । मुस्लिम की तरफ से 122 एक्जिबिट दाखिल किये गये । 122 एक्जिबिट में एक भी एक्जिबिट नहीं है जिसने यह कहा हो कि इसमें आर. एस. एस. का किसी तरह से हाथ है । और गवर्नमेंट एडवोकेट ए. के. दत्ता, उन्होंने खुद भी अपनी बहस के दौरान कहा कि आर एस एस के खिलाफ कोई भी सबूत नहीं है और उसके बाद जो ये एस डी ओ और डिप्टी कमिश्नर और एस पर पुलिस थे इन तीनों ने अपने इविडेंस में कहा है कि जो पैरा 16.9 है पेज 115 में, एक लाईन मैं पढ़ता हूं :

"The SDO (GOW/29) maintained in his cross-examination by the counsel for the minorities that 'there was no suspicion or apprehension of

any communal disturbance' arising from this event."

यह पहले से कोई शंका नहीं है जब ये कहते हैं कि एक वर्ष से तैयारी हो रही थी । उसके बाद यह कितने ही सदस्यों की तरफ से सुरजीत सिंह या जो योगेन्द्र शर्मा जी हैं इन लोगों ने कहा है कि जमशेदपुर में हमने दो वर्ष पहले कह दिया कि इनका हाथ है । परन्तु यह सुनकर आश्चर्य होगा कि सी पी आई जो शुरू से लड़ रही थी, उसके वकील थे लेकिन वे छोड़कर बैठ गये, जब देखा कि आर एस एस के खिलाफ सबूत ही नहीं हैं तो वे बीच में बैठ गये, वे आखिर तक इसमें रहे ही नहीं और उसके बाद ये जो इसके चेयरमैन हैं जीतेन्द्र नारायण सिन्हा, उनका अगर इविडेंस देखा जायेगा तो हर जगह यही होगा, ऊपर के फैक्टस कुछ हैं और कन्क्यूजन कुछ हैं । ऊपर में दो और दो चार होना चाहिए लेकिन लिखा हुआ है पांच यद्यपि वह चार होने चाहिए । इसी तरह से कई एक जगह पर है उदाहरण के लिए पेज 39 में उन्होंने कहा है कि ये व्हिस्पर कर रहे थे, अब अगर दीनानाथ पांडे व्हिस्पर कर रहे थे, ये बोलते हैं तो फिर यह कह दिया :

"The DC now used his authority to command the procession to move and he also asked Shri Pandey to cooperate by coming to the mike and ask the processionists to do likewise.

It is, no doubt, an admitted fact that Shri Pandey addressed the processionists asking them to move."

यह लाऊड स्पीकर से कहा गया । यह उनके कन्क्लयूजन में नहीं है लेकिन व्हिस्पर की बात है । उसी तरह से पेज 41 में पैराग्राफ 9.27 और 9.28 में यहां पर भी यही है कि बस दीनानाथ को सिर्फ यह कह दिया गया कि :

"Finally, we come to the question of his reaction to the accusations made immediately after the Jamshedpur riots, holding him as responsible for causing the riot. In his cross-examination by the counsel for the J.U.H. he admits that he has a political image and yet he did not issue a contradiction when an article was published in the 'Sunday ' in which Shri M. J. Akbar had accused him of causing the riot." बस यही एक उनके खिलाफ सबूत है । मिस्टर अकबर ने संडे में निकाल दिया कि उसने अपना कन्ट्राडिक्शन क्यों नहीं दिया ? अगर नहीं कन्ट्राडिक्शन दिया तो यह कन्कलयूजन करते हैं कि :

"The Commission, therefore, concludes that Shri Dina Nath Pandey was a member of the R.S.S., his actions followed a line which was in fulfilment of the general scheme of the Hindu Communalists of Jamshedpur and that they were also aimed at achieving the plan announced in the leaflet circulated by them..." इस तरह से हर एक जगह पर देखा जायेगा कि वह कन्क्लूजन कुछ है और फैक्ट ऊपर में कुछ हैं ।

उपसभाध्यक्ष महोदय, मेरा सबमिशन है कि यह प्री प्लानिंग जो 105 में है और जो हरिजनों के ऊपर अत्याचार हुआ है वह पैराग्राफ 12 में, यह जो सारा हुआ है कि हजारों हजारों बम निकले, हजारों हजारों पिस्तौलें निकलीं, यह सारी तैयारी क्या एक दिन में हो गयी । कमीशन ने कहा कि ये लोग पहले से तैयार थे, इतने लोगों को मारा गया, इतनी सारी चीजें थीं । लेकिन अंत में कहते हैं, इसके बावजूद भी हिन्दू लोगों को उसकी जिम्मेदारी से मुक्त नहीं किया जा सकता । इसका क्या मतलब है ? इसी लिए, जब कहा गया कि ये जो जीतेन्द्र नारायण सिन्हा हैं और कांग्रेस के अंतुले साहब की कान्फ्रेंस में गये थे, वहां पर बोगी नम्बर 7184 में हिमगिरि से 19-8-81 को सीट

[श्री राम लखन प्रसाद गुप्त]

नम्बर 11-12 से गये थे और अपने पास से एक पैसा खर्च करके नहीं गये। ये 22-23 को गये... (**व्यवधान**)

एक माननीय सदस्य : रिपोर्ट 31 को आयी ?

श्री राम लखन प्रसाद गुप्त : 31 को उन्होंने रिपोर्ट दी तो ऐसे व्यक्ति के आधार पर कुछ कहना और फिर कहते हैं... (**समय की घंटी**) दो तीन मिनट में खत्म कर रहा हूं।

फिर 'वी एण्ड अवर नेशनहुड तथा डिवाईन बंच आफ थाट्स' के विषय में यह बात कही गयी कि इनके खिलाफ फिलासफी है। मैं उन सदस्यों को यह कहूंगा कि जो गुरु जी ने लिखी है 'वी एण्ड अवर नेशनहुड' में उसमें अपनी बात उन्होंने नहीं लिखी है

10 P.M.

वे तो जूआलोजी के स्टुडैंट्स के प्रोफैसर थे। उसमें तो पोलिटिकल थाट्स हैं। वह पालिटिकल से जाकर, पोलिटिकल साइंस पढ़िये, उस किताब में पढ़िये कि राष्ट्र की क्या परिभाषा है। जो वह राष्ट्र की परिभाषा है, उसमें दी गई है और बंच आफ थाट में उन्होंने कहा है, हिस्ट्री—वह हिस्ट्री की चीज है और हिस्ट्री में जाकर कहना कि यह फिलासफी उनकी है, यह ऐसा प्रोपेगेट करते हैं, तो गलत है।

अगर कोई समझता है कि मुसलमानों को—हिन्दुस्तान में दस, बीस, पचास या सौ मुसलमानों को मार कर हिन्दू राष्ट्र कायम कर लेंगे, तो इससे बुरी मति कोई हो नहीं सकती है। लेकिन इतना हम जरूर कहेंगे कि यहां पर हमारे जो बहुत से भाई हैं, जो पाकिस्तानी दिमाग के हैं—यहां के जो हैं, उनके विषय में कुछ नहीं कहना है—पर जो पाकिस्तान की बात करते हैं और सोचते हैं—एक तो एसे ही उनकी आबादी बढ़ रही है, एक न एक दिन तो यहां पाकिस्तानियों का राज होना ही है, निश्चित उनका नम्बर आबादी बढ़ने का बहुत ज्यादा हो रहा है। लेकिन उसके बावजूद भी सुनिये, यह अब्दुल समद जो एम पी है, उन्होंने मीनाक्षीपुरम में कहा है—

Though we cannot achieve it alone, we shall start a revolution by standing shoulder to shoulder with our Muslim brethren and the time is not far off when another Muslim country will take shape.

तो इन सारी चीजों के पृष्ठभूमि में हमें देखना चाहिए जितने दंगे हुए है, सब को देखा जाए,। वे सब जगह शुरू करने वाले मुसलमान लोग हैं। हर जगह वे दंगे शुरू करते हैं और इस समय फैशन हो गया है कांग्रेस (आई) के लोगों का कि हर जगह पर हिन्दू और आर० एस० एस० को गाली देना, हिन्दू, आर एस० एस०, बी०जे०पी०, और जनसंघ को मिला देना, आर० एस० एस० बी० जे० पी० और जनसंघ को मिला देना, और यह सब वे फैशन के कारण कहते है।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I have given chance to all and now Mr Sukul wants to speak. I hope you will finish in five minutes.

श्री पी० एन० सुकुल : महोदय, इस विषय में काफी कहा जा चुका है। मैं किसी रिपोर्ट से, अखबार से, या किसी रसाले से कोट नहीं करूंगा। मैं तो सिर्फ यह कहूंगा कि हमारे गुप्त जी जो इंटैलिजैंस सर्विस है, मुझे उसके ऊपर दया आती है। हां, एकमात्र पार्टी हमारी कांग्रेस पार्टी है जिसके ऊपर आज तक लांछन नहीं लगा है इस देश में कि कभी भी इसने हिन्दुओं और मुसलमानों को लड़ाया है। शुरू से इसमें हिन्दू और मुसलमान बराबर के हकदार हैं और हमारे गुप्त जी यह साबित करने की कोशिश कर रहे हैं कि कांग्रेस ने इस तरह का दंगा कराया।

महोदय, यह दुर्भाग्य है हमारे इस देश का और इसमें 70 करोड़ रहने वाले लोगों का, कि आज हमारे देश में ऐसी दुर्घटनाएं होती हैं और यह दुर्घटनाएं इसलिए होती हैं कि ऐसे तत्व मौजूद हैं जो यह दुर्घटनाएं करवाते हैं। ऐसे तत्व कांग्रेस पार्टी में नहीं हैं। कांग्रेस पार्टी की वजह से आज तक दंगे नहीं हुए हैं। आर० एस० एस० के लोग शुरू से बदनाम हैं, क्यों बदनाम हैं, यह खुद अपने गिरेबान में मुंह डाल कर देखें, समझें और सोचें, क्यों बदनाम हैं?

आज मुझे दया आती है आर० एस०एस० के लोगों पर, आज वे गांधीवादी विचार, धारा लेकर बी० जे० पी० का झंडा उठाये हुए--मैं मानता हूं कि एक जमाना था कि हमारे यहां दिग्विजय सिंह जैसे लोग थे जो हिन्दू महासभा के सभापति थे और कहा करते थे खुलेआम कि अगर हमको वोट पड़े, वोट डालने के लिए जब वे फैजाबाद में और अयोध्या में आते थे--मैं वहां पढ़ता था, कहते थे कि मेरी अपील है कि कोई मुसलमान मेरे बक्से में अपना गंदा वोट न डाले। इस हद तक वे हिंदुत्व की शिखा को उठाए हुए थे और झंडा उठाए हुए थे। हमारे आर०एस० एस० और भारतीय जनता पार्टी के लोग जो आज गांधीवादी भी बन रहे हैं, काफी दुर्घटनाएं भी करा रहे हैं; मुझे उन पर दया आती है। उनका कोई भविष्य नहीं है। न उनका भूत था, न वर्तमान है और न भविष्य है।

हमारे एक मित्र ने, गुप्त जी ने ही कहा कि यहां पर किसी भी मुसलमान ने नहीं कहा, या किसी हिंदू को बुला कर नहीं पूछा गया--यहां जब हमारे महावीर भाई बोल रहे थे, वे कह रहे थे कि जगदम्बी प्रसाद यादव को बुला कर पूछा नहीं गया। पूछने की क्या बात है। 22 घंटे तक 108 चक्कर गोली चली और एक भी हिन्दू घायल नहीं हुआ। इतनी गोली चली और एक भी हिंदू जरा सा भी कहीं से छिला नहीं है।

इस देश में रहने वालों को मूर्ख और बेवकूफ बना कर इन बातों के अंदर फंसा करके क्या अपनी बात आप कर सकते हैं, नहीं कर सकते हैं। यही कारण है कि आज आप इस तरह से बैठे हुए हैं और यह सारा सच है और आप पिटेंगे क्योंकि हिंदुस्तान जो है, उसकी अपनी एक संस्कृति रही है, मर्यादा रही है, बुद्ध का देश रहा है, राम और कृष्ण का देश रहा है, नानक का देश रहा है, कबीर का देश रहा है। और आज हम यहां चल नहीं सके और हमें दुःख होता है कि हमारे आर०एस०एस० के तत्व या भारतीय जनता पार्टी में जो पुराने तत्व हैं जन संघ के, वे आज भी नहीं सोच रहे हैं हमें किधर जाना है, वे आज भी सोच रहे हैं कि हिन्दू राष्ट्र का झंडा फहराया जाए। आजादी के समय 4-5 करोड़ मुसलमान थे इस देश में, आज आप के देश मे 11 करोड़ मुसलमान है, कब तक फहरेगा आपका हिन्दू राष्ट्र का झण्डा--जब ये 50 करोड़ हो जाएंगे? इतना शार्ट-साइटेड, इतना मायेपिक आपका आऊटलुक है। आप देख नहीं पाते हैं आपकी मंजिल कहां है, देश कहां जा रहा है? मैं सिर्फ उदाहरण सुनाऊंगा; लखनऊ की बात है। सन् 1968 में वहां कारपोरेशन का चुनाव हुआ महोदय--मैं बता रहा हूं, ये तत्व कैसे हैं, सिर्फ एक उदाहरण है 1968 में कारपोरेशन का चुनाव हुआ और जिस दिन चुनाव था उस दिन सवेरे एक वार्ड में, कनौसी वार्ड में, एक गाय काटी हुई मिली। जब पता लगाया तो मालूम पड़ा कि हमारे जनसंघ वालों ने गाय काटी ताकि हिन्दू-मुसलिम झगड़ा हो जाए। वहां के अखबारों में छपा था यह। तो यह आर० एस० एस० कर सकता है।

वैसे ही हमारे कम्युनिस्ट भाई हैं, आप माफ कीजिएगा। अभी पूरबी मुखर्जी ने कहा, बात कुछ ईरिलिजिन की है। आज कम्युनिस्ट पार्टी कुछ भी कर सकती है जिसका रिलीजन

[श्री पी० एन० सुकुल]

नहीं है। उसका मारल कंडक्ट का कोई कोड नहीं है। अगर मारेलिटी नहीं है तो you can do anything; you can do any bloody thing. You are not dependable and you are not reliable. That is why they do not rely on you

श्री योगेन्द्र शर्मा : आप मारेलिटी और रिलीजन मिक्स कर रहे हो।

श्री पी०एन० शुकुल : आप बैठो, बैठो। मैंने आप को धर्य से सुना है शर्मा जी। उपसमाध्यक्ष जी, मैं ज्यादा डीटेल्स में नहीं जाऊंगा। जैसा कि हमारा और हमारी पार्टी का आज तक इतिहास रहा है, कभी भी यहां हिन्दू-मुसलमान में भेद नहीं रहा। इसी तरह से बनिए, अगर चाहते हैं देश आप को सपोर्ट करे। देश की उन्नति में, विकास में आपका इंटरस्ट हो, रूचि हो, तो उन संकीर्णताओ से बाहर निकलो, गले मिलिए हिन्दू मुसलमान से और यह समझ कर चलिए कि मुसलिम इस देश से जा नहीं सकता। आज 11 करोड़, कल 22 करोड़ होगा, परसों 50 करोड़ होगा। सोचने से आज आपका यह लड़ाई झगड़ा होता है, उस दिशा में मत सोचिए जिस दिशा में सोचने से झगड़ा होता है। हमारी प्रधान मंत्री कहती हैं, हमारी पार्टी कहती है **(समय की घंटी)** एक मिनट। मैं तो लास्ट स्वीकर हूं। आप आर०एस०एस० पर भी बैन लगाइए जमाते इसलामी पर भी लगाइए। कोई भी ऐसा संगठन जिस में बू आ सांप्रदायिकता की उस पर बिना सोचे हुए हमारी सरकार ो चाहिए कि उस पर फौरन, जो हमारे जज ने कहा है इस रिपोर्ट में, जो कमीशन ने कहा है, उस को मान कर फौरन बैन करना चाहिए, मैं समझता हूं जहां कहीं भी इस तरह का झगड़ा हो हिन्दू और मुसलमान का।

सुबह हम गोल्ड की बात कर रहे थे। उपसभाध्यक्ष जी, आज 100-200 करोड़, 500 करोड़ का या हजार करोड़ का वह मूल्य नहीं है जो इन छोटी छोटी हमारी घटनाओं का है, सांप्रदयिक घटनाओं का। जितनी खुराफात, जितना नुकसान और जितना विष हमारे समाज में फैल रहा है इन घटनाओं से, उस में आज 200-2000 करोड़ की वह वेल्यू नहीं है जो हम बहस करते हैं। लेकिन असली मुद्दा यह है कि कैसे हिन्दू और मुसलमान मिल कर एक रहे और मुझे उम्मीद है, उन पर कड़ी कार्यवाही करेंगे और उन दोनों संगठनों पर रोक लगानी चाहिए। ऐसा नही होना चाहिए कि एक संगठन पर हो। अगर जमाते इसलामी के ऊपर नहीं कहा गया है, तो यह संगठन बरी नही है... **(व्यवधान)**

इन शब्दों के साथ, राष्ट्र के और राष्ट्रीयकरण के हित में, समाज की उन्नति के हित में, देश के विकास के हित में, देश के 'भविष्य' के हित में, देश के भविष्य को उज्जवल करने के हित में, हमको सारी पार्टियों को मिलकर खुले दिल से एक हो जाना चाहिए इस प्रश्न पर चाहे वह कांग्रेस पार्टी हो, जनता पार्टी हो, कम्युनिस्ट पार्टी हो, और अगर एक होकर हम कम्युनल डिस्टर्बेन्सिज को खत्म करने के बारे में सोचते हैं तो जो नहीं सोचेंगे वे खत्म हो जाएंगे।

इन्हीं शब्दों के साथ मैं समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Yes, Mr. Minister.

SHRI YOGENDRA MAKWANA : Sir, I will be very brief.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I will be very thankful to you if you are brief.

SHRI YOGENDRA MAKWANA: Sir, all those who spoke have gone now and nobody is here to hear the reply.

Sir, in this discussion on the reported findings of the Commission of Inquiry relating to the Jamshedpur riots of 1979, seventeen speakers have participated and almost all of them have quoted extensively from the report.

SHRI YOGENDRA SHARMA: Excepting Mr. Piloo Mody who wanted this jamindari to be banned.

SHRI YOGENDRA MAKWANA: Sir, how far it is possible for me to quote from this Report I do not know. Of course, I have got the Report officially. But since it is not laid on the table of the House it is a secret document for me. So it is not possible for me to quote anything from the Report. But I have to rely upon the quotations given by the speakers from the Report itself.

Sir, the first speaker who spoke, Shri Harkishan Singh Surjeet, made many points and analysed the situation in the country and the communal tension in the various parts of the country. But, at the same time, he also made some allegations. I thought that he would confine his speech only to the Report and about the findings of the Commission. But he went to the extent of saying that the Prime Minister of the country is also associating herself with communal organisations like the Jamait-e-Islami by sending a message to its Hyderabad Conference. It is far from the fact to say like that, because she sent the message to the 1500 Hijri Celebration organised by the Celebration Committee at Hyderabad and she does not send a message to the Jamait-e-Islami Conference. This is just by way of clarification to the hon. Members.

The next speaker was Mr. Piloo Mody. Sir, I can understand his agony. When he was speaking, he was vomitting anger. I can understand his agony because he was very badly defeated in Godhra, and I was the man who was campaigning against him during those days from the Congress (I) side. our candidate won and he was defeated. Ultimately he blamed the Congress Party that the Congress incited the Muslims of Madasa. But, Sir, it is only because he lost the election in Godhra.

Then, many other Members have participated in the debate and they have made many points from the Report. But I would not like to go through it. But I would like to reply to some of the points which they have put to me by way of questions.

Dr. Bhai Mahavir pointedly asked me a question as to why the Commission appointed to enquire into the riots of Aligarh was wound up by the Congress Government. Sir, this Commission was appointed in 1978, and they were expected to submit a Report within four months. With that condition the Commission was appointed. But they did not submit the report and went on seeking extensions, one after another, and in April 1980 again they came with a request for extension up to 18 months. They had completed 18 months already. They had to examine 200 witnesses. Out of 200 witnesses, during the course of one and a half years they examined only 8 witnesses and they wanted to continue as if it is to be continued for ever. That has created a situation where the atmosphere became tense and, therefore, it was thought necessary that the Government should wind up that Commission because the Commission was not able to submit its report in time.

श्री अब्दुल रहमान शेख : लेकिन कल्प्रिट्स के खिलाफ नार्मल कोर्स में कार्यवाही चलनी चाहिए ।

SHRI YOGENDRA MAKWANA: After inquiry, against those who were found culprits action will be taken by the Government. So far as Karpuri Thakur matter is concerned, Sitaram Kesri Ji has already clarified that it was not the Congress (I) party but the Janata Party which removed Karpuri Thakur.

SHRI ABDUL REHMAN SHEIKH: But Congress (I) supported the Sundar Das Ministry.

SHRI YOGENDRA MAKWANA: Mr. Sheikh has put a question pointing out that in all the Commissions of Enquiry, whether it is Bhiwandi Commission or other commissions,

[Shri Yogendra Makwana]

there is a specific finding that the R.S.S. is involved in all these riots and what action the Government has taken against the R.S.S. people. These commissions are appointed by the State Governments and it is for the State Government to take action against those who are involved in the communal riots. They have taken action against individuals who were found involved in the riots. There is no action taken by the State Governments against the organisation as such. Recently, we have informed the State Governments about the R.S.S. Organisation. I will come to that later on. He said that the Government had imposed collective penal tax on a village which had helped the victims of the riots. I want to know the name of the village which was involved in the attack on the Muslims and of those who helped so that I can write to the State Government. The hon. Member can give the names to me so that I can write to the State Government and then they can take action on that. He also asked about the anti-riot force which was announced by the Government. Eight battalions have been created for easing communal tension and for tackling communal riots. Whenever there are communal riots, these battalions go into action. Care has been taken to recruit members of the minority community also in these battalions, Scheduled Castes are also there because they have reservation. Shri Yogendra Sharma pointly asked about the ban on the R.S.S. and the action taken by the Government. I have already replied on the 7th May, 1981. I would like to read here what I said at that time so that the hon. Members can know about it.

I said:

"In the interest of minimising communal tension and preventing communal disturbances, the State Governments were advised to consider the imposition of restrictions on the holding of R.S.S. Shakhas, particularly in public places like parks, school buildings, etc. through the judicious exercise of powers conferred by law, particularly in areas which are known to be communally sensitive or prone to communal disturbances. Subsequently in the light of some orders issued by the Government of Uttar Pradesh and Kerala and the provisions of Section 7 of the Assam (Maintenance of Public Order) Act, other State Governments were advised to consider either amending the respective Police Acts on the lines of the Kerala amendment, or incorporating in the Public Security Act, if any, a provision analogus to that of Section 7 of the Assam (Maintenance of Public Order) Act or issuing instructions on the lines of those issued by the Government of Uttar Pradesh for banning the holding of R.S.S. Shakhas in public places or in the premises of educational institutions run or aided by the Government or local bodies. In the context of these suggestions, the State Governments of Andhra Pradesh, Gujarat and Rajasthan have indicated that they are seized of the matter. The State Governments of Bihar, Madhya Pradesh, Karnataka and Manipur have indicated that they have in view the question of legislating on this subject. In the case of Haryana, the State Government do not consider a ban to be necessary in the State at present. However, the State Governments are alive to the situation for taking appropriate action when the sitution demands it." The State Governments of Jommu and Kashmir, Marhya Pradesh, Mharashtra, Orissa, Punjab, Tamil Nadu and Tripura have stated that appropriate instructions as considered necessary by them have been issued to the subordinate tuthorities. The State Government of Meghalaya feel that the provisions of Assam Maintenance of Public Order Act, 1953 as adopted by the Government of Meghalaya are sufficient to meet the

requriments. The State Government of Nagaland, Sikkim and West Bengal have also considered these suggestions and are of the view that no specific steps in this regard are required at present. This is, Sir, so far as the RSSbanning is concerned.

Sir, the hon. Member has also put a question about the National Integration Council. In the meeting of the National Integration Council, it was decided that the Information and Broadcasting Ministry should be requested to see that they can broadcast such programmes which can remove the communal tension and bring communal harmony.

श्री लाडली मोहन निगम (मध्य प्रदेश) : श्रीमन्, एक चीज का क्लरिफिकेशन चाहता हूं । आप धार्मिक-ग्रंथों का प्रचार करें, इसके लिए आपके पास कोई योजना है जिसके जरिये आप साम्प्रदायिक एकता लाना चाहते हैं . . . (व्यवधान)

श्री योगेन्द्र मकवाणा : धार्मिक प्रचार नहीं करते हैं, लेकिन सब धर्मों में जो बताया गया है, दूसरे धर्मों को कैसे ट्रीट किया जाए, उनके साथ कैसे व्यवहार किया जाए, धर्म-ग्रन्थों से वह रिले करते हैं । The Information and Broadcasting Ministry has issued orders for the active involvement of Rdio, TV, etc. for the communal harmony.

श्री सीताराम केसरी : सवेरे सवेरे मेरा नाम लिया कीजिए । . . . (व्यवधान)

SHRI YOGENDRA MAKWANA: The Home Ministry has also written to the Films Division for producing such films which can help in the communal harmony. (*Interruption*) I will complete now. I know that everybody is tired.

Sir, Mr. Gupta was just referring to the 'Bunch of Thoughts' which was also quoted by Mr. Ramamurti. He said that the 'Bunch of Thoughts' is nothing but a history book. If it is a history book, then I will say that it is a distorted history because of description and the paragraph about Tippu Sultan, which Mr. Ramamurti read, is far from the facts. Sir, recently I came across a book, "The Sword of Tippu Sultan". It is written by Mr. Gidwani and he is a Hindu writer. And in that book he has described how Tippu Sultan was a patriot, how he saved the Hindus as well as the Muslims. He helped not only the people of this country but also the foreigners, particularly the ladies who were caught by the army. He helped them and sent them to their respective countries. So, if such a patriot is described as a staunch Muslim and that he had molested the women, nobody will believe it.

श्री हुक्म देव नारायण यादव : सब बात हो गई, सब थक गये हैं । . . . (व्यवधान)

श्री योगेन्द्र मकवाणा : आप भी थके है, जब आप बोलते हैं तो मैंने नहीं कहा कि हम थक गये हैं । . . . Sir, I do not want to say many things about this report. But whatever questions the hon. Members have raised, I tried to reply and I hope that they are satisfied.

TH VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I adjourn, I think it will be desirable to express a word of congratulations to the Secretariat and the staff on behalf of the House for sitting with us so late. It will be a record for any Parliament. In fact, I have made some calculations and we have sat for 29 hours and eight minutes with a break of six hours and seventeen minutes from yesterday and today. We have sat for 29 hours and 8 minutes with only a break of 6 hours and 17 minutes. This must be a record of any Parliament in the world.

SHRI LAL K. ADVANI: Thank you, Mr. Vice-Chairman, for holding the fort.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): *In fact, I start*ed the day with a question. If I would have known that my fate would be this, I would have been absent.

The House stands adjourned *sine die.*

The House then adjourned *sine die* at twentysix minutes past ten of the clock.

GMGIPND—L—1019 RS—4-12-81—570.